Sixteenth Lok Sabha XVI Session (11/12/2018 to 08/01/2019)

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, December 11, 2018/Agrahayana 20, 1940 (Saka)

No.305

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.03 A.M.

2. Resolution and Obituary Reference

The Speaker placed a Resolution* before the House on the passing away of Shri Atal Bihari Vajpayee, former Prime Minister.

The Resolution was adopted unanimously.

The Speaker further made references to the passing away of Shri Somnath Chatterjee, former Speaker and member from Fifth to Fourteenth Lok Sabhas; Shri Ananth Kumar, sitting member and Minister of Chemicals & Fertilizers and Minister of Parliamentary Affairs; Dr. Bhola Singh, a sitting member; Shri M.I. Shanavas, a sitting member and; Shri Mohammad Asrarul Haque, a sitting member.

As a mark of respect to the memory of the departed, members stood in silence for a short while and, thereafter, the House was adjourned for the day.

^{*}Original in Hindi. For details, see debates of the day.

3. Questions

As the House adjourned after making Obituary References, Starred Questions could not be called for oral answers, Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report for the day.

11.25 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 12th December, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, December 12, 2018/Agrahayana 21, 1940 (Saka)

No.306

11.00 A.M.

1. Oath by Members

The following members took oath, signed the Roll of Members and took their seats in the House:-

SI. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1.	Shri V.S. Ugrappa	Bellary	Karnataka	Oath	Kannada
2.	Shri L.R. Shivarame Gowda	Mandya	Karnataka	Oath	Kannada

11.04 A.M.

2. Obituary References

The Speaker made references to the passing away of Shri Mansoor Ali Khan, member of the Thirteenth Lok Sabha; Shri Puran Chandra, member of the Eighth Lok Sabha; Shri P. Manik Reddy, member of the Eighth Lok Sabha; Shri Gurudas Kamat, member of the Eighth, Tenth, Twelfth, Fourteenth and Fifteenth Lok Sabhas; Shri Mohan Jain, member of the Sixth Lok Sabha; Shri Shantaram Potdukhe, member of the Seventh to Tenth Lok Sabhas; Smt. Kamla Kumari,

member of the Fourth, Fifth, Seventh and Eighth Lok Sabhas; Shri N.D. Tiwari, member of the Seventh, Eleventh and Thirteenth Lok Sabhas; Shri Madan Lal Khurana, member of the Ninth, Tenth, Twlefth and Thirteenth Lok Sabhas; Shri Narayan Swaroop Sharma, member of the Fourth Lok Sabha and Shri C.K. Jaffer Sharief, member of the Fifth to Tenth, Twelfth and Thirteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.14 A.M.

3. Starred Questions

Member in whose name Starred Question No. 21 was listed, was absent. However, the Minister concerned laid the reply on the Table. Supplementary Question to Starred Question No. 21 was asked by the member.

(Due to interruptions, Lok Sabha adjourned at 11.17 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 22–40 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos.231–460 were laid on the Table.

12.00 Noon

5. Resignation from the Membership of Lok Sabha

The Speaker informed the House that Shri Conrad Kongkal Sangma, an elected member from the Tura Parliamentary Constituency of Meghalaya has resigned from the membership of Lok Sabha and she has accepted his resignation with effect from 4 September, 2018.

6. Felicitation by the Speaker

The Speaker on behalf of the House congratulated the Indian Space Research Organisation (ISRO) Team for successful launch of GSAT-11 satellite into space from the French Space Port of Kourou in south America on 5.12.2018, GSAT-29 Satellite and Hyper Spectral Imaging Satellite (HysIS) into the space on 14th and 29th November, 2018.

She further congratulated Smt. M.C. Mary Kom, Member of Rajya Sabha for winning a historic sixth gold medal in the 48 kg category in World Boxing Championship held in New Delhi on 24 November, 2018 and Ms. Sonia Chahal for winning a silver medal in the 57 kg category.

12.04 P.M.

7. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Biotechnology Industry Research Assistance Council and the Department of Biotechnology, Ministry of Science and Technology, for the year 2018-2019.
- (2) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2017-2018 under sub-section (4) of Section 25 of the Right to Information Act, 2005.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2017-2018.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the

- Physical Research Laboratory, Ahmedabad, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2017-2018.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2017-2018.
- (6) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
- (7) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2017-2018.
- (8) A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-
 - (i) The Muslim Women (Protection of Rights on Marriage) Ordinance, 2018 (No. 7 of 2018) promulgated by the President on 19th September, 2018.
 - (ii) The Indian Medical Council (Amendment) Ordinance, 2018 (No. 8 of 2018) promulgated by the President on 26th September, 2018.
 - (iii) The Companies (Amendment) Ordinance, 2018 (No. 9 of 2018) promulgated by the President on 2nd November, 2018.

8. Assent to Bills

- (I) Secretary-General laid on the Table the following 8 Bills passed by the Houses of Parliament during the Fifteenth Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 10th August, 2018:-
 - 1. The Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 2018;
 - 2. The National Commission for Backward Classes (Repeal) Bill, 2018;
 - 3. The Appropriation (No.4) Bill, 2018;
 - 4. The Appropriation (No.5) Bill, 2018;
 - 5. The Central Goods and Services Tax (Amendment) Bill, 2018;
 - 6. The Integrated Goods and Services Tax (Amendment) Bill, 2018;
 - The Union Territory Goods and Services Tax (Amendment) Bill, 2018;
 and
 - 8. The Goods and Services Tax (Compensation to States) Amendment Bill, 2018.
- (II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following 10 Bills passed by the Houses of Parliament and assented to by the President:-
 - 1. The Fugitive Economic Offenders Bill, 2018;
 - 2. The Specific Relief (Amendment) Bill, 2018;
 - 3. The Negotiable Instruments (Amendment) Bill, 2018;
 - 4. The constitution (One Hundred and Second Amendment) Bill, 2018;
 - 5. The Criminal Law (Amendment) Bill, 2018;
 - 6. The Homoeopathy Central Council (Amendment) Bill, 2018;
 - 7. The National Sports University Bill, 2018;
 - 8. The Insolvency and Bankruptcy Code (Second Amendment) Bill, 2018;

- The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2018; and
- 10. The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts (Amendment) Bill, 2018.

9. Reports of Standing Committee on Home Affairs

Dr. (Smt.) Kakoli Ghosh Dastidar laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 214th Report of the Committee on 'Working Conditions in Border Guarding Forces (Assam Rifles, Sashastra Seema Bal, Indo-Tibetan Border Police and Border Security Force).
- (2) 215th Report of the Committee on 'Working Conditions in Non-Border Guarding Central Armed Police Forces (Central Industrial Security Force, Central Reserve Police Force and National Security Guard).

10. Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State in the Ministry of Environment, Forest and Climate Change on behalf of the Minister of Science and Technology; Minister of Earth Sciences; and Minister of Environment, Forest and Climate Change laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 309th Report of the Standing Committee on Science & Technology, Environment & Forests on Demands for Grants (2018-19) pertaining to the Department of Biotechnology, Ministry of Science & Technology.

- (2) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 312th Report of the Standing Committee on Science & Technology, Environment and Forests on the Demands for Grants (2018-2019) pertaining to Department of Space.
 - (ii) the status of implementation of the recommendations contained in the 307th Report of the Standing Committee on Science & Technology, Environment & Forests on Action Taken by the Government on the recommendations contained in 299th Report of the Committee on the Demands for Grants (2017-18), pertaining to the Department of Atomic Energy.
 - (iii) the status of implementation of the recommendations contained in the 314th Report of the Standing Committee on Science & Technology, Environment & Forests on the Demands for Grants (2018-19) pertaining to the Department of Atomic Energy.

11. Government Bill – Introduced

The Dam Safety Bill, 2018

The motion for leave to introduce the Dam Safety Bill, 2018 moved by Shri Arjun Ram Meghwal on behalf of Shri Nitin Jairam Gadkari, was opposed.

Shri Bhartruhari Mahtab opposed the introduction of the Bill and sought clarification from the Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation. The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation replied to the clarification sought by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

12.12 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Smt. Mala Rajya Laxmi Shah regarding need to run a Toy Train between Mussoorie and Dehradun in Uttarakhand.
- (2) Shri Prahlad Singh Patel regarding need to enact a law to regulate functioning of sports federations in the country.
- (3) Shri Devji M. Patel regarding need to expedite launching of ropeway service at Jalore Fort in Rajasthan.
- (4) Shri Kirti (Jha) Azad regarding need to provide drinking water in Darbhanga parliamentary constituency, Bihar and also compensation to farmers who lost their crops due to inadequate irrigation facilities.
- (5) Shri Ravindra Kumar Pandey regarding need to set up new thermal power plants at Chandrapura and Bokaro in Jharkhand.
- (6) Shri Laxman Giluwa regarding need to establish a Kendriya Vidyalaya in Debua Posi in Singhbhum parliamentary constituency, Jharkhand.
- (7) Shri Sushil Kumar Singh regarding need to provide stoppage of various trains at railway stations under Aurangabad parliamentary constituency, Bihar.
- (8) Shri Ram Tahal Choudhary regarding need to stop the move to close down schools having fewer number of students in Jharkhand and also regularize the services of eligible para teachers in the State.

- (9) Shri Arjun Lal Meena regarding need to include Udaipur city in Rajasthan under B-2 category cities.
- (10) Shri Ajay Misra Teni regarding need to ban plastic for packaging food items and take adequate measures for recycling of plastic garbage.
- (11) Dr. Udit Raj regarding need to introduce All India Judicial Services.
- (12) Shri Mullappally Ramachandran regarding need to provide special package to Kerala affected by floods.
- (13) Shri V. Elumalai regarding need to provide financial assistance to Cyclone-hit Tamil Nadu.
- (14) Shri K. Ashok Kumar regarding need to set up Multi-purpose cyclone Centres in Tamil Nadu.
- (15) Shri K. Ram Mohan Naidu regarding need regarding devastation caused by cyclone 'TITLI' in Sirkakulam district of Andhra Pradesh.
- (16) Shri P. Karunakaran regarding need to include Tulu language in the Eight Schedule to the Constitution.
- (17) Smt. Supriya Sule regarding fixation of Minimum Support Price.
- (18) Shri Kaushalendra Kumar regarding need for all-round development of Rajgir, Nalanda and Bodh Gaya in Bihar.
- (19) Shri Raju Shetti regarding need to fill vacant posts of teachers in the country.
- (20) Shri N.K. Premachandran regarding need to establish a Kendriya Vidyalaya at Punalur in Kollam, Kerala.

12.15 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 13th December, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, December 13, 2018/Agrahayana 22, 1940 (Saka)

No.307

11.00 A.M.

1. Oath by Member

Shri B.Y. Raghavendra, member representing Shimoga Parliamentary Constituency of Karnataka took oath in English, signed the Roll of Members and took his seat in the House.

11.02 A.M.

2. Obituary Reference

The Speaker made reference to the passing away of Shri M.H. Ambareesh, member of the Twelfth, Thirteenth and Fourteenth Lok Sabhas.

She also made reference to the Seventeenth anniversary of the terrorist attack on Parliament House on 13th December, 2001.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed and also the security personnel who laid down their lives in foiling the terrorist attack.

11.07 A.M.

3. Starred Questions

Starred Question No. 41 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.10 A.M. and re-assembled at 11.20 A.M.)

11.20 A.M.

(Due to continued interruptions, Lok Sabha adjourned at 11.25 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 42–60 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos.461–690 were laid on the Table.

12.01 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2017-2018.
- (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Hooghly Cochin Shipyard Limited, Kochi, for the year 2017-2018.
 - (ii) Annual Report of the Hooghly Cochin Shipyard Limited, Kochi, for the year 2017-2018, alongwith Audited Accounts and comments of the

- Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2017-2018.
 - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2017-2018.
 - (ii) Annual Report of the Kamarajar Port Limited, Chennai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2017-2018.
 - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2017-2018.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2017-2018, together with

- Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2017-2018.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2017-2018.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, New Mangalore, for the year 2017-2018.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2017-2018, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2017-2018.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2017-2018.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Deendayal Port Trust, Gandhidham, for the year

2017-2018.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Deendayal Port Trust, Gandhidham, for the year 2017-2018.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Deendayal Port Trust, Gandhidham, for the year 2017-2018, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Deendayal Port Trust, Gandhidham, for the year 2017-2018.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 2017-2018.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2017-2018, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2017-2018.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2017-2018.
- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Kolkata Port Trust, Kolkata, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2017-2018.
- (11) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (12) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2017-2018.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2017-2018.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2016-2017.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles and

- Management, Coimbatore, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2017-2018.

6. Reports of Committee on Estimates

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Committee on Estimates (2018-19):-

- (1) Thirtieth Report of the Committee on the subject 'Performance of the National Action Plan on Climate Change (NAPCC)' pertaining to the Ministry of Environment, Forest & Climate Change.
- (2) Thirty-first Report of the Committee on the subject 'Import of Uranium for Nuclear Plants' pertaining to the Department of Atomic Energy.

7. Report of Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Smt. Anju Bala laid on the Table a Report (Hindi and English versions) of the Study Visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Manali, Mandi, Shimla and Chandigarh during June, 2018.

8. Report of the Committee on Private Members' Bills and Resolutions

Shri Rattan Lal Kataria presented the Forty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

9. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Fifty-seventh Report of the Business Advisory Committee.

*12.07 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kunwar Pushpendra Singh Chandel regarding need to convert NH-86 between Kanpur and Kabrai into four lane.
- (2) Prof. Richard Hay regarding need to set up Railway medical college in Kerala.
- (3) Dr. (Prof.) Kirit P. Solanki regarding welfare of Scheduled Castes.
- (4) Shri Rattan Lal Kataria regarding setting up of a warehousing hub at Ambala, Haryana.
- (5) Shri R. Dhruvanarayana regarding setting up of Spice Board office in Chamrajanagar district of Karnataka.
- (6) Dr. Shashi Tharoor regarding legislation prohibiting torture.
- (7) Smt. V. Sathyabama regarding problems faced by textile industry in the country.

^{*}From 12.04 P.M. to 12.06 P.M., members raised matters of urgent public importance.

- (8) Shri B. Senguttuvan regarding need to introduce philosophy of Thirukural in school syllabus.
- (9) Shri Gajanan Kirtikar regarding problems faced by fishing community of Mumbai North-West Parliamentary Constituency.
- (10) Shri Jayadev Galla regarding release of white paper on implementation of provisions of Andhra Pradesh Reorganisation Act.
- (11) Shri Tejpratap Singh Yadav regarding need to expedite payment of arrears to sugarcane farmers in Uttar Pradesh.
- (12) Prof. Prem Singh Chandumajra regarding need to improve railway services in Punjab.

12.08 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Friday, the 14th December, 2018.)

SNEHLATA SHRIVASTAVA
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 14, 2018/Agrahayana 23, 1940 (Saka)

No.308

11.00 A.M.

1. Starred Questions

Members in whose names Starred Question Nos. 61 and 62 were listed, were absent. However, the Ministers concerned laid the replies on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 63–80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.691–920 were laid on the Table.

12.00 Noon

3. Resignation from the Membership of Lok Sabha

The Speaker informed the House that Shri Thupstan Chhewang, an elected member from the Ladakh Parliamentary Constituency of Jammu & Kashmir resigned from the membership of Lok Sabha and she has accepted his resignation with effect from 13 December, 2018.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Biological Diversity Act, 2002:-
 - (i) S.O.3846(E) published in Gazette of India dated 2nd August, 2018, regarding notification of threatened species of plants and animals in the State of Assam.
 - (ii) S.O.3845(E) published in Gazette of India dated 3rd August, 2018, regarding notification of threatened species of plants and animals in the State of Jammu and Kashmir.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Fugitive Economic Offenders Ordinance, 2018:-
 - (i) The Fugitive Economic Offenders (Manner of Attachment of Property) Rules, 2018 published in Notification No. G.S.R.804(E) in Gazette of India dated 24th August, 2018.
 - (ii) The Declaration of Fugitive Economic Offenders (Forms and Manner of Filing Application) Rules, 2018 published in Notification No. G.S.R.805(E) in Gazette of India dated 24th August, 2018.

- (iii) The Fugitive Economic Offenders (Procedure for Sending Letter of Request to Contracting State) Rules, 2018 published in Notification No. G.S.R.806(E) in Gazette of India dated 24th August, 2018.
- (iv) The Fugitive Economic Offenders (Procedure for Conducting Search and Seizure) Rules, 2018 published in Notification No. G.S.R.807(E) in Gazette of India dated 24th August, 2018.
- (v) The Fugitive Economic Offenders (Manner and Conditions for Receipt and Management of Confiscated Properties) Rules, 2018 published in Notification No. G.S.R.808(E) in Gazette of India dated 24th August, 2018.
- (4) A copy of the Notification No. S.O.4152(E) (Hindi and English versions) published in Gazette of India dated 24th August, 2018 authorising officers not below the rant of Assistant Directors in the Directorate of Enforcement to exercise the power to search any person and to seize such record or property which may be useful for or relevant to proceedings issued under clause (a) of Section 9 of the under the Fugitive Economic Offenders Act, 2018.
- (5) A copy of the Notification No. S.O.4153(E) (Hindi and English versions) published in Gazette of India dated 24th August, 2018 regarding appointment of Special Directors of Enforcement of the Directorate of Enforcement to perform the functions of an Administrator issued under sub-section (1) of Section 15 of the Fugitive Economic Offenders Act, 2018.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2017-2018.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.927(E) published in Gazette of India dated 26th December, 2018, together with an explanatory memorandum seeking to increase the Basic Customs Duty on the goods falling under the specified tariff heads, mentioned therein, by amending the statutory rate under the provisions of sub-section (1) of Section 8A of the said Act.
- (ii) G.S.R.1027(E) published in Gazette of India dated 11th October, 2018, together with an explanatory memorandum seeking to increase the basic customs duty on the goods falling under the specified tariff heads, mentioned therein, by amending the statutory rate under the provisions of sub-section (1) of Section 8A of the said Act.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) G.S.R.928(E) published in Gazette of India dated 26th September, 2018, together with an explanatory memorandum making certain amendments in Notification No. 50/2017-cus., dated 30th June, 2017.
 - (ii) G.S.R.929(E) published in Gazette of India dated 26th September, 2018, together with an explanatory memorandum making certain amendments in Notification No. 57/2017-cus., dated 30th June, 2017.
 - (iii) G.S.R.930(E) published in Gazette of India dated 26th September, 2018, together with an explanatory memorandum making certain amendments in Notification No. 52/2017-cus., dated 30th June, 2017.
 - (iv) G.S.R.1028(E) published in Gazette of India dated 11th October, 2018, together with an explanatory memorandum making certain amendments in Notification No. 57/2017-cus., dated 30th June, 2017.
 - (v) G.S.R.1029(E) published in Gazette of India dated 11th October, 2018, together with an explanatory memorandum seeking to withdraw exemption from Basic Custom Duty and impose 10% BCD on Printed Circuit Board Assembly used for the items, mentioned therein.

5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 12th December, 2018, Rajya Sabha passed the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Bill, 2018.

6. Bill as passed by the Rajya Sabha — Laid on the Table

The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Bill, 2018

7. Reports of Public Accounts Committee

Shri Mallikarjun Kharge presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2018-19):-

- (1) 113th Report on Action taken by the Government on the Recommendations/Observations of the Committee contained in their 89th Report (15th Lok Sabha) on 'Defence Estates Management'.
- (2) 114th Report on the subject 'Performance Audit of Design, Development, Manufacture and Induction of Light Combat Aircraft'.
- (3) 115th Report on Action taken by the Government on the Recommendations/Observations of the Committee contained in their 67th Report (16th Lok Sabha) on 'Performance Audit of Employees State Insurance Corporation and Special Audit of Medical Education Projects of ESIC'.
- (4) 116th Report on Action taken by the Government on the Recommendations/Observations of the Committee contained in their 36th Report (16th Lok Sabha) on 'Excesses over voted grants and charged appropriations (2013-14)'.

(5) 117th Report on Action taken by the Government on the Recommendations/Observations of the Committee contained in their 68th Report (16th Lok Sabha) on 'Excesses over voted grants and charged appropriations (2014-15)'.

8. Statements of Standing Committee on Agriculture

Shri Janardan Mishra laid the Statements (Hindi and English versions) showing further action taken by the Government on the following reports:-

- (1) 55th Report on action taken by the Government on the observations/ recommendations contained in the 39th Report (Sixteenth Lok Sabha) on the Subject 'Comprehensive Agriculture Research based on Geographical Conditions and Impact of Climatic Changes to ensure Food Security in the Country' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (2) 56th Report on action taken by the Government on the observations/ recommendations contained in the 47th Report (Sixteenth Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (3) 59th Report on the action taken by the Government on the observations/recommendations contained in the 48th Report on 'Demands for Grants (2018-19)' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

9. Reports of Standing Committee on Transport, Tourism and Culture

Shri Rajesh Pandey laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

(1) Two Hundred Sixty-second Report on the 'Development of Buddhist

- Circuit in India'.
- (2) Two Hundred Sixty-third Report on the 'Action Taken by the Government on the recommendations/observations of the Committee contained in its Two Hundred Fifty-seventh Report on the Demands for Grants (2018-19) of Ministry of Civil Aviation'.
- (3) Two Hundred Sixty-fourth Report on the 'Action Taken by the Government on the recommendations/observations of the Committee contained in its Two Hundred Fifty-eighth Report on the Demands for Grants (2018-19) of Ministry of Culture'.
- (4) Two Hundred Sixty-fifth Report on the 'Action Taken by the Government on the recommendations/observations of the Committee contained in its Two Hundred Fifty-ninth Report on the Demands for Grants (2018-19) of Ministry of Road Transport and Highways'.
- (5) Two Hundred Sixty-sixth Report on the 'Action Taken by the Government on the recommendations/observations of the Committee contained in its Two Hundred Sixtieth Report on the Demands for Grants (2018-19) of Ministry of Shipping'.
- (6) Two Hundred and Sixty-seventh Report on the "Action Taken by the Government on the recommendations/observations of the Committee contained in its Two Hundred Sixty-first Report on the Demands for Grants (2018-19) of Ministry of Tourism".

10. Statements by Ministers

(1) The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of Minority Affairs on behalf of the Minister of Women and Child Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 304th Report of the Standing Committee

on Human Resource Development on Demands for Grants (2018-19) pertaining to the Ministry of Women and Child Development.

(2) The Minister of Health and Family Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 99th and 103rd Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2017-18) (Demand No. 42), pertaining to the Department of Health and Family Welfare and 100th and 104th Reports on Demands for Grants (2017-18) (Demand No. 43), pertaining to the Department of Health Research, Ministry of Health and Family Welfare.

11. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding Government Business during the week commencing the 17th December, 2018.

12. Motion

Shri Arjun Ram Meghwal moved the following motion:-

"That this House do agree with the Fifty-seventh Report of the Business Advisory Committee presented to the House on 13th December, 2018."

The motion was adopted.

13. Government Bill – Introduced

The Indian Medical Council (Amendment) Bill, 2018

14. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Indian Medical Council (Amendment) Ordinance, 2018 (No.8 of 2018) was laid on the Table.

15. Government Bill – Introduced

The Central Universities (Amendment) Bill, 2018

12.10 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Monday, the 17th December, 2018.)

SNEHLATA SHRIVASTAVA
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, December 17, 2018/Agrahayana 26, 1940 (Saka)

No.309

11.00 A.M.

1. Announcement by the Speaker

The Speaker made an announcement welcoming Rt. Hon. Justice Dr. Patrick Matibini, Speaker of the National Assembly of the Republic of Zambia and Members of the Zambian Parliamentary Delegation who were on a visit to India as honoured guests.

1102 A.M.

2. Starred Questions

Starred Question No. 81 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 82–100 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.921-1150 were laid on the Table.

12.00 Noon

4. Resignation from the Membership of Lok Sabha

The Speaker informed the House that Shri Ch. Malla Reddy, an elected member from the Malkajgiri Parliamentary Constituency of Telangana resigned from the membership of Lok Sabha and she has accepted his resignation with effect from 14 December, 2018.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Bharat Petro Resources Limited, Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the Bharat Petro Resources Limited, Mumbai, for the year 2017-2018 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A copy of the Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2017-2018.
 - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the ONGC Videsh Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the ONGC Videsh Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and

- comments of the Comptroller and Auditor General thereon.
- (i) Statement regarding Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Petroleum and Natural Gas (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.671(E) in Gazette of India dated 24th July, 2018 under Section 10 of the Oilfields (Regulation and Development) Act, 1948.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2017-2018.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the

- MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2017-2018.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Electronics Service and Training Centre), Ram Nagar, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Electronics Service and Training Centre), Ram Nagar, for the year 2017-2018.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2017-2018.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Tool Room and Training Centre), Guwahati, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Tool Room and Training Centre), Guwahati, for the year 2017-2018.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2017-2018, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2017-2018.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Central Tool Room), Ludhiana, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Central Tool Room), Ludhiana, for the year 2017-2018.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2017-2018.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2017-2018.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Central Institute of Hand Tools), Jalandhar, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Central Institute of Hand Tools), Jalandhar, for the year 2017-2018.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2017-2018, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2017-2018.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2017-2018.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Indo German Tool Room), Aurangabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Indo German Tool Room), Aurangabad, for the year 2017-2018.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Indo-German Tool Room), Indore, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Indo-German Tool Room), Indore, for the year 2017-2018.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2017-2018.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training

- Institute), Agra, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2017-2018.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Fragrance and Flavour Development Centre, Kannauj, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fragrance and Flavour Development Centre, Kannauj, for the year 2017-2018.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2017-2018.
- (21) A copy of the Public Procurement Policy for Micro and Small Enterprises (MSEs) Amendment Order, 2018 (Hindi and English versions) Notification No. S.O.5670(E) (Hindi and English versions) published in Gazette of India dated 9th November, 2018 issued under Section 11 of the Micro, Small and Medium Enterprises Development Act, 2006.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) (a) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2017-2018.
 - (b) Annual Report of the India Tourism Development Corporation

Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (ii) (a) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2017-2018.
 - (b) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review by the Government of the working of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2017-2018.
 - (b) Annual Report of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iv) (a) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2017-2018.
 - (b) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (v) (a) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2017-2018.
 - (b) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vi) (a) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2017-2018.
 - (b) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Delhi Mumbai

- Industrial Corridor Development Corporation Limited, New Delhi, for the year 2017-2018.
- (ii) Annual Report of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla SEZ Authority, Ahmedabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kandla SEZ Authority, Ahmedabad, for the year 2016-2017.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Tea Waste (Control) Amendment Order, 2018 (Hindi and English versions) published in Notification No. S.O.4028(E) in Gazette of India dated 20th August, 2018 under sub-section (3) of Section 49 of the Tea Act, 1953.

6. Report of Standing Committee on External Affairs

Dr. Shashi Tharoor presented the Twenty-second Report* (English and Hindi versions) of the Standing Committee on External Affairs (2017-18) on the subject 'Sino-India Relations including Doklam, border situation and cooperation in international organizations'.

^{*}The Report was presented to Hon'ble Speaker, Lok Sabha on 4 September, 2018 when the House was not in Session and the Speaker had permitted printing, publication and circulation of the Report under Rule 280.

7. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Micro, Small and Medium Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 284th Report of the Standing Committee on Industry on Demands for Grants (2017-18) pertaining to the Ministry of Micro, Small & Medium Enterprises (MSME).
- (2) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 141st Report of the Standing Committee on Commerce on Demands for Grants (2018-19) (Demand No. 12) pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

*12.04 P.M.

8. Government Bill – Introduced

The Muslim Women(Protection of Rights on Marriage) Bill, 2018

The motion for leave to introduce the Muslim Women(Protection of Rights on Marriage) Bill, 2018 moved by Shri Ravi Shankar Prasad, was opposed.

Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarifications from the Minister of Law and Justice; and Minister of Electronics and Information Technology.

The Minister of Law and Justice; and Minister of Electronics and Information Technology replied to the clarifications sought by Dr. Shashi Tharoor.

Thereafter, the motion was adopted and the Bill was introduced.

^{*}From 12.08 P.M. to 12.14 P.M., Members raised matters of urgent public importance.

9. Statement regarding Ordinance-Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Muslim Women (Protection of Rights on Marriage) Ordinance, 2018 (No.7 of 2018) was laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 12.14 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Arjunlal Meena regarding need to construct an elevated pillared bridge on N.H-8 at Kherwara Tehsil headquarters in Udaipur parliamentary constituency, Rajasthan.
- (2) Shri Nishikant Dubey regarding need to promote tourism in Deoghar, Jharkhand.
- (3) Shri Sukhbir Singh Jaunpuria regarding branches of Nationalised banks in villages in Sawai Madhopur district, Rajashtan.
- (4) Shri Sunil Kumar Singh regarding need to regularize the services of daily wage BSNL labourers in Daltonganj circle, Jharkhand.
- (5) Shri Bhairon Prasad Mishra regarding need to set up industries in Chitrakoot and Banda districts of Banda Parliamentary Constituency, Uttar Pradesh.
- (6) Shri Prahlad Singh Patel regarding need to shift antique statue of Devi Rukmani from Archeologoical Museum at Vidisha to Damyanti Archeological Museum, Damoh district, Madhya Pradesh.
- (7) Shri Hari Manjhi regarding need to construct a flyover in Gaya city in Bihar.
- (8) Shri Ajay Misra (Teni) regarding production and marketing of ayurvedic medicine for Acute promyelocytic leukemia.
- (9) Shri Chhedi Paswan regarding need to construct railway lines between Arrah & Bhabhua Road, and Dehri-on-sone & Banjari in Bihar.
- (10) Shri Ram Tahal Choudhary regarding need to build three overbridges on level crossings in Ranchi Parliamentary Constituency, Jharkhand.
- (11) Shri Bishnu Pada Ray regarding setting up of Pradesh council with executive power in Andaman & Nicobar Islands.

- (12) Shri C. P. Joshi regarding connecting Udaipur to Assam and Amritsar by trains and a Demu train between Udaipur and Kota.
- (13) Dr. Kirit Somaiya regarding need for corrective action relating to Jeevan Saral Life Insurance Policy.
- (14) Smt. Ranjeet Ranjan regarding Kendriya Vidyalaya in Supaul and Madhepur districts in Bihar.
- (15) Shri Thangso Baite regarding setting up of a Central Hill university in Manipur.
- (16) Dr. J. Jayakumar regarding adequate funds for preservation of Pallikarnai Marsh land in South Chennai parliamentary constituency, Tamil Nadu.
- (17) Shri P. R. Senthilnathan regarding cyclonic storm 'Gaja' in Tamil Nadu.
- (18) Prof. Saugata Roy regarding procurement of Rafale aircraft.
- (19) Dr. (Smt.) Sanghamita Mamtaz regarding closure of DVC Power Plant in Durgapur, West Bengal.
- (20) Shri Bhartruhari Mahtab regarding need to reduce rate of GST on Kendu (Tendu) leaves from 18 percent to 5 percent.
- (21) Shri Shrirang Appa Barne regarding separate colour code and symbol for generic drugs.
- (22) Shri Maganti Murali Mohan regarding grant of special category status to Andhra Pradesh.
- (23) Shri Vinod Kumar Boianapalli regarding need to consider National Youth Awardees for the post of District Youth Coordinators at Nehru Yuva Kendra Sangathan.
- (24) Shri P. Karunakaran regarding alleged misuse of SARFAESI Act, 2002 by banks and financial institutions.
- (25) Smt. Supriya Sule regarding problems of onion growers.
- (26) Shri Nagendra Pratap Singh Patel regarding construction of road on bank of river Ganga in Phulpur parliamentary constituency.
- (27) Shri Vijay Kumar Hansdak regarding need to give recognition to Sarna Religious code in Jharkhand.

2.01 P.M.

11. Government Bill - Passed

The Transgender Persons (Protection of Rights) Bill, 2016

Time Taken: 1 Hr. 06 Mts.

The motion for consideration of the Bill was moved by Shri Thaawarchand Gehlot.

The following members took part in the debate:-

- 1. Dr. Shashi Tharoor
- 2. Shri Bhartruhari Mahtab
- 3. Smt. Supriya Sadanand Sule

(Due to interruptions, Lok Sabha adjourned at 2.36 P.M. and re-assembled at 3.01 P.M.)

3.01 P.M.

4. Dr.(Smt.) Kakoli Ghosh Dastidar

Shri Thaawarchand Gehlot replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clause 8 was adopted, as amended.

Clause 9 was adopted.

Clauses 10 and 11 were adopted.

Clause 12 was adopted, as amended.

Clause 13 was adopted, as amended.

Clause 14 was adopted, as amended.

Clause 15 was adopted.

Clause 16 was adopted, as amended.

Clause 17 was adopted, as amended.

Clause 18 was adopted, as amended.

Clause 19 was adopted.

Clause 20 was adopted, as amended.

Clauses 21 and 22 were adopted.

Clause 23 was adopted, as amended.

Clause 24 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

Shri Md. Badaruddoza Khan spoke.

The motion that the Bill, as amended, be passed was moved by Shri Thaawarchand Gehlot.

The motion was adopted and the Bill, as amended, was passed.

3.32 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 18th December, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, December 18, 2018/Agrahayana 27, 1940 (Saka)

No.310

11.00 A.M.

1. Starred Questions

Starred Question No. 101 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.09 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 102–120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.1151–1380 were laid on the Table.

12.00 Noon

3. Resignation from the Membership of Lok Sabha

The Speaker informed the House that Shri Balka Suman, an elected member from the Peddapalle Parliamentary Constituency of Telangana resigned from the membership of Lok Sabha and she has accepted his resignation with effect from 17 December, 2018.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 44 of the Rani Lakshmi Bai Central Agricultural University Act, 2014:-

- (i) The Rani Lakshmi Bai Central Agricultural University Recruitment Rules (Teaching Employees)-2016 published in Notification No. RLBCAU/CP/47/2016 in Gazette of India dated 24th October, 2018.
- (ii) The Rani Lakshmi Bai Central Agricultural University Recruitment Rules (Non-Teaching Employees)-2016 published in Notification No. RLBCAU/CP/47/2016 in Gazette of India dated 24th October, 2018.
- (2) A copy of the Annual Report (Hindi and English versions) of the National Academy of Agricultural Sciences, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Statement regarding Review by the Government of the working of the Fertilizer and Chemicals Travancore Limited, for the year 2017-2018.
 - (b) Annual Report of the Fertilizer and Chemicals Travancore Limited, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2017-2018.
 - (b) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) (a) Statement regarding Review by the Government of the working of the Madras Fertilizer Limited, Chennai, for the year 2017-2018.
 - (b) Annual Report of the Madras Fertilizer Limited, Chennai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iv) (a) Statement regarding Review by the Government of the working of

- the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2017-2018.
- (b) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (v) (a) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2017-2018.
 - (b) Annual Report of the Projects and Development India Limited, Noida, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vi) (a) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2017-2018.
 - (b) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vii) (a) Statement regarding Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2017-2018.
 - (b) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (viii) (a) Statement regarding Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2017-2018.
 - (b) Annual Report of the Hindustan Fertilizer Corporation Limited, New

- Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ix) (a) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2017-2018.
 - (b) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Private Security Agencies (Private Security to Cash Transportation Activities) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.755(E) in Gazette of India dated 8th August, 2018 under sub-section (4) of Section 25 of the Private Security Agencies (Regulation) Act, 2005.
- (5) A copy of the Pesticides (Prohibition) Order, 2018 (Hindi and English versions) published in Notification No. S.O.3951(E) published in Gazette of India dated 9th August, 2018 issued under the Insecticides Act, 1968.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2017-2018.
- (7) A copy of the Multi-State Co-operative Societies (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.567(E) in Gazette of India dated 15th June, 2018 under Section 124 of the Multi State Cooperative Societies Act, 2002.

- (8) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-
 - (i) The Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2018 published in Notification No. S.O.3998(E) in Gazette of India dated 17th August, 2018.
 - (ii) The Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2018 published in Notification No. S.O.5158(E) in Gazette of India dated 5th October, 2018.
 - (iii) S.O.5280(E) in Gazette of India dated 15th October, 2018 prohibiting with effect from the date of publication of this notification, movement of seed potato from Tamil Nadu, Uttarakhand, Himachal Pradesh and Jammu and Kashmir to all other states/UT of India due to presence of potato Cyst Nematode.
 - (iv) S.O.5642(E) in Gazette of India dated 2nd November, 2018 prohibiting with effect from the date of publication of this notification, movement of seed potato from Uttarakhand, Himachal Pradesh and Jammu and Kashmir to all other states/UT of India due to presence of potato Cyst Nematode.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Blind Boys' Academy, Kolkata, for the years 2010-2011 and 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Blind Boys' Academy, Kolkata, for the years 2010-2011 and 2011-2012.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Society of Khrist Jyoti, Varanasi, for the years 2014-2015 and 2015-2016, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society of Khrist Jyoti, Varanasi, for the years 2014-2015 and 2015-2016.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Hanuman Prasad Poddar Andh Vidyalaya, Varanasi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Hanuman Prasad Poddar Andh Vidyalaya, Varanasi, for the year 2011-2012.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Sri Institute for Mentally Handicapped, Samalkot, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sri Institute for Mentally Handicapped, Samalkot, for the year 2010-2011.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Narayan Seva Sansthan, Udaipur, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narayan Seva Sansthan, Udaipur, for the year 2017-2018.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Kachajuli Physically Handicapped School and Training Centre,

- Lakhimpur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kachajuli Physically Handicapped School and Training Centre, Lakhimpur, for the year 2011-2012.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Sisu Sakha Sangha, Khorda, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sisu Sakha Sangha, Khorda, for the year 2010-2011.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Disaster Management Authority, New Delhi, for the year 2017-2018.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Disaster Management, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Disaster Management, New Delhi, for the year 2017-2018.

- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949:-
 - (i) The Central Reserve Police Force, Engineering Officers (Group 'A' Posts), Recruitment Rules, 2018 published in Notification No. G.S.R.168 in weekly Gazette of India dated 16th June, 2018.
 - (ii) The Central Reserve Police Force, Group 'C' (Combatised Para Medical posts) Recruitment Rules, 2018 published in Notification No. G.S.R.364 weekly in Gazette of India dated 10th November, 2018.
- (25) A copy each of the following Notifications (Hindi and English versions) under Section 167 of the Assam Rifles Act, 2006:-
 - (i) The Assam Rifles, Warrant Officer (Personal Assistant), Ministerial,
 Recruitment (Amendment) Rules, 2018 published in Notification No.
 G.S.R.182 in weekly Gazette of India dated 23rd June, 2018.
 - (ii) The Assam Rifles Radio Mechanic, Group 'B' posts Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.183 in weekly Gazette of India dated 23rd June, 2018.
 - (iii) The Assam Rifles Tradesman (Group 'C' combatised posts) Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.184 in weekly Gazette of India dated 23rd June, 2018.
 - (iv) The Assam Rifles, Veterinary Field Assistant (Group 'C' post) Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.185 in weekly Gazette of India dated 23rd June, 2018.
 - (v) The Assam Rifles, Warrant Officer (General Duty) Group 'C' combatised post Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.186 in weekly Gazette of India dated 23rd June, 2018.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) The Ministry of Home Affairs, Border Security Force, Radio Operator and Radio Mechanic (Non-Gazetted) Cadre Recruitment Rules, 2018 published in Notification No. G.S.R.1069(E) in Gazette of India dated 26th October, 2018.
- (ii) The Border Security Force, Engineering Set up, Draftsman (Group 'B' and Group 'C' Posts) Combatised Recruitment (Amendment) Rules, 2018 published in Notification No. G.S.R.861(E) in Gazette of India dated 11th September, 2018.
- (27) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

THIRTEENTH LOK SABHA

1. Statement No.38 Twelfth Session, 2003

FOURTEENTH LOK SABHA

Statement No. 31
 Second Session, 2004
 Statement No. 37
 Statement No. 30
 Statement No. 25
 Second Session, 2004
 Sixth Session, 2005
 Tenth Session, 2007
 Eleventh Session, 2007

FIFTEENTH LOK SABHA

TILLENTIT EOR SABILA		
6.	Statement No. 29	Fourth Session, 2010
7.	Statement No. 29	Fifth Session, 2010
8.	Statement No. 28	Sixth Session, 2010
9.	Statement No. 25	Seventh Session, 2011
10.	Statement No. 27	Eighth Session, 2011
11.	Statement No. 26	Ninth Session, 2011
12.	Statement No. 25	Tenth Session, 2012
13.	Statement No. 23	Eleventh Session, 2012
14.	Statement No. 22	Twelfth Session, 2012
15.	Statement No.21	Thirteenth Session, 2013
16.	Statement No. 18	Fourteenth Session, 2013
17.	Statement No. 17	Fifteenth Session, 2013-14

SIXTEENTH LOK SABHA

18. Statement No. 16 Second Session, 2014 19. Statement No. 15 Third Session, 2014 20. Statement No. 14 Fourth Session, 2015 21. Statement No. 12 Fifth Session, 2015 Sixth Session, 2015 22. Statement No. 11 23. Statement No. 9 Seventh Session, 2016 24. Statement No. 9 Eighth Session, 2016 25. Statement No. 8 Ninth Session, 2016 26. Statement No. 6 Tenth Session, 2016 27. Statement No.6 Eleventh Session, 2017 Twelfth Session, 2017 28. Statement No. 4 29. Statement No. 3 Thirteenth Session, 2017-18 30. Statement No. 2 Fourteenth Session, 2018 31. Statement No. 1 Fifteenth Session, 2018

- (28) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2017-2018, alongwith Audited Accounts.
- (29) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2017-2018.
- (30) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2017-2018, together with Audit Report thereon.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2017-2018.
- (32) A copy of the Sugar Development Fund (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.885(E) in Gazette of

- India dated 17th September, 2018 under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.
- (33) A copy of the Consumer Protection (twenty second Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.898(E) in Gazette of India dated 20th September, 2018 under Section 31 of the Consumer Protection Act, 1986.
- (34) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Bureau of Indian Standards Act, 2016:-
 - (i) The Bureau of Indian Standards (Amendment) Rules, 2018 published in Notification No. G.S.R.1090(E) in Gazette of India dated 6th November, 2018 together with a corrigendum thereto published in the Notification No. G.S.R.1132(E) dated 20th November, 2018.
 - (ii) The Bureau of Indian Standards (Powers and Duties of Director General) Regulations, 2018 published in Notification No. F. No. BS/11/10/2018 in Gazette of India dated 29th August, 2018.
- (35) A copy each of the following Notifications (Hindi and English versions) issued under Section 39 of the Bureau of Indian Standards Act, 2016:-
 - (i) Notification No. F. No. BS/11/05/2018 published in Gazette of India dated 12th October, 2018, making certain amendments in Notification No. BS/11/05/2018 dated 14th June, 2018.
 - (ii) Notification No. F. No. BS/11/04/2018 published in Gazette of India dated 12th October, 2018, making certain amendments in Notification No. BS/11/04/2018 dated 7th June, 2018.
 - (iii) Notification No. F. No. BS/11/11/2018 published in Gazette of India dated 12th October, 2018, making certain amendments in Notification No. BS/11/11/2018 dated 4th June, 2018.

5. Reports of Public Accounts Committee

Shri Mallikarjun Kharge presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2018-19):-

- (1) 118th Report on Action taken by the Government on the Observations/
 Recommendations of the Committee contained in their 39th Report (16th
 Lok Sabha) on 'Preservation and Conservation of Monuments and
 Antiquities'.
- (2) 119th Report on Action taken by the Government on the Observations/
 Recommendations of the Committee contained in their 87th Report
 (16th Lok Sabha) on 'Maintenance of Bridges in Indian Railways'.
- (3) 120th Report on Action taken by the Government on the Observations/
 Recommendations of the Committee contained in their 96th Report (16th
 Lok Sabha) on 'Management of Narcotics Substances'.
- (4) 121st Report on Action taken by the Government on the Observations/
 Recommendations of the Committee contained in their 94th Report
 (16th Lok Sabha) on 'Working of Central Board of Film Certification
 (CBFC) and Academic Activities of Satyajit Ray Film and Television
 Institute, Kolkata for the period from 2010-11 to 2014-15'.
- (5) 122nd Report on the subject 'Kendriya Vidyalaya Sangathan and Gujarat Vidyapith'.
- (6) 123rd Report on the subject 'Ineffective Monitoring by APEDA'.

6. Reports of Committee on Petitions

Shri Bhagat Singh Koshyari presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

(1) Fifty-seventh Report on the Representation received from Shri Madhuban Yadav and others and forwarded by Shri Ram Tahal Choudhary, M.P., Lok Sabha regarding non-payment of arrears to the

- retired employees of Heavy Engineering Corporation Limited (HECL), Ranchi.
- (2) Fifty-eighth Report on the Representation received from Shri Satyendra Singh and forwarded by Shri Vinod Sonkar, M.P., Lok Sabha regarding condition of Higher Education in the country with special reference to Guru Ghasidas Vishwavidyalaya, Bilaspur, Chhattisgarh.
- (3) Fifty-ninth Report on the Representation received from Ms. Nisha Kamath and other office bearers of Nainital Bank Officers' Association regarding proposed sale of Nainital Bank Limited a Subsidiary of the Bank of Baroda, in the guise of Digital Venture.
- (4) Sixtieth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Twenty-fourth Report on the Representation received from Shri Sapan Kumar Ghosal regarding amendment to the Contract Labour (Regulation & Abolition) Act, 1970 governing the working conditions of Contract Labourers.
- (5) Sixty-first Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Thirty-second Report on the Representation received from Shri Pragya Priya Rahul regarding Strengthening of Grievance Redressal mechanism for the customers of the Indian Oil Corporation Limited (IOCL).
- (6) Sixty-Second Report on the Action Taken by the Government on the recommendation made by the Committee on Petitions (Sixteenth Lok Sabha) in their Eleventh Report on the Representation received from Shri Amit Roy, General Secretary, Alliance Air Employees Union and forwarded by Shri Jitendra Chaudhury, M.P., Lok Sabha alleging disparity in Pay and Allowances of the employees *vis-a-vis* Air India and improving other service conditions thereof.

(7) Sixty-third Report on the Action Taken by the Government on the recommendation made by the Committee on Petitions (Sixteenth Lok Sabha) in their Forty-fifth Report on the Representation received from Brigadier N. B. Singh (Retd.) and forwarded by Shri Devendra Singh 'Bhole', M.P., Lok Sabha, regarding Conferment of Param Vir Chakra on Late Major Mohan Singh martyred in the Indo-Pak War of 1965 and other issues related therewith.

7. Reports of Committee on Papers laid on the Table

Shri Chandrakant B. Khaire presented the Twenty-fifth, Twenty-sixth, Twenty-seventh, Twenty-eighth, Twenty-ninth, Thirtieth Reports (Action Taken) and Thirty-first, Thirty-second and Thirty-third Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2018-2019).

8. Reports of Standing Committee on Labour

Dr. Kirit Somaiya presented the following reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Forty-third Report on 'Code on Wages Bill, 2017' pertaining to the Ministry of Labour & Employment.
- (2) Forty-fourth Report on 'Safety, Security and Welfare of TV/Broadcasting/Digital Entertainment/ Advertisement Industry Workers' pertaining to the Ministry of Labour & Employment and Ministry of Information & Broadcasting.

9. Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 44th Report of the Standing Committee on Chemicals & Fertilizers on Demands for

- Grants (2018-19) pertaining to the Department of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizers.
- (2) The Minister of State in the Ministry of Home Affairs laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 211th Report of the Standing Committee on Home Affairs on 'The Cyclone Ockhi-its impact on Fishermen and Damage caused by it', pertaining to the Ministry of Home Affairs.
 - (ii) the status of implementation of the recommendations contained in the 206th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations contained in 201st Report of the Committee on Demands for Grants (2017-18), pertaining to the Ministry of Home Affairs.
 - (iii) the status of implementation of the recommendations contained in the 209th Report of the Standing Committee on Home Affairs on Demands for Grants (2018-19) pertaining to the Ministry of Home Affairs.
 - (iv) the status of implementation of the recommendations contained in the 213th Report of the Standing Committee on Home Affairs on 'Security Situation in the North Eastern States of India', pertaining to the Ministry of Home Affairs.
- (3) The Minister of State in the Ministry of Food Processing Industries laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 45th Report of the Standing Committee on Agriculture on 'Implementation of Scheme for Integrated Cold Chain and Value Addition Infrastructures' pertaining to the Ministry of Food Processing Industries.

- (ii) the status of implementation of the recommendations contained in the 50th Report of the Standing Committee on Agriculture on Demands for Grants (2018-19) pertaining to the Ministry of Food Processing Industries.
- (4) The Minister of State in the Ministry of Agriculture and Farmers Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 49th Report of the Standing Committee on Agriculture on Demands for Grants (2018-19) pertaining to the Department of Animal Husbandry, Dairying and Fisheries (DADF), Ministry of Agriculture & Farmers Welfare.

12.10 P.M.

10. Government Bill –Introduced

The National Institute of Design (Amendment) Bill, 2018

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Km. Shobha Karandlaje regarding completion of Chikamagalur-Sakleshpur railway line.
- (2) Shri Janardan Singh Sigriwal regarding need to declare 3rd December, the birthday of Dr. Rajendra Prasad, the first President of the country as national Holiday.
- (3) Shri Mansukhbhai D. Vasava regarding need to increase BSNL mobile towers in Narmada and Bharuch districts of Gujarat.
- (4) Dr. Kirit P. Solanki regarding healthcare issues of tribals.
- (5) Shri Ajay Nishad regarding electrification of villages under Muzaffarpur parliamentary constituency, Bihar.

- (6) Shri Ravindra Kumar Pandey regarding e-auction of coal by CCL and BCCL in Giridih parliamentary constituency, Jharkhand.
- (7) Shri Jugal Kishore Sharma regarding priority to children of West Pakistan Refugees residing in Jammu & Kashmir in recruitment and Prime Minister Scholarship Scheme.
- (8) Shri Nihal Chand Chauhan regarding need to give constitutional status to Rajasthani language.
- (9) Shri Om Birla regarding need to enhance the amount of loan disbursed to farmers through Kisan Credit Card.
- (10) Smt. Bijoya Chakravarty regarding crisis of identity among indigenous people of Assam.
- (11) Shri Satya Pal Singh regarding need to bring a law or ordinance facilitating construction of Ram Mandir at Ayodhya in Uttar Pradesh.
- (12) Shri Bidyut Baran Mahato regarding need to establish another Institute of Automotive Research Association of India in Adityapur in Jamshedpur Parliamentary Constituency, Jharkhand.
- (13) Shri Subhash Chandra Baheria regarding need to build Ram Mandir at Ayodhya, Uttar Pradesh.
- (14) Smt. Raksha Nikhil Khadse regarding need to review new tariff rates for TV cable service.
- (15) Shri Naranbhai B. Kachhadiya regarding need to provide adequate funds for construction of Dhasa-Jetalsar new railway line project in Gujarat.
- (16) Shri S.P. Muddahanumegowda regarding setting up of a MSME Technology centre at Tumkur, Karnataka.
- (17) Dr. C. Gopalakrishnan regarding need to review decision to shut down the Central Potato Research station, Ooty in Tamil Nadu.
- (18) Shri A. Arunmozhithevan regarding problems caused by sea erosion in Cuddalore parliamentary constituency, Tamil Nadu.

- (19) Dr. Kulamani Samal regarding maintenance of temples in Jagatsinghpur parliamentary constituency, Odisha.
- (20) Shri Prataprao Ganpatrao Jadhav regarding need to undertake measures for the Welfare of farmers of Buldhana district in Maharashtra.
- (21) Shri M. B. Rajesh regarding need to provide stoppage to 16305/16306 Intercity train at Pattambi, Kerala.
- (22) Shri Dushyant Chautala regarding lifting ban on 10 years old tractors.
- (23) Shri Kaushalendra Kumar regarding need to ensure return of thousands of Indian workers/labourers stranded in Riyadh, Saudi Arabia.
- (24) Adv. Joice George regarding final notification for Ecologically Sensitive Areas of Western Ghats.
- (25) Shri N. K. Premachandran regarding completion of Kollam bypass.

12.15 P.M.

12. Submission by Member

Shri Mallikarjun Kharge made a submission regarding constitution of Joint Parliamentary Committee on purchase of Rafale Fighter Jets.

*Shri Narendra Singh Tomar responded.

12.18 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 19th December, 2018.)

SNEHLATA SHRIVASTAVA
Secretary General

^{*}Minister of Parliamentary Affairs.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, December 19, 2018/Agrahayana 28, 1940 (Saka)

No.311

11.00 A.M.

1. Starred Questions

Starred Question No. 121 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.11 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 122–140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.1381–1610 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Notaries (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.815(E) in Gazette of India dated 28th August, 2018 under sub-section (3) of Section 15 of the Notaries Act, 1952.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences,

- Bhubaneswar, for the year 2017-2018.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2017-2018.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2017-2018.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2017-2018, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2017-2018.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science and Technology Institute, Faridabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Faridabad, for the year 2017-2018.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2017-2018.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agri-Food Biotechnology Institute, Mohali, for the year 2017-2018.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2017-2018.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2017-2018.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the National Institute of Animal Biotechnology, Hyderabad, for the year 2017-2018.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2017-2018.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2017-2018.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2017-2018.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2017-2018.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2017-2018.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Faridabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Faridabad, for the year 2017-2018.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2017-2018.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the ESSO-Indian National Centre for Ocean Information Services, Hyderabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ESSO-Indian National Centre for Ocean Information Services, Hyderabad, for the year 2017-2018.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2017-2018.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Goa, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Goa, for the year 2017-2018.
- (22) (i) A copy of the Annual Accounts (Hindi and English versions) of the ESSO-National Centre for Earth Science Studies, Thiruvananthapuram, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the ESSO-National Centre for Earth Science Studies, Thiruvananthapuram, New Delhi, for the year 2017-2018.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2017-2018.
 - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2017-2018.
 - (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2017-2018,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (24) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2018-2019.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Homi Bhabha National Institute, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Homi Bhabha National Institute, Mumbai, for the year 2017-2018.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2017-2018.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2017-2018.
 - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- National Centre for Good Governance, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Good Governance, New Delhi, for the year 2017-2018.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2017-2018.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2017-2018.
- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The Telecom Commercial Communications Customer Preference Regulations, 2018 published in Notification No. 311-04/2017-QoS in Gazette of India dated 19th July, 2018.
- (ii) The International Telecommunication Cable Landing Stations Access Facilitation Charges and Co-location Charges (Amendment) Regulations, 2018 published in Notification No. F. No. 416-2/2018-NSL-I in Gazette of India dated 28th November, 2018.
- (iii) The Standards of Quality of Service of Basic Telephone Service (Wireline) and Cellular Mobile Telephone Service (Sixth Amendment) (Amendment) Regulations, 2018 (7 of 2018) published in Notification No. F. No. 305-03/2018-QoS in Gazette of India dated 31st July, 2018.
- (iv) The Telecommunication Consumers Education and Protection Fund (Fourth Amendment) Regulations, 2018 published in Notification No. 324-5/2018-CA in Gazette of India dated 18th July, 2018.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2017-2018.
- (35) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885 and sub-section (4) of Section 10 of the Indian Wireless Telegraphy Act, 1933:-
 - (i) The Use of Very Low Power Radio Frequency Devices or Equipments for Inductive Applications (Exemption from Licensing Requirement) Amendment Rules, 2018 published in Notification No. G.S.R.996(E) in Gazette of India dated 5th October, 2018.

- (ii) The Use of Very Low Power Ultra-wideband Devices (Exemption from Licensing Requirement) Rules, 2018 published in Notification No. G.S.R.1046(E) in Gazette of India dated 18th October, 2018.
- (iii) The Use of Low Power and Very Low Power Short Range Radio Frequency Devices (Exemption from Licensing Requirement) Rules, 2018 published in Notification No. G.S.R.1047(E) in Gazette of India dated 18th October, 2018.
- (iv) The Use of Wireless Access System including Radio Local Area Network in 5 GHz band (Exemption from Licensing Requirement) Rules, 2018 published in Notification No. G.S.R.1048(E) in Gazette of India dated 22nd October, 2018.
- (36) A copy of the Indian Wireless Telegraphy (Commercial Radio Operator's Certificate of Proficiency and Licence to operate Global Maritime Distress and Safety system) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1088(E) in Gazette of India dated 5th November, 2018 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, together with a corrigendum thereto published in the Notification No. G.S.R.1179(E) dated 6th December, 2018.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2017-2018.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2017-2018,

- together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of World Affairs, New Delhi, for the year 2017-2018.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Waqf Board, Chandigarh, for the year 2017-2018, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chandigarh Waqf Board, Chandigarh, for the year 2017-2018.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2017-2018.
- (41) A copy of the Notification No. O.N.55(E) (Hindi and English versions) published in Gazette of India dated 22nd September, 2018, regarding Delimitation of Constituencies in the State of Andhra Pradesh and to update Schedule III to the Delimitation of Parliamentary and Assembly Constituencies Order, 2008 issued under Section 9(1)(b) of the Representation of the People Act, 1950 and Section 11(1)(b) of the Delimitation Act, 2002.

4. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambi Durai presented the Forty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of Public Accounts Committee

Shri Mallikarjun Kharge presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2018-19):-

- (1) 124th Report on the subject 'Delay in Commissioning of CCTV Surveillance System, Irregular LTC Claims and Avoidable Expenditure on Hired Servers'.
- (2) 125th Report on Action taken by the Government on the Recommendations/ Observations of the Committee contained in their 78th Report (16th Lok Sabha) on 'Stressed Assets Stabilization Fund (SASF)'.
- (3) 126th Report on Action taken by the Government on the Recommendations/ Observations of the Committee contained in their 92nd Report (16th Lok Sabha) on 'Pradhan Mantri Gram Sadak Yojana'.
- (4) 127th Report on the subject 'Supply and Infrastructure Development for Natural Gas'.
- (5) 128th Report on Action Taken by the Government on the Observations/
 Recommendations of the Committee contained in their Ninety-fourth Report
 (Fifteenth Lok Sabha) on 'Implementation of Public Private Partnership-Indira
 Gandhi International Airport, Delhi'.
- (6) 129th Report on the subject 'Apparel Export Promotion Council'.
- (7) 130th Report on Action Taken by the Government on the Observations and Recommendations of the Committee contained in their Forty-seventh Report (16th Lok Sabha) on the subject 'Hydrocarbon Production Sharing Contracts'.
- (8) 131st Report on the subject 'Avoidable Procurement of a Mobile Nitrogen Gas Generator Plant, Infructuous Procurement of Material, Development of Integrated Aerostat Surveillance System and Irregular Expenditure on Construction of Vehicle Testing Ground'.

6. Statements of Committee on Empowerment of Women

Smt. Bijoya Chakravarty laid on the Table the following Final Action Taken Statements (Hindi and English versions):-

- (1) Statement showing final action taken by the Government on the recommendations contained in Chapter I and V of the 7th Report of the Committee on Empowerment of Women (2015-2016) on action taken by the Government on the recommendations contained in the Fourth Report (Sixteenth Lok Sabha) of the Committee on Empowerment of Women (2014-2015) on the subject 'Working Conditions of Women in Public Sector Banks'.
- (2) Statement showing final action taken by the Government on the recommendations contained in Chapter I and V of the 12th Report (Sixteenth Lok Sabha) of the Committee on Empowerment of Women (2017-2018) on action taken by the Government on the recommendations contained in the 8th Report of the Committee (2016-2017) on the subject 'Empowering Women through Self Help Groups'.

7. Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 207th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations contained in 202nd Report of the Committee on Demands for Grants (2017-18), pertaining to the Ministry of Development of North Eastern Region.

- (2) The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Statistics and Programme Implementation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 61st Report of the Standing Committee on Finance on Demands for Grants (2018-19) pertaining to the Ministry of Statistics and Programme Implementation.
- (3) The Minister of State in the Ministry of Defence laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Defence on Demands for Grants (2017-18) (Demand No. 20) on Army, Navy and Air Force, pertaining to the Ministry of Defence.
 - (ii) the status of implementation of the recommendations contained in the 30th Report of the Standing Committee on Defence on Demands for Grants (2017-18) (Demand No. 20) on Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps, pertaining to the Ministry of Defence.
 - (iii) the status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Defence on 'Creation of Non-Lapsable Capital Fund Account, instead of the present system', pertaining to the Ministry of Defence.

[%]12.07 P.M.

8. Submission by Members

Shri Mallikarjun Kharge and Mohammad Salim made submission regarding constitution of Joint Parliamentary Committee on purchase of Rafale Fighter Jets.

*Shri Narendra Singh Tomar responded.

*Shri Rajnath Singh also responded.

(Due to interruptions, Lok Sabha adjourned at 12.17 P.M. and re-assembled at 2.00 P.M.)

From 12.07 P.M. to 12.17 P.M., Members raised matters of urgent public importance.

^{*}Minister of Parliamentary Affairs.

^{*}Minister of Home Affairs

2.00 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kanwar Singh Tanwar regarding need to expedite payment of arrears to sugarcane farmers in Amroah Parliamentary Constituency, Uttar Pradesh.
- (2) Shri Hariom Singh Rathore regarding need to give permission to wipe out vilayati babul or Prosopis juliflora in Rajasthan and other States.
- (3) Shri Janak Ram regarding need to reopen Hathua sugar mill, Mirganj in Gopalganj Parliamentary Constituency, Bihar.
- (4) Smt. Rama Devi regarding need to construct a road along right side embankment of river Bagmati from Janam Gram to Piprahi Dhala via Dubba Ghat (Dekuli) in Sheohar district, Bihar.
- (5) Shri Kirti (Jha) Azad regarding need to provide safe and clean drinking water in Darbhanga and surrounding areas in Bihar.
- (6) Shri Sushil Kumar Singh regarding need to provide stoppage of various trains at railway stations under Aurangabad parliamentary constituency, Bihar.
- (7) Shri Vishnu Dayal Ram regarding need to improve railway services and passenger facilities at Daltonganj railway station in Palamu parliamentary constituency, Jharkhand.
- (8) Smt. Mala Rajya Laxmi Shah regarding need to set up a Yoga based Natural Medicine Centre in Tehri Garhwal district, Uttarakhand.
- (9) Shri Kunwar Pushpendra Singh Chandel regarding need to expedite construction of Mahoba to Orai new railway in Uttar Pradesh.
- (10) Shri Ramen Deka regarding construction of bridge on Brahmaputra, Assam.
- (11) Shri Bhanu Pratap Singh Verma regarding need to expedite construction of flyover and service road on Jhansi - Kanpur NH at Kalpinagar in Jalaun Parliamentary Constituency, Uttar Pradesh.

- (12) Dr. Udit Raj regarding need to review the decision to privatize various airports in country.
- (13) Shri Adhir Ranjan Chowdhury regarding restoration of rail bridge in Murshidabad district of West Bengal.
- (14) Shri Suresh Kodikunnil regarding financial package to deal with unprecedented floods in Kuttanad region, Kerala.
- (15) Shri Vincent H. Pala regarding setting up of Mega Food Park in Meghalaya.
- (16) Shri C. Mahendran regarding construction of dams at Nallar and Anamalaiar in Pollachi Parliamentary Constituency of Tamil Nadu.
- (17) Smt. K. Maragatham regarding improvement of railway services and facilities in Kancheepuram parliamentary constituency, Tamil Nadu.
- (18) Dr. (Smt.) Ratna De Nag regarding need to address the problem of homelessness in the country.
- (19) Smt. Rita Tarai regarding improvement of BSNL services in Jajpur district of Odisha.
- (20) Shri Rajan Baburao Vichare regarding need to set up Passport Seva Kendra in Mira Bhayander and Navi Mumbai under Thane Parliamentary Constituency, Maharashtra.
- (21) Shri Tej Pratap Singh Yadav regarding need to provide crèche facility in Kendriya Vidyalayas.
- (22) Shri Raju Shetti regarding need to accord the status of religion to Lingayats.

2.01 P.M.

10. Government Bill – Passed

The Surrogacy (Regulation) Bill, 2016

Time Taken: 1 Hr. 20 Mts.

The motion for consideration of the Bill was moved by Shri Jagat Prakash Nadda.

The following members took part in the debate:-

- 1. Dr.(Mrs.) Kakoli Ghosh Dastidar
- 2. Shri Bhartruhari Mahtab
- 3. Shri Nishikant Dubey
- 4. Smt. Supriya Sadanand Sule
- 5. Dr. Boora Narasaih Goud
- 6. Dr. Dharam Vira Gandhi
- 7. Shri Kaushalendra Kumar
- 8. Shri Jai Prakash Narayan Yadav
- 9. Shri N.K. Premachandran

Shri Jagat Prakash Nadda replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clause 6 was adopted, as amended.

Clauses 7 and 8 were adopted.

Clauses 9 to 13 were adopted.

Clause 14 was adopted, as amended.

Clause 15 was adopted.

Clauses 16 and 17 were adopted.

Clauses 18 to 23 were adopted.

Clause 24 was adopted, as amended.

Clause 25 was adopted.

Clauses 26 to 31 were adopted.

Clause 32 was adopted.

Clause 33 was adopted, as amended.

Clause 34 was adopted.

Clause 35 was adopted, as amended.

Clause 36 was adopted, as amended.

Clause 37 was adopted, as amended.

Clause 38 was adopted, as amended.

Clauses 39 to 51 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jagat Prakash Nadda.

The motion was adopted and the Bill, as amended, was passed.

3.20 P.M.

11. Government Bill – Under Consideration

The Consumer Protection Bill, 2018

Time Allotted: 2 Hrs. Time Taken: 04 Mts. Balance: 1 Hr. 56 Mts.

The Speaker made the following observation:-

"Hon'ble Members, Minister of Parliamentary Affairs has requested that the Consumer Protection Bill, 2018 listed in today's Revised List of Business at item No. 19 be taken up. I have acceded to his request."

Accordingly, Shri Ramvilas Paswan moved the motion for consideration of the Bill.

His speech was unfinished.

The discussion was not concluded.

3.24 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 20th December, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, December 20, 2018/Agrahayana 29, 1940 (Saka)

No.312

11.00 A.M.

1. Starred Questions

Starred Question No. 141 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.09 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 142–160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.1611–1840 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2018-2019.
- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2017-2018.

- (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2017-2018.
 - (ii) Annual Report of the SJVN Limited, Shimla, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2017-2018.
 - (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2017-2018.
 - (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2017-2018.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2017-2018.
 - (ii) Annual Report of the THDC India Limited, Rishikesh, for the year

- 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2017-2018.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2017-2018.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 59 of the Energy Conservation Act, 2001:-
 - (i) The Energy Conservation (Energy Consumption Norms and Standards for Designated Consumers, Form, Time within which, and Manner of Preparation and Implementation of Scheme, Procedure for Issue of Energy Savings Certificate and Value of Per Metric Ton of Oil Equivalent of Energy Consumed) Amendment Rules, 2016 published in Notification No. G.S.R.373(E) in Gazette of India dated 31st March, 2016.
 - (ii) The Energy Conservation (the form and manner for submission of report on the status of energy consumption by the designated consumers) Amendment Rules, 2015 published in Notification No. G.S.R.891(E) in Gazette of India dated 19th November, 2015.
 - (iii) The Energy Conservation (Energy Consumption Norms, Form, Time within which, and Manner of Preparation and Implementation of Scheme, Procedure for Issue of Energy Savings Certificate and Value of Per Metric Ton of Oil

- Equivalent of Energy Consumed) Amendment Rules, 2015 published in Notification No. G.S.R.528(E) in Gazette of India dated 2nd July, 2015.
- (iv) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Stationary Storage Type Electric Water Heater) Regulations, 2016 published in Notification No. BEE/S&L/Water Heater/3/2015-16 in Gazette of India dated 8th September, 2016.
- (v) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Household Direct Cool Refrigerators) Regulations, 2016 published in Notification No. BEE/S&L/Ref/70/2016-17 in Gazette of India dated 26th May, 2016.
- (vi) The Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Colour Televisions) Regulations, 2016 published in Notification No. BEE/S&L/CTV/02/2016-17 in Gazette of India dated 26th May, 2016.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2017-2018.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the

- Paradip Port Trust, Paradip, for the year 2017-2018, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2017-2018.
- (9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2017-2018.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2017-2018.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2017-2018, together with Audit Report thereon.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2017-2018.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2017-2018, together with Audit Report thereon.

- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2017-2018.
- (13) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2017-2018.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2017-2018, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2017-2018.
- (14) A copy each of the following Notifications (Hindi and English versions) under subsection (4) of Section 124 of the Major Port Trusts Act, 1963:-
 - (i) G.S.R.715(E) published in Gazette of India dated 30th July, 2018, approving the Mormugao Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.
 - (ii) G.S.R.776(E) published in Gazette of India dated 14th August, 2018, approving the Mumbai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.
 - (iii) G.S.R.777(E) published in Gazette of India dated 14th August, 2018, approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.
 - (iv) G.S.R.778(E) published in Gazette of India dated 14th August, 2018, approving the Chennai Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.

- (v) G.S.R.835(E) published in Gazette of India dated 5th September, 2018, approving the Cochin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.
- (vi) G.S.R.849(E) published in Gazette of India dated 10th September, 2018, containing corrigendum to the Notification No. G.S.R.687(E) dated 15th October, 2013.
- (vii) G.S.R.850(E) published in Gazette of India dated 10th September, 2018, approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.
- (viii) G.S.R.851(E) published in Gazette of India dated 10th September, 2018, approving the Kolkata Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.
- (ix) G.S.R.852(E) published in Gazette of India dated 10th September, 2018, approving the Kandla Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.
- (x) G.S.R.970(E) published in Gazette of India dated 4th October, 2018, approving the Mormugao Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.
- (xi) G.S.R.971(E) published in Gazette of India dated 4th October, 2018, containing corrigendum to the Notification No. G.S.R.77(E) dated 6th February, 2009.
- (xii) G.S.R.1013(E) published in Gazette of India dated 10th October, 2018, approving the Vishakhapatnam Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.
- (xiii) G.S.R.1077(E) published in Gazette of India dated 30th October, 2018, containing corrigendum to the Notification No. G.S.R.715(E) dated 30th July, 2018.

- (xiv) G.S.R.1100(E) published in Gazette of India dated 13th November, 2018, approving the Jawaharlal Nehru Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.
- (xv) G.S.R.1101(E) published in Gazette of India dated 13th November, 2018, approving the Visakhapatnam Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.
- (xvi) G.S.R.1102(E) published in Gazette of India dated 13th November, 2018, approving the Paradip Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 2018.
- (15) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2017-2018.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2017-2018, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2017-2018.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Rural Management Anand, Anand, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Rural Management Anand, Anand, for the year 2017-2018.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2017-2018.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2017-2018.
 - (ii) Annual Report of the RITES Limited, Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the Konkan Railway Corporation Limited, Navi

- Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the National High Speed Rail Corporation Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the National High Speed Rail Corporation Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-
 - (i) The Dedicated Freight Corridor Railway General Rules, 2018 published in Notification No. G.S.R.765(E) in Gazette of India dated 10th August, 2018.

- (ii) The Railways (Opening for Public Carriage of Passengers) Amendment Rules, 2018 published in Notification No. G.S.R.945(E) in Gazette of India dated 1st October, 2018.
- (20) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 30 of the Railway Claims Tribunal Act, 1987:-
 - (i) The Railway Claims Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Amendment Rules, 2018 published in Notification No. G.S.R.1086(E) in Gazette of India dated 5th November, 2018.
 - (ii) The Railway Claims Tribunal (Procedure) Second Amendment Rules, 2018 published in Notification No. G.S.R.1136(E) in Gazette of India dated 26th November, 2018.
 - (iii) The Railway Claims Tribunal (Procedure) Amendment Rules, 2018 published in Notification No. G.S.R.816(E) in Gazette of India dated 28th August, 2018.
- (21) A copy of the Railway Protection Force (Second Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1067(E) in Gazette of India dated 25th October, 2018 under sub-section (3) of Section 21 of the Railway Protection Force Act, 1957.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the years 2014-2015 and 2015-2016.
 - (ii) Annual Reports of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the years 2014-2015 and 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (23) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2017-2018.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2017-2018.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2017-2018.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2017-2018.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year

- 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2017-2018.
- (29) A copy of the National Institute of Fashion Technology Ordinances, 2017 (Hindi and English versions) published in Notification No. F. No. 1205(I)/NIFT/Estt./HO/ Ordinances/2017 in Gazette of India dated 5th April, 2018 under sub-section (1) of Section 27 National Institute of Fashion Technology Act, 2006.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2017-2018.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2017-2018.
- (33) A copy of the Notification No. S.O.4999(E) (Hindi and English versions) published in Gazette of India dated 27th September, 2018 nominating Dr. Shakuntla Devi, Chief Controller of Accounts, Ministry of Textiles, Government of India to serve as Member of the Central Silk Board for a period till she continues Chief Controller of Accounts, Ministry of Textiles or three years, whichever is earlier from the date of this notification subject to the provisions of the Act issued under sub-section (3) of Section 4 of the Central Silk Board Act, 1948.

- (34) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O.3991(E) published in Gazette of India dated the 16th August, 2018, regarding rates of fees to be recovered from the users of National Highway No.8B (Porbandar to Jetpur Section)in the State of Gujarat.
 - (ii) S.O.3992(E) published in Gazette of India dated the 16th August, 2018, regarding rates of fees to be recovered from the users of National Highway No.16 (Old NH 5) (Icchapuram to Narsannapeta Section) in the State of Andhra Pradesh.
 - (iii) S.O.3993(E) published in Gazette of India dated the 16th August, 2018, regarding rates of fees to be recovered from the users of National Highway No. No.16 (Old NH 5) (Diwancheruvu to Siddhantham Section) in the State of Andhra Pradesh.
 - (iv) S.O.3994(E) published in Gazette of India dated the 16th August, 2018, regarding rates of fees to be recovered from the users of National Highway No.5 (Puintola to Icchapuram Section) in the State of Andhra Pradesh and Odisha.
 - (v) S.O.4259(E) published in Gazette of India dated the 7th September, 2018, regarding rates of fees to be recovered from the users of National Highway No.65 (Salasar-Nagaur Section) in the State of Rajasthan.
 - (vi) S.O.4358(E) published in Gazette of India dated the 7th September, 2018, regarding rates of fees to be recovered from the users of National Highway No.27 (Chittorgarh-Kota Section) in the State of Rajasthan.
 - (vii) S.O.4969(E) published in Gazette of India dated the 25th September, 2018, regarding rates of fees to be recovered from the users of National Highway No.7 (Chappra-Rewaghat-Muzaffarpur Section) in the State of Bihar.
 - (viii) S.O.4970(E) published in Gazette of India dated the 25th September, 2018, regarding rates of fees to be recovered from the users of National Highway No.148D (Gulabpura to Uniara Section Section) in the State of Rajasthan.

- (ix) S.O.5154(E) published in Gazette of India dated the 4th October, 2018, regarding rates of fees to be recovered from the users of National Highway No.11A (New NH 148) (Manoharpur-Dausa Section) in the State of Rajasthan.
- (x) S.O.5155(E) published in Gazette of India dated the 4th October, 2018, regarding rates of fees to be recovered from the users of National Highway No.15 (Phalodi-Jaisalmer Section) in the State of Rajasthan.
- (xi) S.O.5156(E) published in Gazette of India dated the 4th October, 2018, making certain amendments in the Notification No. S.O.3991(E) dated 16.08.2018.
- (xii) S.O.5420(E) published in Gazette of India dated the 26th October, 2018, regarding rates of fees to be recovered from the users of National Highway No.73 (New NH 344) (UP/Haryana Border-Yamunanagar-Saha-Barwala-Panchkula Section) in the State of Haryana.
- (35) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.920(E) published in Gazette of India dated the 25th September, 2018 under subsection (3) of Section 9 of the National Highways Act, 1956.
- (36) A copy each of the following Notifications (Hindi and English versions) under subsection (4) of Section 212 of the Motor Vehicles Act, 1988:-
 - (i) S.O.558(E) published in Gazette of India dated the 9th February, 2018, making certain amendments in the Notification No. S.O.1248(E) dated 5th November, 2004.
 - (ii) S.O.1522(E) published in Gazette of India dated the 6th April, 2018, making certain amendments in the Notification No. S.O.1997(E) dated 5th August, 2014.
 - (iii) S.O.1596(E) published in Gazette of India dated the 13th April, 2018, making certain amendments in the Notification No. S.O.728(E) dated 18th October, 1996.

- (iv) S.O.2022(E) published in Gazette of India dated the 22nd May, 2018, making certain amendments in the notifications, mentioned therein.
- (v) S.O.2210(E) published in Gazette of India dated the 1st June, 2018, making certain amendments in the Notification No. S.O.1365(E) dated 13th December, 2004.
- (vi) S.O.2211(E) published in Gazette of India dated the 1st June, 2018, making certain amendments in the Notification No. S.O.1365(E) dated 13th December, 2004.
- (vii) S.O.3467(E) published in Gazette of India dated the 16th July, 2018, making certain amendments in the Notification No. S.O.728(E) dated 18th October, 1996.
- (viii) S.O.3881(E) published in Gazette of India dated the 6th August, 2018, making certain amendments in the Notification No. S.O.3467(E) dated 16th July, 2018.
- (ix) The Central Motor Vehicles (10th Amendment) Rules, 2018 published in Notification No. G.S.R.749(E) published in Gazette of India dated the 7th August, 2018.
- (x) The Central Motor Vehicles (Eleventh Amendment) Rules, 2018 published in Notification No. G.S.R.870(E) published in Gazette of India dated the 13th September, 2018.
- (xi) The Central Motor Vehicles (12th Amendment) Rules, 2018 published in Notification No. G.S.R.871(E) published in Gazette of India dated the 13th September, 2018.
- (xii) The Central Motor Vehicles (Thirteenth Amendment) Rules, 2018 published in Notification No. G.S.R.931(E) published in Gazette of India dated the 27th September, 2018.
- (xiii) The Central Motor Vehicles (Regulation of Petroleum products supply to bottling plant in Tripura from Bangladesh) Rules, 2018 published in

- Notification No. G.S.R.1038(E) published in Gazette of India dated the 17th October, 2018.
- (xiv) The Motor Vehicles (Vehicle Location Tracking Device and Emergency Button)
 Order, 2018 published in Notification No. S.O.5453(E) published in Gazette of
 India dated the 26th October, 2018.
- (xv) S.O.5333(E) published in Gazette of India dated the 18th October, 2018, regarding the provisions of sub-section (1) of Section 66 of the Motor Vehicles Act, 1988 shall not apply to the types of transport vehicles, mentioned therein, used or to be used for the purpose of carriage of goods or passengers.
- (xvi) S.O.5454(E) published in Gazette of India dated the 26th October, 2018, making certain amendments in the Notification No. S.O.1663(E) dated 18th April, 2018.
- (xvii) The Central Motor Vehicles (Fourteenth Amendment) Rules, 2018 published in Notification No. G.S.R.1081(E) published in Gazette of India dated the 2nd November, 2018.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Proclamation (Hindi and English versions) dated 19th December, 2018 issued by the President under article 356 of the Constitution in relation to the State of Jammu and Kashmir published in Notification No. G.S.R.1223(E) in Gazette of India dated the 19th December, 2018 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated 19th December, 2018 made by the President in pursuance of sub-clause (i) of clause(c) of the above proclamation published in Notification No. G.S.R.1224(E) in Gazette of India dated the 19th December, 2018.
- (39) A copy of the Report (Hindi and English versions) dated the 28th November, 2018 of the Governor of Jammu and Kashmir.

4. Reports of Committee on Public Undertakings

Shri Shanta Kumar presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) Twenty-fourth Report on 'Review of Loss Making CPSUs'.
- (2) Twenty-fifth Report on action taken by the Government on the Observations / Recommendations contained in the Nineteenth Report of the Committee on Public Undertakings (Sixteenth Lok Sabha) on 'National Highways Authority of India Limited (NHAI)'.

5. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki laid on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter I of the Nineteenth Report (16th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Seventh Report (16th Lok Sabha) on 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Excise and Customs (CBEC)'.

6. Statements of Standing Committee on Coal And Steel

Shri Janardan Singh 'Sigriwal' laid on the Table the following Statements (Hindi and English versions) showing Action Taken by the Government in respect of observations/ recommendations contained in Chapters I and V of Reports of the Standing Committee on Coal and Steel:-

(1) 43rd Report (16th Lok Sabha) of the Standing Committee on Coal and Steel on action taken by the Government on the Recommendations contained in 37th Report (16th Lok Sabha) on 'Physical and Financial Performance of Steel Authority of India Ltd. and MECON Ltd.' relating to the Ministry of Steel.

- (2) 44th Report (16th Lok Sabha) of the Standing Committee on Coal and Steel on action taken by the Government on the Recommendations contained in 38th Report (16th Lok Sabha) on 'Demands for Grants (2018-19)' relating to the Ministry of Steel.
- (3) 45th Report(16th Lok Sabha) of the Standing Committee on Coal and Steel on action taken by the Government on the Recommendations contained in 39th Report (16th Lok Sabha) on 'Demands for Grants (2018-19)' relating to the Ministry of Mines.

7. Statements of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Statement showing Final Action Taken by the Government on the Observations/Recommendations contained in the Thirty-fifth Report (Sixteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2016-17) on Action Taken by the Government on the Observations/ Recommendations contained in Twenty-seventh Report of the Committee on Demands for Grants (2016-17) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (2) Statement showing Final Action Taken by the Government on the Observations/Recommendations contained in the Forty-fourth Report (Sixteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2016-17) on Action Taken by the Government on the Observations/ Recommendations contained in Thirty-sixth Report of the Committee on Demands for Grants (2017-18) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (3) Statement showing Final Action Taken by the Government on the Observations/Recommendations contained in the Forty-fifth Report (Sixteenth

- Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2016-17) on Action Taken by the Government on the Observations/ Recommendations contained in Thirty-seventh Report of the Committee on Demands for Grants (2017-18) of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- Statement showing Final Action Taken by the Government on (4) the Observations/Recommendations contained in the Fifty-fifth Report (Sixteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2017-18) on Action Taken by the Government on the Observations/ Recommendations contained in the Forty-eighth Report of the Committee on of Assistance of Scheme to Disabled 'Implementation Persons Purchase/Fitting of Aids/Appliances (ADIP)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (5) Statement showing Final Action Taken by the Government on the Observations/Recommendations contained in the Fifty-eighth Report (Sixteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2017-18) on Action Taken by the Government on the Observations/ Recommendations contained in the Fifty-first Report of the Committee on Demands for Grants (2018-19) of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (6) Statement showing Final Action Taken by the Government on the Observations/Recommendations contained in the Forty-sixth Report (Sixteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2016-17) on Action Taken by the Government on the Observations/ Recommendations contained in Thirty-eighth Report of the Committee on Demands for Grants (2017-18) of the Ministry of Tribal Affairs.
- (7) Statement showing Final Action Taken by the Government on the Observations/Recommendations contained in the Fifty-sixth Report (Sixteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment

- (2017-18) on Action Taken by the Government on the Observations/ Recommendations contained in the Forty-ninth Report of the Committee on 'Educational Schemes for Tribals' of the Ministry of Tribal Affairs.
- (8) Statement showing Final Action Taken by the Government on the Observations/
 Recommendations contained in the Forty-seventh Action Taken Report
 (Sixteenth Lok Sabha) of the Standing Committee on Social Justice and
 Empowerment (2016-17) on the Observations/ Recommendations contained in
 the Thirty-ninth Report on Demands for Grants (2017-18) of the Ministry of
 Minority Affairs.
- (9) Statement showing final Action Taken by the Government on the Observations/
 Recommendations contained in the Sixtieth Action Taken Report (Sixteenth Lok
 Sabha) of the Standing Committee on Social Justice and Empowerment (201718) on the Observations/ Recommendations contained in the Fifty-third Report
 on Demands for Grants (2018-19) of the Ministry of Minority Affairs.

8. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State (Independent Charge) of the Ministry of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 303rd and 306th Reports of the Standing Committee on Human Resource Development on Demands for Grants (2018-19) pertaining to the Department of Sports, Ministry of Youth Affairs & Sports.
- (2) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Railways on 'New Railway Catering Policy 2017' pertaining to the Ministry of Railways.

9. Motions regarding extension of the term of Office of Members of the Committee on the Welfare of Other Backward Classes

Shri Narendra Singh Tomar moved the following motions:-

- (1) That this House do suspend para 3 of the Motion adopted by the House on 22nd July, 2014 in its application to the Motion for extension of the term of office of the present members of the Committee on the Welfare of Other Backward Classes (2018-19).
- (2) That this House do extend the term of office of the present members of the Committee on Welfare of Other Backward Classes (2018-19) from Lok Sabha upto the last day of the tenure of the present Lok Sabha.
- (3) That this House do intimate to Rajya Sabha that the term of office of present members of the Committee on Welfare of Other Backward Classes (2018-19) from Lok Sabha has been extended upto the last day of the tenure of the present Lok Sabha and do agree to extension of the tenure of the present members of Rajya Sabha on the Committee accordingly.

The motion was adopted.

10. Supplementary Demands for Grants – 2018-19

Shri Arun Jaitley presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants - Second Batch for 2018-19.

11. Government Bill – Introduced

The Companies (Amendment) Bill, 2018

*12.09 P.M.

12. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Companies (Amendment) Ordinance, 2018 (No.9 of 2018) was laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 12.14 P.M. and re-assembled at 2.01 P.M.)

^{*}From 12.10 P.M. to 12.14 P.M., Members raised matters of urgent public importance.

2.01 P.M.

13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Sudheer Gupta regarding growing nilgai menace in Mandsaur parliamentary constituency in Madhya Pradesh.
- (2) Shri Laxmi Narayan Yadav regarding need to clean and undertake beautification works of the historical Sagar pond in Sagar parliamentary constituency, Madhya Pradesh.
- (3) Smt. Darshana Vikram Jardosh regarding need to make water recharging and harvesting system mandatory in all the Government offices.
- (4) Smt. Meenakashi Lekhi regarding shaming of farmers in Haryana who defaulted on their loans.
- (5) Shri Gopal Chinayya Shetty regarding need to permit vending activities near railway stations.
- (6) Shri Kapil Moreshwar Patil regarding need to provide stipend to Ayush doctors (Homoeopathy) at par with MBBS doctors during internship.
- (7) Shri Anurag Singh Thakur regarding increasing incidence of non-communicable diseases.
- (8) Shri Kaushal Kishore regarding transfer of women employees of H.A.L. Korwa in Amethi district, Uttar Pradesh.
- (9) Shri Raghav Lakhanpal regarding need to establish a state level University in Saharanpur, Uttar Pradesh.
- (10) Shri Ganesh Singh regarding need to start air services from Satna in Madhya Pradesh.
- (11) Shri Harish Chandra Deoram Chavan regarding need to provide compensation to grape farmers and exporters who suffered huge losses in the year 2010.
- (12) Shri R. Dhruvanarayana regarding implementation of effective policies to curb child marriage.

- (13) Shri Mullappally Ramachandran regarding privatization of Trivandrum International Airport.
- (14) Dr. Thokchom Meinya regarding making Manipur an international tourist destination.
- (15) Shri R.K. Bharathi Mohan regarding railway related issues pertaining to Mayiladuthurai Parliamentary Constituency of Tamil Nadu.
- (16) Shri J.J.T. Natterjee regarding problems of safety match manufacturing units in Kovilpatti, Tamil Nadu.
- (17) Shri Gajanan C. Kirtikar regarding merger of Central Marine Fishing Research Institute with Fisheries University.
- (18) Shri Jai Prakash Narayan Yadav regarding need to start construction of approved Bariyarpur Banka railway line in Bihar.

2.02 P.M.

14. Government Bill – Passed

The Consumer Protection Bill, 2018

Time Taken: 1 Hr. 12 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Ramvilas Paswan on the 19th December, 2018, continued.

Shri Ramvilas Paswan resumed his speech.

The following members took part in the debate:-

- 1. Smt. Pratima Mondal
- 2. Shri Tathagata Satpathy
- 3. Shri Prahlad Singh Patel
- 4. Shri Madhukarrao Yashwantrao Kukde
- 5. Shri Rahul Shewale
- 6. Shri Mohd. E.T. Basheer
- 7. Shri P.K. Biju
- 8. Shri Kaushalendra Kumar
- 9. Shri Jai Prakash Narayan Yadav
- 10. Adv. Joice George
- 11. Shri N.K. Premachandran

Shri Ramvilas Paswan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clauses 6 to 14 were adopted.

Clause 15 was adopted.

Clauses 16 and 17 were adopted.

Clauses 18 to 20 were adopted.

Clauses 21 to 31 were adopted.

Clauses 32 to 71 were adopted.

Clauses 72 to 87 were adopted.

Clauses 88 to 99 were adopted.

Clauses 100 to 107 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ramvilas Paswan.

The motion was adopted and the Bill, as amended, was passed.

3.11 P.M.

15. Observation by the Speaker

The Speaker made the following observation:-

"As requested by several members that Item Nos. 22 and 23 listed in today's Revised List of Business may be taken up on 27th December, 2018. The Minister of Parliamentary Affairs has stated that he has no objection to their postponement. I have acceded to their request to take up the item at serial No. 26."

The House agreed.

3.18 P.M.

16. Government Bill – Passed

The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Bill, 2018, as passed by Rajya Sabha

Time Taken: 07 Mts.

The motion for consideration of the Bill was moved by Shri Thaawar Chand Gehlot.

Smt. Supriya Sadanand Sule took part in debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Shri Thaawar Chand Gehlot.

The motion was adopted and the Bill was passed.

3.25 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Friday, the 21st December, 2018.)

SNEHLATA SHRIVASTAVA
Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 21, 2018/Agrahayana 30, 1940 (Saka)

No.313

11.00 A.M.

1. Starred Questions

Starred Question No. 161 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 162–180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.1841–2070 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2017-2018.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2017-2018.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) (Fifth Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/30 in Gazette of India dated 6th September, 2018.
 - (ii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/31 in Gazette of India dated 11th September, 2018.
 - (iii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/33 in Gazette of India dated 11th September, 2018.
 - (iv) The Securities and Exchange Board of India (Credit Rating Agencies) (Second Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/36 in Gazette of India dated 11th September, 2018.
 - (v) The Securities and Exchange Board of India (Appointment of Administrator and Procedure for Refunding to the Investors) (Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/39 in Gazette of India dated 3rd October, 2018.
 - (vi) The Securities and Exchange Board of India (Issue and Listing of Debt Securities) (Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/42 in Gazette of India dated 9th October, 2018.
 - (vii) The Securities and Exchange Board of India (Issue and Listing of Securitised Debt Instruments and Security Receipts) (Second Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/43 in Gazette of India dated 9th October, 2018.

- (viii) The Securities and Exchange Board of India (Issue and Listing of Non-Convertible Redeemable Preference Shares) (Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/44 in Gazette of India dated 9th October, 2018.
- (ix) The Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) (Sixth Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/47 in Gazette of India dated 16th November, 2018.
- (x) The Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/32 in Gazette of India dated 11th September, 2018.
- (xi) The Securities and Exchange Board of India (Depositories and participants) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/40 in Gazette of India dated 3rd October, 2018.
- (xii) The Securities and Exchange Board of India (Regulatory Fee on Stock Exchanges) (Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/45 in Gazette of India dated 23rd October, 2018.
- (xiii) The Securities and Exchange Board of India (Delisting of Equity Shares) (Second Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/46 in Gazette of India dated 14th November, 2018.
- (4) A copy of the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) Regulations, 2018 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2018/41 in Gazette of India dated 3rd October, 2018 under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.
- (5) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-
 - (i) The Life Insurance Corporation of India Chairman (Certain Terms and Conditions of Service) (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1008(E) in Gazette of India dated 9th October, 2018.

- (ii) The Life Insurance Corporation OF India Managing director (Revision of Certain Terms and Conditions of Service) (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1009(E) in Gazette of India dated 9th October, 2018.
- (6) A copy each of the following notifications (Hindi and English versions) under issued under Section 31 of the Securities and Exchange Board of India Act, 1992, sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956 and Section 37 of the Depositories Act, 1996:-
 - (i) The Securities Contracts (Regulation) (Second Amendment) Rules, 2018 published in Notification No. G.S.R.738(E) in Gazette of India dated 3rd August, 2018.
 - (ii) S.O.6033(E) in Gazette of India dated 4th December, 2018 regarding designation Special courts in various cities under the said Acts.
 - (iii) S.O.3997(E) in Gazette of India dated 16th August, 2018 regarding designation Special courts for trial of offences under the said Acts.
 - (7) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2017-2018.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.06.2018.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders),

Kolkata, for the Quarter ended 30.06.2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.09.2018.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.09.2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the IFCI Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the IFCI Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2017-2018.

- (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2017-2018.
 - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy of the 48th Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2017-2018.
- (10) A copy of the Notification No. G.S.R.940(E) (Hindi and English versions) published in Gazette of India dated 28th September, 2018, together with an explanatory memorandum seeking to notify the rate of tax collection at source to be collected by every electronic commerce operator for intra-union territory (without legislature) taxable supplies under Section 24 of the Union Territory Goods and Service Tax Act, 2017.
- (11) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Services Act, 2017 and Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
 - (i) G.S.R.1004(E) (Hindi and English versions) published in Gazette of India dated 8th October, 2018, together with an explanatory memorandum

- seeking to notify the constitution of the Authority for Advance Ruling in the Union Territories (without legislature).
- (ii) G.S.R.1005(E) (Hindi and English versions) published in Gazette of India dated 8th October, 2018, together with an explanatory memorandum seeking to notify the constitution of the Appellate Authority for Advance Ruling in the Union Territories (without legislature).
- (12) A copy of the Notification No. G.S.R.941(E) (Hindi and English versions) published in Gazette of India dated 28th September, 2018 seeking to notify the rate of tax collection at source to be collected by every electronic commerce operator for inter-union territory (without legislature) taxable supplies under Section 166 of the Central Goods and Service Tax Act, 2017, the Integrated Goods and Service Tax Act, 2017 and Section 24 of the Union Territory Goods and Service Tax Act, 2017, together with an explanatory memorandum.
- (13) A copy of the Prevention of Money-laundering (maintenance of Records) Second Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1078(E) published in Gazette of India dated 31st October, 2018 under section 74 of the Prevention of Money Laundering Act, 2002 together with an explanatory memorandum.
- (14) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) G.S.R.1154(E) published in Gazette of India dated 30th November, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 57/2000-Cus., dated 8th May, 2000.
 - (ii) G.S.R.918(E) published in Gazette of India dated 24th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus., dated 31st March, 2003.
 - (iii) G.S.R.740(E) published in Gazette of India dated 3rd August, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.

- (iv) G.S.R.753(E) published in Gazette of India dated 7th August, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
- (v) G.S.R.789(E) published in Gazette of India dated 21st August, 2018, together with an explanatory memorandum exempting all goods failing under the First Schedule to the Customs Tariff Act, 1975 when imported into India and intended for donation for the relief and rehabilitation of the people affected by the recent floods in the State of Kerala.
- (vi) G.S.R.860(E) published in Gazette of India dated 11th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 158/95-Cus., dated 14th November, 1995.
- (vii) G.S.R.882(E) published in Gazette of India dated 14th September, 2018, together with an explanatory memorandum making certain amendments in the notifications, mentioned therein.
- (viii) G.S.R.889(E) published in Gazette of India dated 17th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
- (ix) G.S.R.943(E) published in Gazette of India dated 28th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 25/2002-Cus., dated 1st March, 2002.
- (x) G.S.R.944(E) published in Gazette of India dated 28th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
- (xi) G.S.R.1080(E) published in Gazette of India dated 1st November, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.
- (xii) G.S.R.926(E) published in Gazette of India dated 26th September, 2018, together with an explanatory memorandum making certain amendments in the notifications, mentioned therein.

- (xiii) G.S.R.892(E) published in Gazette of India dated 18th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 24/2015-Cus., dated 8th April, 2015.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.1019(E) published in Gazette of India dated 10th October, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 11/2017-C.E. dated 30th June, 2017.
 - (ii) G.S.R.994(E) published in Gazette of India dated 4th October, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 11/2017-C.E., dated 30th June, 2017.
- (16) A copy of the Notification No. G.S.R.906(E) (Hindi and English versions) published in Gazette of India dated 20th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 12/2017-Central Tax (Rate) dated 28th June, 2017 under Section 166 of the Central Goods and Service Tax Act, 2017.
- (17) A copy of the Notification No. G.S.R.907(E) (Hindi and English versions) published in Gazette of India dated 20th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 9/2017-Integrated Tax (Rate) dated 28th June, 2017 under Section 5(4) of the Integrated Goods and Service Tax Act, 2017.
- (18) A copy of the Notification No. G.S.R.908(E) (Hindi and English versions) published in Gazette of India dated 20th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 12/2017-Union Territory Tax(Rate) dated 28th June, 2017 under Section 7(4) of the Union Territory Goods and Service Act, 2017.
- (19) A copy of Notification No. G.S.R.917(E) (Hindi and English versions) published in Gazette of India dated 24th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 89/2017-Cus., (N.T.) dated 21st September, 2017 under Section 159 of the Customs Act, 1962 and Section 37 of the Central Excise Act, 1944.

- (20) A copy of Notification No. G.S.R.1156(E) (Hindi and English versions) published in Gazette of India dated 30th November, 2018, together with an explanatory memorandum seeking to exempt under Section 11C of the Central Excise Act, 1944, as made applicable to Service Tax matters, the service tax payable under Section 66B of the Finance Act, 1994 read with section 174(2)(e) of the Central Goods and Services Act, 2017, on the services provided by way of granting of "right of way" by "local authorities" as defined in sub-section (7) of Section 3 of the Indian Telegraph Act, 1855 for the period 01.07.2012 to 30.06.2017 under sub-section (4) of Section 94 of the Finance Act, 1994and sub-section (2) of section 38 of the Central Excise Act, 1944.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
 - (i) G.S.R.1166(E) published in Gazette of India dated 4th December, 2018, together with an explanatory memorandum *seeking* to levy definitive antidumping duty for a period of three years from the date of notification on the imports of "Uncoated Copier Paper" originating in, or exported from Indonesia, Thailand and Singapore.
 - (ii) G.S.R.732(E) published in Gazette of India dated 2nd August, 2018 together with an explanatory memorandum *seeking* to extend anti-dumping duty imposed vide notification No. 24/2014-Customs (ADD) dated 21.05.2014 on imports of 'Methylene Chloride' originating in or exported from European Union and United States of America at the specified rates upto and inclusive of the 20th October, 2019, in pursuance of the review initiated by the Designated Authority.
 - (iii) G.S.R.786(E) published in Gazette of India dated 20th August, 2018 together with an explanatory memorandum seeking to extend anti-dumping duty imposed vide notification No. 26/2013-Customs (ADD) dated 28.10.2013 on imports of 'Paracetamol' originating in or exported from China PR at the specified rates upto and inclusive of the 26th April, 2019, in pursuance of the review initiated by the Designated Authority .

- (iv) G.S.R.787(E) published in Gazette of India dated 20th August, 2018 together with an explanatory memorandum *seeking* to amend notification No. 08/2018-Customs (ADD) dated 15.03.2018 on imports of 'Ofloxacin' originating in or exported from China PR, in pursuance of corrigendum issued by the Designated Authority.
- (v) G.S.R.810(E) published in Gazette of India dated 24th August, 2018 together with an explanatory memorandum seeking to prescribe provisional assessment of all imports of "Jute products viz Jute Yarn/Twine (multiple folded/cabled and single), Hessian fabric and Jute Sacking bags", originating in or exported from Bangladesh by M/s Natore Jute Mills (producer), Bangladesh and M/s PNP Jute trading LLC (Exporter/Trader), USA into India, without collecting anti-dumping duty already imposed vide Notification No. 1/2017-Customs (ADD), dated the 5th January, 2017, subject to furnishing of security or guarantee, pending the outcome of New Shipper Review initiated by Directorate General of Anti-dumping and Allied duties.
- (vi) G.S.R.811(E) published in Gazette of India dated 24th August, 2018 together with an explanatory memorandum seeking to prescribe provisional assessment of all imports of "Jute viz Jute Yarn/Twine (multiple folded/cabled and single), Hessian fabric and Jute Sacking bags", originating in or exported from Bangladesh by M/s Aziz Fibres Limited (Producer/Exporter), Bangladesh into India, without collecting anti-dumping duty already imposed vide Notification No. 1/2017-customs (ADD), dated the 5th January, 2017, subject to furnishing of security or guarantee, pending the outcome of New Shipper Review initiated by Directorate General of Anti-dumping and Allied duties.
- (vii) G.S.R.845(E) published in Gazette of India dated 6th September, 2018 together with an explanatory memorandum *seeking* to levy anti-dumping duty under section 9A of Customs Tariff Act, 1975, read with rule 27 of the Customs Tariff (Identification, Assessment and Collection of Anti-Dumping duty on Dumped Articles and for Determination of Injury) Rules, 1995,

- (i.e. Determination of Circumvention), on import of Chopped strands Mats of Glass Fibre, Originating in, or exported from the Thailand up to and inclusive of the 31st August 2021, based on recommendations of investigations conducted by the Directorate General of Anti dumping and Allied Duties.
- (viii) G.S.R.846(E) published in Gazette of India dated 6th September, 2018 together with an explanatory memorandum discontinuing Anti-Dumping Duty levied on 'Graphite Electrodes of all diameters' originating in or exported from China PR levied under notification No. 04/2015-Customs (ADD), dated the 13th February, 2015.
- (ix) G.S.R.876(E) published in Gazette of India dated 13th September, 2018 together with an explanatory memorandum extending definitive Antidumping duty for one year on imports of 'Flat Base steel Wheels' originating in or exported from China PR pending finalization of the Sunset Review (SSR) investigations by the DGAD.
- (x) G.S.R.877(E) published in Gazette of India dated 13th September, 2018 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on the imports of 'Flat Base Steel Wheels' originating in or exported from China PR at the specified rates for five years, in pursuance of final findings notification no. 7/1/2018-DGAD dated 09.08.2018 issued in Sunset Review (SSR) investigation concerning imports of 'Flat Base Steel Wheels' originating in or exported from China PR.
- (xi) G.S.R.883(E) published in Gazette of India dated 14th September, 2018 together with an explanatory memorandum seeking to rescind notification No. 10/2017-Customs (ADD) 24th March, 2017 whereby provisional assessment was ordered for imports of 'imports of' 1,1,1,2 Tetrafluroethane or R-134a' originating in or exported from People's Republic of China. Now all assessments done on provisional basis under notification No. 10/2017-Customs (ADD) dated 24th March, 2017 will be finalized at the rate of 1.22 US Dollar per Kg. in terms of notification No. 30/2016-Customs (ADD) dated 11th July, 2016.

- (xii) G.S.R.923(E) published in Gazette of India dated 25th September, 2018 together with an explanatory memorandum seeking to amend notification No. 28/2018-Customs (ADD) 25th May, 2018 concerning imports of Saturated Fatty Alcohols' originating in or exported from Indonesia, Malaysia, Thailand and Saudi Arabia.
- (xiii) G.S.R.924(E) published in Gazette of India dated 25th September, 2018 together with an explanatory memorandum seeking to amend notification No. 12/2017-Customs (ADD) 11th April, 2017 concerning imports of 'Linear Alkyl Benzene' (LAB) originating in or exported from Iran, Qatar and China PR, in pursuance of amendment issued by the DGTR.
- (xiv) G.S.R.998(E) published in Gazette of India dated 5th October, 2018 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of "Nylon Filament Yarn" from Vietnam and European Union for a period of five years (unless revoked, superseded or amended earlier).
- (xv) G.S.R.1012(E) published in Gazette of India dated 9th October, 2018 together with an explanatory memorandum seeking to amend notification No. 23/2013-Customs (ADD), dated the 10th October, 2013, to extend the levy of anti-dumping duty imposed vide notification No. 23/2013-Customs (ADD), dated the 10th October, 2013 on imports of Ductile Iron Pipes originating in or exported from China PR up to and inclusive of the 9th April, 2019.
- (xvi) G.S.R.1033(E) published in Gazette of India dated 15th October, 2018 together with an explanatory memorandum seeking to rescind notification No. 58/2012-Customs (ADD) dated the 24th December, 2018 [which was further extended upto and inclusive of 23rd December, 2018 vide notification No. 56/2017-customs (ADD) dated 21st December, 2017] in pursuance of final findings in sunset review investigation concerning imports of 'Phthalic Anhydride' originating in or exported from Korea RP, Taiwan and Israel.
- (xvii) G.S.R.1044(E) published in Gazette of India dated 18th October, 2018 together with an explanatory memorandum seeking to levy definitive anti-

- dumping duty on imports of "Flax yarn below 70 Lea count" from China PR for a period of five years (unless revoked, superseded or amended earlier).
- (xviii) G.S.R.1045(E) published in Gazette of India dated 18th October, 2018 together with an explanatory memorandum seeking to levy definitive Antidumping duty under sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, on imports of "Straight Length Bars & Rods of Alloy Steel" originating in or exported from China PR and imported into India for a period of five years (with effect from 18.10.2018), based on recommendations of investigations conducted by the Directorate General of Trade Remedies.
- (xix) G.S.R.1118(E) published in Gazette of India dated 15th November, 2018 together with an explanatory memorandum seeking to extend of existing anti-dumping on "O-Acid" originating in or exported from china PR imposed vide notification No. 6/2018-Customs (ADD) dated the 12th March, 2018 to the imports of "Ofloxacin Ester" or "9, 10-Difluro –Methyl-7-Oxo-2, 3-Dihydro- 7H-Pyrido (1,2,3-De) 1.4-Benzoxazine-6-Carboxylic Ester" originating in and exported from the China PR.
- (22) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-
 - (i) The Debts Recovery Appellate Tribunal, Allahabad and Debts Recovery Tribunals at Allahabad, Ranchi, Jabalpur, Patna, Lucknow and Dehradun Recruitment Rules, 2018 published in Notification No. G.S.R.535(E) in Gazette of India dated 8th June, 2018.
 - (ii) The Debts Recovery Appellate Tribunal, Chennai and Debts Recovery Tribunals at Ernakulam, Chennai, Madurai, Coimbatore and Bangalore Recruitment Rules, 2018 published in Notification No. G.S.R.536(E) in Gazette of India dated 8th June, 2018.

- (iii) The Debts Recovery Appellate Tribunal, Delhi and Debts Recovery Tribunals at Chandigarh, Delhi and Jaipur Recruitment Rules, 2018 published in Notification No. G.S.R.537(E) in Gazette of India dated 8th June, 2018.
- (iv) The Debts Recovery Appellate Tribunal, Kolkata and Debts Recovery Tribunals at Hyderabad, Guwahati, Kolkata, Visakhapatnam, Siliguri and Cuttack Recruitment Rules, 2018 published in Notification No. G.S.R.538(E) in Gazette of India dated 8th June, 2018.
- (v) The Debts Recovery Appellate Tribunal, Mumbai and Debts Recovery Tribunals at Aurangabad, Mumbai, Ahmedabad, Pune and Nagpur Recruitment Rules, 2018 published in Notification No. G.S.R.539(E) in Gazette of India dated 8th June, 2018.
- (23) A copy of the Draft Notification No. F. No. 31/52/2018-DRT (Hindi and English versions) regarding change of name and cancellation of Non-Banking Financial Companies earlier notified as "Financial Institution" under Section 2(1)(m)(iv) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 under sub-section (2) of Section 31A of the said Act.
- (24) A copy of the Corporation Bank (Officers') Service (Amendment) Regulations, 2017 (Hindi and English versions) published in Notification No. PAD:IR:2469:2017-18 in weekly Gazette of India dated 20th April, 2018 under Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (25) A copy of the Notification No. S.O.4176(E) (Hindi and English versions) published in Gazette of India dated 27th August, 2018 specifying 46 NBFCs as 'Financial Institutions" under sub-section 2(1)(m)(iv) read with Section 31A of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 issued under sub-section (2) of the Section 31A of the said Act.
- (26) A copy of the Security Interest (Enforcement) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. S.O.1040(E) in Gazette of India dated 18th October, 2018 under sub-section (1) & (2) of the Section 38 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2017-2018.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2017-2018.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2017-2018.
- (30) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
 - (i) The Food Safety and Standards (Alcoholic Beverages) Regulations, 2018 published in Notification No. F. No. 2/SA-24/2009(I)/FSSAI published in Gazette of India dated 21st March, 2018.
 - (ii) The Food Safety and Standards (Food Products Standards and Food Additives) Ninth Amendment Regulations, 2018 published in Notification No. F. No. Stds/CPL&CP/Draft Notification/FSSAI-2017 published in Gazette of India dated 3rd August, 2018.

- (iii) The Food Safety and Standards (Food Products Standards and Food Additives) Eighth Amendment Regulations, 2018 published in Notification No. F. No. Stds/sp(Water & Beverages)/Notif(3)/FSSAI-2016 published in Gazette of India dated 23rd July, 2018.
- (iv) The Food Safety and Standards (Food Products Standards and Food Additives) Fifth Amendment Regulations, 2018 published in Notification No. F. No. Stds/SCSS&H/ Notification(03)/FSSAI-2016 published in Gazette of India dated 13th April, 2018.
- (v) The Food Safety and Standards (Food Products Standards and Food Additives) Seventh Amendment Regulations, 2018 published in Notification No. F. No. Stds/SP(SCSSH)/Ice Iollies notification/FSSAI-2018 published in Gazette of India dated 23rd July, 2018.
- (vi) The Food Safety and Standards (Food Products Standards and Food Additives) Tenth Amendment Regulations, 2018 published in Notification No. F. No. 1/Additional Additives/Stds/Notification/FSSAI/2016 published in Gazette of India dated 12th November, 2018.
- (vii) The Food Safety and Standards (Prohibition and Restrictions on Sales) First Amendment Regulations, 2018 published in Notification No. F. No. Stds/O&F/Notification(8)/FSSAI-2017 published in Gazette of India dated 3rd August, 2018.
- (viii) The Food Safety and Standards (Food Products Standards and Food Additives) Fourth Amendment Regulations, 2018 published in Notification No. F. No. 1-110(3)/SP (Biological Hazards)/FSSAI/2010 published in Gazette of India dated 21st March, 2018.
- (ix) The Food Safety and Standards Authority of India (Recruitment and Appointment) Regulations, 2018 published in Notification No. F. No. 12/01/2010-Admn.FSSAI published in Gazette of India dated 3rd October, 2018.
- (x) The Food Safety and Standards (Food Products Standards and Food Additives) Sixth Amendment Regulations, 2018 published in Notification No.

- F. No. Stds/CPL&CP/Notification/FSSAI-2016 published in Gazette of India dated 7th May, 2018.
- (xi) The Food Safety and Standards (Food Safety Auditing) Regulations, 2018 published in Notification No. F. No. TPA/01/REG/FSSAI-2017 published in Gazette of India dated 29th August, 2018.
- (xii) The Food Safety and Standards (Fortification of Foods) Regulations, 2018 published in Notification No. F. No. 11/03/Reg/Fortification/2014 published in Gazette of India dated 3rd August, 2018.
- (xiii) The Food Safety and Standards (Contaminants, toxins and Residues) first Amendment Regulations, 2018 published in Notification No. F. No. 1-100/SPPAR-Notification-CTR/FSSAI/2016 published in Gazette of India dated 21st March, 2018.
- (xiv) The Food Safety and Standards (Recognition and Notification of Laboratories) Regulations, 2018 published in Notification No. F. No. 11/202/LAB REC/QA/FSSAI/2016 published in Gazette of India dated 12th November, 2018.
- (xv) The Food Safety and Standards (Contaminants, toxins and Residues) Second Amendment Regulations, 2018 published in Notification No. F. No. 1-100/SPPAR-Notification/ENF/FSSAI/2014 published in Gazette of India dated 23rd July, 2018.
- (31) A copy of the Notification No. S.O.5726(E) (Hindi and English versions) published in Gazette of India dated 14th November, 2018, regarding constitution of Institute Body of National Institute of Mental Health and Neuro-Sciences, Bangalore under the National Institute of Mental Health and Neuro-Sciences, Bangalore Act, 2012 issued under Section 32 of the said Act.
- (32) A copy of the Notification No. S.O. 6032(E) (Hindi and English versions) published in Gazette of India dated 4th December, 2018, regarding constitution of Central Mental Health Authority framed under the Mental Healthcare Act, 2017 issued under sub-section (1) of Section 124 of the said Act.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the

- Competition Commission of India, New Delhi, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Competition Commission of India, New Delhi, for the year 2017-2018.
- (34) A copy of the State Engineering and Servicing Company of Tamil Nadu Limited (SESCOT) and the Tamil Nadu Small Industries Corporation Limited (TANSI) Amalgamation Order, 2018 (Hindi and English versions) published in Notification No. S.O.3839(E) in Gazette of India dated 3rd August, 2018 under sub-section (5) of Section 396 of the Companies Act, 1956.
- (35) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002:-
 - (i) The Competition Commission of India (Term of the Selection Committee and the manner of Selection of panel of names) Amendment Rules, 2018 published in Notification No. G.S.R.840(E) in Gazette of India dated 6th September, 2018.
 - (ii) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2018 published in Notification No. CCI/CD/Amend/Comb. Regl./2018 in Gazette of India dated 9th October, 2018.
- (36) A copy of the Draft Notification No. F. No. 17/30/2018-CL-V(Hindi and English versions) directing the provisions of sections 90, 164, 165,167, sub-section (5) of Section 2006, sub-section (3) of Section 207, 252 and section 439 of the Companies Act, 2013 shall apply to Limited Liability Partnership, except where the context otherwise requires, with the modifications, specified therein, under sub-section (2) of Section 67 of the Limited Liability Partnership Act, 2008.

4. Financial Committees (2017-18) - A Review

Secretary General laid on the Table a copy each in Hindi and English version of the 'Financial Committees (2017-18) - A Review'.

5. Reports of Public Accounts Committee

Shri Mallikarjun Kharge presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2018-19):-

- (1) 132nd Report on the subject 'Irregularities in procurement of goods and services', 'Award of work to non-existent firms', 'Unrealised VAT refund' and 'Excess payment of departmental charges'.
- (2) 133rd Report on the subject 'Preparedness for Implementation of National Food Security Act, 2013'.
- (3) 134th Report on the subject 'Pradhan Mantri Swasthya Suraksha Yojana'.
- (4) 135th Report on the subject 'Acquisition and Development of land by the Delhi Development Authority'.

6. Statements of Standing Committee on Agriculture

Shri Mukesh Rajput laid the Statements (Hindi and English versions) showing further action taken by the Government on the following reports:

- (1) 41st Report on action taken by the Government on the observations/ recommendations contained in the 34th Report (Sixteenth Lok Sabha) on the Subject 'Steps taken to Bridge the Gap Between the Demand and Availability of Fodder through Sub-Mission on Fodder and Feed Development' of the Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries).
- (2) 44th Report on action taken by the Government on the observations/ recommendations contained in the 37th Report (Sixteenth Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries).

- (3) 57th Report on action taken by the Government on the observations/ recommendations contained in the 51st Report (Sixteenth Lok Sabha) on 'Variance in Cost and Quality of Agricultural Tools and Implements Being Provided to the Farmers Under Rashtriya Krishi Vikas Yojana (RKVY) and Problems Being Faced by the Farmers Due to Imported Power Tillers A Review' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (4) 61st Report on the action taken by the Government on the observations/ recommendations contained in the 49th Report on 'Demands for Grants (2018-19)' of the Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries).

7. Reports of Standing Committee on Transport, Tourism and Culture

Kumari Arpita Ghosh laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Two Hundred Sixty-eighth Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its Two Hundred Fifty-sixth Report on 'Issues Related to Improving Consumers' Satisfaction of Airlines'.
- (2) Two Hundred Sixty-ninth Report on 'Cargo Handling at the Major Ports'.
- (3) Two Hundred Seventieth Report on 'Development of Tourism in Jammu and Kashmir'.
- (4) Two Hundred Seventy-first Report on 'Fellowships, Scholarships, Grants, Pensions and Schemes administered by the Ministry of Culture'.

8. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the session.

12.05 P.M.

9. Cancellation of the sittings of Lok Sabha

The Minister of Parliamentary Affairs requested the Hon'ble Speaker that he had received requests from several members to cancel sittings of the House on account of Christmas celebrations fixed for Monday, the 24th December, 2018; and Wednesday, the 26th December, 2018. Thereupon, the Speaker took the sense of the House.

The House agreed.

*12.13 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M. on Thursday, the 27th December, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

^{*}From 12.07 P.M. to 12.13 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, December 27, 2018/Pausha 6, 1940 (Saka)

No.314

11.00 A.M.

1. Questions

(i) Starred Question No. 221 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.15 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 222–240 were laid on the Table. Replies to Unstarred Question Nos.2531–2760 were laid on the Table.

(ii) As the sittings of Lok Sabha fixed for Monday, the 24th December, 2018 and Wednesday, the 26th December, 2018 were cancelled, the replies to Starred Question Nos. 181–200 and 201–220 listed for 24.12.2018 and 26.12.208 respectively, were also treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 2071–2300 and 2301–2530 would also be printed in the official reports for the days.

12.00 Noon

2. Resignations from the Membership of Lok Sabha

The Speaker informed the House that the following members resigned from the membership of Lok Sabha and she had accepted their resignations:

- 1. Shri Manohar Untwal (Dewas, Madhya Pradesh);
- 2. Shri Nagendra Singh (Khajuraho, Madhya Pradesh);
- 3. Shri Raghu Sharma (Ajmer, Rajasthan)
- 4. Shri Tamradhwaj Sahu (Durg, Chhattisgarh); and
- 5. Shri Harish Chandra Meena (Dausa, Rajasthan)

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy (Hindi and English versions) of the Public Enterprises Survey, 2017-2018 (Volume I & II).
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2016-2017.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass

Communication, New Delhi, for the year 2017-2018.

- (5) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the REC Limited (Rural Electrification Corporation Limited), New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the REC Limited (Rural Electrification Corporation Limited), New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the NTPC Limited and its subsidiaries, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the NTPC Limited and its subsidiaries, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Solar Energy, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Solar Energy, New Delhi, for the year 2017-2018.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the

- Bureau of Energy Efficiency, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2017-2018.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2018-2019.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
 - (i) The Central Electricity Regulatory Commission (Planning, Coordination and Development of Economic and Efficient Inter-State Transmission System by Central Transmission Utility and other related matters) Regulations, 2018 published in Notification No. L-1/220/2017/CERC in Gazette of India dated 24th August, 2018.
 - (ii) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters)(Fourth Amendment) Regulations, 2018 published in Notification No. L-1/132/2013/-CERC in Gazette of India dated 26th November, 2018.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2017-2018.
- (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the

- Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2017-2018.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2017-2018.
- (13) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2017-2018.
 - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2017-2018.
 - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2017-2018.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Fields,

- for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Kolar Gold Fields, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Kolar Gold Fields, for the year 2017-2018.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2017-2018.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2017-2018.

- (17) A copy of the Annual Report (Hindi and English versions) of the Aero Club of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (18) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aero Club of India, New Delhi, for the year 2017-2018.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2017-2018.
 - (ii) Annual Report of the HMT Limited, Bangalore, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2017-2018.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2017-2018.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year

- 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2017-2018.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Statement regarding Review by the Government of the working of

- the Andrew Yule and Company Limited, Kolkata, for the year 2017-2018.
- (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2012-2013 to 2017-2018.
 - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2012-2013 to 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Statement regarding Review by the Government of the working of the Rajasthan Electronics and Instruments Limited, Jaipur, for the year 2017-2018.
 - (ii) Annual Report of the Rajasthan Electronics and Instruments Limited, Jaipur, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (I) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m) (i) Statement regarding Review by the Government of the working of the NEPA Limited, Nepanagar, for the year 2017-2018.
 - (ii) Annual Report of the NEPA Limited, Nepanagar, for the year 2017-

- 2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Six Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (j) of (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2017-2018.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2017-2018.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2017-2018.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet

- Technology, Bhadohi, for the year 2017-2018.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2017-2018.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2017-2018.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council, Mumbai, for the year 2017-2018.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 2017-2018.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai,

- for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2017-2018.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2017-2018.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2017-2018.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Greater Noida, for the year 2017-2018.
 - (ii) Annual Report of the National Handloom Development Corporation Limited, Greater Noida, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2017-2018.
- (ii) Annual Report of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Report of Business Advisory Committee

Shri Narendra Singh Tomar presented the Fifty-eighth report of Business Advisory Committee.

5. Report of Standing Committee on Coal and Steel

Prof. Chintamani Malviya presented the Forty-seventh Report (Hindi and English versions) of the Standing Committee on Coal and Steel on 'Implementation of District Mineral Foundation and Pradhan Mantri Khanij Kshetra Kalyan Yojana' relating to the Ministry of Mines.

6. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Communications; and Minister of State in the Ministry of Railways laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 47th Report of the Standing Committee on Information Technology on Demands for Grants (2018-19), pertaining to the Department of Telecommunications, Ministry of Communications.

- (ii) the status of implementation of the recommendations contained in the 48th Report of the Standing Committee on Information Technology on Demands for Grants (2018-19), pertaining to the Department of Posts, Ministry of Communications.
- (2) The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State (Independent Charge) of the Ministry of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 303rd and 306th Reports of the Standing Committee on Human Resource Development on Demands for Grants (2018-19)(Demand No. 99), pertaining to the Department of Youth Affairs, Ministry of Youth Affairs & Sports.
- (3) The Minister of State in the Ministry of Road Transport and Highways; Minister of State in the Ministry of Shipping; and Minister of State in the Ministry of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 259th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-19) pertaining to the Ministry of Road Transport & Highways.

12.07 P.M.

7. Submissions by Members

The following members made submission regarding martyrdom of two sons of Guru Gobind Singh Ji:-

- 1. Shri Bhagwant Mann
- 2. Shri Prem Singh Chandumajra
- 3. Smt. Ranjeet Ranjan
- 4. Dr. (Prof.) Prasanna Kumar Patasani

Shri Bhairon Prasad Mishra, Smt. Supriya Sadanand Sule, Shri Nishikant Dubey, Shri Devji Mänsingram Patel, Shri Gopal Chinayya Shetty, Shri Naranbhai Bhikhabhai Kachhadiya, Shri Ajay (Teni) Mishra, Shri Arvind Ganpat Sawant, Dr. Shrikant Eknath Shinde, Shri Rahul Shewale, Shri Shrirang Appa Barne, Shri Sharad Tripathi, Shri Ganesh Singh and Shri Subhash Chandra Baheria associated.

[%]Shri S.S. Ahluwalia also spoke.

Thereafter, the Speaker on behalf of the House made an observation[#].

(Due to interruptions, Lok Sabha adjourned at 12.30 P.M. and re-assembled at 2.00 P.M.)

⁹⁶Minister of State in the Ministry of Electronics and Information Technology.

^{*}Original in Hindi. For details, please see the debate of the day.

2.00 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Mansukhbhai D. Vasava regarding need to take welfare measures for tribals.
- (2) Shri Om Birla regarding need to ensure procurement of agricultural produce from farmers at the Minimum support Price.
- (3) Dr. Kirit Somaiya regarding augmentation of capacity of local trains on Central Railway, Mumbai.
- (4) Shri Janardan Singh Sigriwal regarding need to declare public holiday for Chhath Puja.
- (5) Shri Rahul Kaswan regarding need to release funds for construction of the sanctioned Sirsa-Churu, Nathusari-Udaipuriwati and Dungargarh-Lohani National Highways.
- (6) Shri Naranbhai B. Kachhadiya regarding need to allocate necessary funds for gauge conversion of Khijadiya-Amreli-Chalala-Dhari-Visavadar railway route.
- (7) Shri Bhanu Pratap Singh Verma regarding need to employ MGNREGA job card holders in development of Defence corridor Project in Bundelkhand region.
- (8) Shri Kunwar Bharatendra Singh regarding setting up of National Commission for men.
- (9) Shri Prahlad Singh Patel regarding need to expand runway of Dhana Airport in Mahya Pradesh.

- (10) Shri Kirti (Jha) Azad regarding need to improve passenger facilities at Darbhanga railway Station.
- (11) Shri Sushil Kumar Singh regarding need to allocate funds for construction of Bihta-Aurangabad railway line project in Bihar.
- (12) Shri Sunil Kumar Singh regarding need to set up a lac processing unit in Palamu district, Jharkhand.
- (13) Shri Kunwar Pushpendra Singh Chandel regarding need to run a new train between Khajuraho and Puri.
- (14) Smt. Jyoti Dhurve regarding need to set up a rail coach repair factory in Betul district, Madhya Pradesh.
- (15) Shri Anto Antony regarding judgement of Hon'ble Supreme Court on Sabarimala Shrine.
- (16) Shri Rajeev Shankarao Satav regarding need to review the increase in amount towards school development fund charged from students of Navodaya Vidyalayas.
- (17) Shri Suresh Kodikunnil regarding problems faced by commuters of passenger trains in Kerala.
- (18) Shri T. Radhakrishnan regarding problems faced by fire cracker industry in Tamil Nadu.
- (19) Shri S. R. Vijayakumar regarding need to rename Chennai Central Railway station as MGR Railway station.
- (20) Smt. Aparupa Poddar regarding comprehensive planning to fight national disasters.
- (21) Prof. Saugata Roy regarding need to review decision to privatise six airports.
- (22) Smt. Pratyusha Rajeshwari Singh regarding need to restore funding pattern of pre-matric scholarships for Scheduled Caste students in Odisha.

- (23) Shri Arvind Ganpat Sawant regarding need d to implement uniform fee structure, dress code and syllabus in all the schools in the country.
- (24) Shri Jayadev Galla regarding compensation to farmers of Andhra Pradesh affected by cyclone 'Pethai'.
- (25) Shri A. P. Jithender Reddy regarding need to provide conducive court ambience for child victims.
- (26) Shri Nagendra Pratap Singh Patel regarding need to set up electric crematorium on the banks of river Ganga in Allahabad, Uttar Pradesh.
- (27) Smt. Supriya Sule regarding revival of MSME sector.

2.03 P.M.

9. Submissions by Members

The following members made submissions regarding referring the Muslim Women (Protection of Rights on Marriage) Bill, 2018 to the Joint Select Committee:-

- 1. Shri Mallikarjun Kharge
- 2. Dr. P. Venugopal
- 3. Shri Sudip Bandyopadhyay
- 4. Shri Asaduddin Owaisi

Shri Md. Badaruddoza Khan, Shri Sankar Prasad Datta, Smt. Supriya Sadanand Sule, Shri Bhagwant Mann, Shri Dharmendra Yadav, Adv. Joice George, Shri N.K. Premachandran, Shri P. Karunakaran and Shri Jai Prakash Narayan Yadav associated.

[®]Shri Narendra Singh Tomar responded.

2.09 P.M.

#10. Statutory Resolution – Negatived

Time Taken: 4 Hrs. 58 Mts.

Shri N.K. Premachandran moved the following resolution:-

"That this House disapproves of the Muslim Women (Protection of Rights on Marriage) Ordinance, 2018 (No. 7 of 2018) promulgated by the President on 19^{th} September, 2018".

After discussion, the Resolution was put to vote and negatived.

#11. Government Bill – Passed

The Muslim Women (Protection of Rights on Marriage) Bill, 2018

The motion for consideration of the Bill was moved by Shri Ravi Shankar Prasad.

The following members took part in the combined debate:-

- 1. Km. Sushmita Dev
- 2. Smt. Meenakashi Lekhi
- 3. Shri A. Anwhar Raajhaa

#Discussed together.

[®]Minister of Parliamentary Affairs.

- 4. Shri Sudip Bandyopadhyay
- 5. Shri Mukhtar Abbas Naqvi
- 6. Shri Rabindra Kumar Jena
- 7. Shri Jayadev Galla
- 8. Shri Arvind Ganpat Sawant
- 9. Shri A.P. Jithender Reddy
- 10. Shri Mohammad Salim
- 11. Smt. Smriti Zubin Irani
- 12. Smt. Supriya Sadanand Sule
- 13. Shri Dharmendra Yadav
- 14. Smt. Ranjeet Ranjan
- 15. Shri Prem Singh Chandumajra
- 16. Dr. Dharam Vira Gandhi
- 17. Maulana Badruddin Ajmal
- 18. Shri Jai Prakash Narayan Yadav
- 19. Shri E.T. Mohammed Basheer
- 20. Shri Asaduddin Owaisi

Shri Ravi Shankar Prasad replied to the combined debate.

Shri N.K. Premachandran spoke. (by way of reply to his Statutory Resolution.)

On the motion for consideration of the Bill, the House divided and result of Division was: "Ayes 238, "Noes 12.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

On amendment No. 9 moved by Shri Asaduddin Owaisi to Clause 2, the House divided and result of Division was: "Ayes 15, "Noes 236. The amendment was accordingly negatived.

Clause 2 was adopted.

On amendment No. 10 moved by Shri Asaduddin Owaisi to Clause 3, the House divided and result of Division was: *Ayes 9, *Noes 235. The amendment was accordingly negatived.

Clause 3 was adopted.

On amendment No. 2 moved by Shri N.K. Premachandran to Clause 4, the House divided and result of Division was: *Ayes 14, *Noes 243. The amendment was accordingly negatived.

...

^{*}Subject to Correction.

On amendment No. 11 moved by Shri Asaduddin Owaisi to Clause 4, the House divided and result of Division was: #Ayes 13, #Noes 246. The amendment was accordingly negatived.

On amendment Nos. 16 and 18 moved by Shri Bhartruhari Mahtab to Clause 4, the House divided and result of Division was: *Ayes 10, *Noes 245. The amendments were accordingly negatived.

Clause 4 was adopted.

On amendment No. 12 moved by Shri Asaduddin Owaisi to Clause 5, the House divided and result of Division was: *Ayes 11, *Noes 248. The amendments were accordingly negatived.

Clause 5 was adopted.

On amendment Nos. 4 to 6 moved by Shri N.K. Premachandran to Clause 6, the House divided and result of Division was: "Ayes 12, "Noes 244. The amendments were accordingly negatived.

On amendment Nos. 13 moved by Shri Asaduddin Owaisi to Clause 6, the House divided and result of Division was: *Ayes 12, *Noes 248. The amendment was accordingly negatived.

Clause 6 was adopted.

Clauses 7 and 8 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ravi Shankar Prasad.

On the motion the House divided and result of Division was: *Ayes 245, *Noes 11.

The motion was adopted and the Bill was passed.

7.07 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 28th December, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

^{*}Subject to Correction.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 28, 2018/Pausha 7, 1940 (Saka)

No.315

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241 and 242 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.21 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 243–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.2761-2990 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2017-2018.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bengaluru, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Plywood Industries Research and Training Institute, Bengaluru, for the year 2017-2018.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2016-2017.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2017-2018.
- (6) A copy of the Prevention of Cruelty to Animals (Pet Shop) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.844(E) published in Gazette of India dated 6th September, 2018 under Section 38A of the Prevention of Cruelty to Animals Act, 1960 together with a corrigendum thereto published in Notification No. G.S.R.1141(E) dated 28th November, 2018.
- (7) A copy of the Notification No. S.O.5799(E) (Hindi and English versions) published in Gazette of India dated 19th November, 2018 making certain amendments in the Notification No. S.O.814(E) dated 23rd March, 2015 under subsection (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Compensatory Afforestation Fund Act, 2016:-

- (i) The Compensatory Afforestation Fund Rules, 2018 published in Notification No. G.S.R.766(E) in Gazette of India dated 10th August, 2018.
- (ii) The Compensatory Afforestation Fund (Accounting Procedure) Rules, 2018 published in Notification No. G.S.R.1133(E) in Gazette of India dated 20th November, 2018.
- (9) A copy of Notification No. S.O.5120(E) (Hindi and English versions) published in Gazette of India dated 3rd October, 2018, regarding amendment of the Environment Pollution (Prevention and Control) Authority issued under Section 3 of the Environment (Protection) Act, 1986.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bengaluru, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bengaluru, for the year 2017-2018.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2017-2018.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2017-2018.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2017-2018.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2017-2018.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2017-2018.
- (16) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992.
 - (i) The Securities and Exchange Board of India (Employees' Service) (Third Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN//2018/29 in Gazette of India dated 13th August, 2018.
 - (ii) The Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 2018 published in Notification No. S.O.4825(E) in Gazette of India dated 13th September, 2018.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Promotion Act, 1873:-
 - (i) The Kisan Vikas Patra (Amendment Rules), 2018 published in Notification No. G.S.R.955(E) in Gazette of India dated 3rd October, 2018.

- (ii) G.S.R.956(E) published in Gazette of India dated 3rd October, 2018, notifying the subscriptions made to the Public Provident Fund on or after the 1st day of October, 2018 and the balances at the credit of the subscriber shall bear interest at the rate of 8.0 per cent per annum.
- (iii) The National Savings Certificates (VIII Issue) (Amendment Rules), 2018 published in Notification No. G.S.R.957(E) in Gazette of India dated 3rd October, 2018.
- (iv) The National Savings Time Deposit (Amendment) Rules, 2018 published in Notification No. G.S.R.958(E) in Gazette of India dated 3rd October, 2018.
- (v) The National Savings Recurring Deposit (Amendment) Rules, 2018 published in Notification No. G.S.R.959(E) in Gazette of India dated 3rd October, 2018.
- (vi) The National Savings (Monthly Income Account) Amendment Rules, 2017 published in Notification No. G.S.R.960(E) in Gazette of India dated 3rd October, 2018.
- (vii) The Senior Citizen Savings Scheme (Amendment) Rules, 2018 published in Notification No. G.S.R.962(E) in Gazette of India dated 3rd October, 2018.
- (viii) The Government Savings Promotion General Rules, 2018 published in Notification No. G.S.R.1003(E) in Gazette of India dated 8th October, 2018.
- (18) A copy of the Senior Citizens' Welfare Fund (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1091(E) in Gazette of India 6th November, 2018 issued under Section 128 of the Finance Act, 2015.
- (19) A copy of the Notification No. G.S.R.961(E) (Hindi and English versions) published in Gazette of India dated 3rd October, 2018, notifying that the subscriptions made to the fund on or after the 1st day of October, 2018 and the balances at the credit of the subscriber shall bear interest at the rate of 8.5 per cent per annum issued under sub-rule (1) of Rule 7 of the Sukanya Samriddhi Account Rules, 2016.
- (20) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Second Amendment) Regulations, 2018 published in Notification No. G.S.R.823(E) in Gazette of India dated 30th August, 2018.
- (ii) The Foreign Exchange Management (Establishment in India of a branch office or a liaison office or a project office or any other place of business) (Amendment) Regulations, 2018 published in Notification No. G.S.R.827(E) in Gazette of India dated 31st August, 2018.
- (iii) The Foreign Exchange Management (Deposit) (Amendment) Regulations, 2018 published in Notification No. G.S.R.1093(E) in Gazette of India dated 9th November, 2018.
- (21) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-
 - (i) The Income-tax (Twelfth Amendment) Rules, 2018 published in Notification No. G.S.R.1128(E) in Gazette of India dated 19th November, 2018, together with an explanatory memorandum.
 - (ii) The Income-tax (9th Amendment) Rules, 2018 published in Notification No. S.O.4213(E) in Gazette of India dated 30th August, 2018, together with an explanatory memorandum.
 - (iii) The Income-tax (10th Amendment) Rules, 2018 published in Notification No. G.S.R.1054(E) in Gazette of India dated 23th October, 2018, together with an explanatory memorandum.
 - (iv) The Income-tax (Dispute Resolution Panel) (First Amendment) Rules, 2018 published in Notification No. G.S.R.1055(E) in Gazette of India dated 23th October, 2018, together with an explanatory memorandum.
 - (v) The Income-tax (11th Amendment) Rules, 2018 published in Notification No. G.S.R.1068(E) in Gazette of India dated 25th October, 2018, together with an explanatory memorandum.
 - (vi) The Prohibition of Benami Property Transactions (Removal of Difficulties) Order, 2018 published in Notification No. S.O.5194(E) in Gazette of India dated 9th October, 2018, together with an explanatory memorandum.

- (vii) S.O.5608(E) published in Gazette of India dated 1st November, 2018, together with an explanatory memorandum Adjudicating Authority under sub-section (1) of Section 6 of the PMLA and the Appellate Tribunal referred to under Section 25 of that Act shall discharge the function of the Adjudicating Authority Appellate Tribunal.
- (viii) The Prohibition of Benami Property Transactions (Removal of Difficulties) Second Order, 2018 published in Notification No. S.O.5602(E) in Gazette of India dated 31st October, 2018, together with an explanatory memorandum.
- (ix) S.O.5323(E) published in Gazette of India dated 16th October, 2018, together with an explanatory memorandum regarding designation of courts of session as special court under the Prohibition of Benami Property Transactions Act, 1988.
- (x) S.O.5675(E) published in Gazette of India dated 12th November, 2018, together with an explanatory memorandum appointing an Adjudicating Authority at New Delhi to exercise jurisdiction Powers and Authority conferred by under the Prohibition of Benami Property Transactions Act, 1988.
- (xi) S.O.5676(E) published in Gazette of India dated 12th November, 2018, together with an explanatory memorandum regarding the Central Government specification that the New Delhi Bench of the Adjudicating Authority appointed under Section 7 of the Act shall exercise jurisdiction under the Prohibition of Benami Property Transactions Act, 1988 over the whole of India except the State of J&K.
- (xii) S.O.5677(E) published in Gazette of India dated 12th November, 2018, together with an explanatory memorandum regarding the Central Government established on Appellate Tribunal at New Delhi to her appeal against the Orders of the Adjudicating Authority under the Prohibition of Benami Property Transactions Act, 1988.
- (22) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

- (i) The Insurance Ombudsman (Amendment) Rules, 2018 published in Notification No. G.S.R.785(E) in Gazette of India dated 20th August, 2018.
- (ii) The Insurance Ombudsman Rules, 2017 published in Notification No. G.S.R.413(E) in Gazette of India dated 27th April, 2018.
- (23) A copy of the Narcotic Drugs and Psychotropic Substances (Second Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1129(E) in Gazette of India dated 19th November, 2018 and Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.
- (24) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
 - (i) G.S.R.742(E) published in Gazette of India dated 6th August, 2018, together with an explanatory memorandum seeking to lay down the special procedure for completing migration of taxpayers who received provisional IDs but could not complete the migration process.
 - (ii) G.S.R.743(E) published in Gazette of India dated 6th August, 2018, together with an explanatory memorandum seeking to exempt payment of tax under section 9(4) of the CGST Act, 2017 till 30.09.2019.
 - (iii) G.S.R.759(E) published in Gazette of India dated 10th August, 2018, together with an explanatory memorandum seeking to prescribe the due dates for furnishing of FORM GSTR-1 for those taxpayers with aggregate turnover of more than Rs. 1.5 crores for the months from July, 2018 to March, 2019.
 - (iv) G.S.R.760(E) published in Gazette of India dated 10th August, 2018, together with an explanatory memorandum seeking to prescribe the due dates for quarterly furnishing of FORM GSTR-1 for those taxpayers with aggregate turnover of upto Rs.1.5 crores for the period from July, 2018 to March, 2019.
 - (v) G.S.R.761(E) published in Gazette of India dated 10th August, 2018, together with an explanatory memorandum seeking to prescribe the due

- dates for filing FORM GSTR-3B for the months from July, 2018 to March, 2019.
- (vi) G.S.R.792(E) published in Gazette of India dated 21st August, 2018, together with an explanatory memorandum seeking to extend the due date for filing of FORM GSTR-3B for the month of July, 2018.
- (vii) G.S.R.801(E) published in Gazette of India dated 24th August, 2018, together with an explanatory memorandum seeking to extend the due dates for filing FORM GSTR-3B for the months of July, 2018 and August, 2018.
- (viii) G.S.R.802(E) published in Gazette of India dated 24th August, 2018, together with an explanatory memorandum seeking to prescribe the due dates for furnishing of FORM GSTR-1 for those taxpayers with aggregate turnover of more than Rs. 1.5 crores for the months of July, 2018 and August, 2018.
- (ix) G.S.R.803(E) published in Gazette of India dated 24th August, 2018, together with an explanatory memorandum seeking to prescribe the due dates for quarterly furnishing of FORM GSTR-1 for those taxpayers with aggregate turnover of upto Rs.1.5 crores for the quarter July, 2018 to September, 2018.
- (x) The Central Goods and Service Tax (Eighth Amendment) Rules, 2018 published in Notification No. G.S.R.831(E) in Gazette of India dated 4th September, 2018, together with an explanatory memorandum.
- (xi) G.S.R.832(E) published in Gazette of India dated 4th September, 2018, together with an explanatory memorandum seeking to extend the time limit for making the declaration in FORM GST ITC-04.
- (xii) G.S.R.833(E) published in Gazette of India dated 4th September, 2018, together with an explanatory memorandum seeking to waive the late fee paid for specified classes of taxpayers for FORM GSTR-3B, FORM GSTR-4 and FORM GSTR-6.
- (xiii) G.S.R.834(E) published in Gazette of India dated 4th September, 2018, together with an explanatory memorandum seeking to extend the time

- limit for making the declaration in FORM GST ITC-01 for specified classes of taxpayers.
- (xiv) G.S.R.854(E) published in Gazette of India dated 10th September, 2018, together with an explanatory memorandum seeking to extend the due date for filing of FORM GSTR 1 for taxpayers having aggregate turnover up to Rs 1.5 crores.
- (xv) G.S.R.855(E) published in Gazette of India dated 10th September, 2018, together with an explanatory memorandum seeking to extend the due date for filing of FORM GSTR 1 for taxpayers having aggregate turnover above Rs 1.5 crores.
- (xvi) G.S.R.856(E) published in Gazette of India dated 10th September, 2018, together with an explanatory memorandum seeking to extend the due date for filing of FORM GSTR 3B for newly migrated (obtaining GSTIN vide notification No. 31/2018-Central Tax, dated 06.08.2018) taxpayers.
- (xvii) G.S.R.857(E) published in Gazette of India dated 10th September, 2018, together with an explanatory memorandum seeking to extend the due date for filing of FORM GSTR 3B for newly migrated (obtaining GSTIN vide notification No. 31/2018-Central Tax, dated 06.08.2018) taxpayers.
- (xviii) G.S.R.858(E) published in Gazette of India dated 10th September, 2018, together with an explanatory memorandum seeking to extend the due date for filing of FORM GSTR 3B for newly migrated (obtaining GSTIN vide notification No. 31/2018-Central Tax, dated 06.08.2018) taxpayers.
- (xix) The Central Goods and Service Tax (Ninth Amendment) Rules, 2018 published in Notification No. G.S.R.859(E) in Gazette of India dated 10th September, 2018, together with an explanatory memorandum.
- (xx) The Central Goods and Service Tax (Tenth Amendment) Rules, 2018 published in Notification No. G.S.R.867(E) in Gazette of India dated 13th September, 2018, together with an explanatory memorandum.
- (xxi) G.S.R.868(E) published in Gazette of India dated 13th September, 2018, together with an explanatory memorandum seeking to bring section 51 of the CGST Act (provisions related to TDS) into force w.e.f 01.10.2018.

- (xxii) G.S.R.869(E) published in Gazette of India dated 13th September, 2018, together with an explanatory memorandum seeking to bring section 52 of the CGST Act (provisions related to TCS) into force w.e.f 01.10.2018.
- (xxiii) G.S.R.900(E) published in Gazette of India dated 20th September, 2018, together with an explanatory memorandum seeking to notify the rate of tax collection at source (TCS) to be collected by every electronic commerce operator for intra-State taxable supplies.
- (xxiv) The Central Goods and Service Tax (Eleventh Amendment) Rules, 2018 published in Notification No. G.S.R.1007(E) published in Gazette of India dated 9th October, 2018, together with an explanatory memorandum.
- (xxv) The Central Goods and Service Tax (Twelfth Amendment) Rules, 2018 published in Notification No. G.S.R.1011(E) published in Gazette of India dated 9th October, 2018, together with an explanatory memorandum.
- (xxvi) G.S.R.1050(E) published in Gazette of India dated 22nd October, 2018, together with an explanatory memorandum seeking to extend the last date for filing of FORM GSTR-3B for the month of September, 2018 till 25.10.2018 for all taxpayers.
- (xxvii) G.S.R.1056(E) published in Gazette of India dated 23rd October, 2018, together with an explanatory memorandum seeking to supersede Notification No. 32/2017-Central Tax, dated 15.09.2017.
- (xxviii) G.S.R.1057(E) published in Gazette of India dated 23rd October, 2018, together with an explanatory memorandum seeking to exempt post audit authorities under MoD from TDS compliance.
- (xxix) G.S.R.1070(E) published in Gazette of India dated 26th October, 2018, together with an explanatory memorandum seeking to provide taxpayers whose registration has been cancelled on or before the 30th September, 2018 time to furnish final return in FORM GSTR-10 till 31st December, 2018.
- (xxx) G.S.R.1071(E) published in Gazette of India dated 26th October, 2018, together with an explanatory memorandum seeking to extend the time

- limit for furnishing the declaration in FORM GST ITC-04 for the period from July, 2017 to September, 2018 till 31st December, 2018.
- (xxxi) The Central Goods and Service Tax (Thirteenth Amendment) Rules, 2018 published in Notification No. G.S.R.1075(E) published in Gazette of India dated 30th October, 2018, together with an explanatory memorandum.
- (xxxii) G.S.R.1084(E) published in Gazette of India dated 5th November, 2018, together with an explanatory memorandum seeking to exempt supply from PSU to PSU from applicability of provisions relating to TDS.
- (xxxiii) G.S.R.1146(E) published in Gazette of India dated 29th November, 2018, together with an explanatory memorandum seeking to extend the last date for filing of FORM GSTR-3B for taxpayers in Srikakulam district of Andhra Pradesh and 11 districts of Tamil Nadu.
- (xxxiv) G.S.R.1147(E) published in Gazette of India dated 29th November, 2018, together with an explanatory memorandum seeking to extend the due date for filing of FORM GSTR 1 for taxpayers having aggregate turnover above Rs 1.5 crores for taxpayers in Srikakulam district in Andhra Pradesh and 11 districts of Tamil Nadu.
- (xxxv) G.S.R.1148(E) published in Gazette of India dated 29th November, 2018, together with an explanatory memorandum seeking to extend the due date for filing of FORM GSTR 1 for taxpayers having aggregate turnover up to Rs 1.5 crores for the quarter from July, 2018 to September, 2018 for taxpayers in Srikakulam district of Andhra Pradesh.
- (xxxvi) G.S.R.1149(E) published in Gazette of India dated 29th November, 2018, together with an explanatory memorandum seeking to extend the due date for filing of FORM GSTR 4 for the quarter July to September, 2018 for taxpayers in Srikakulam district of Andhra Pradesh.
- (xxxvii) G.S.R.1150(E) published in Gazette of India dated 29th November, 2018, together with an explanatory memorandum seeking to extend the due date for filing of FORM GSTR 7 for the months of October, 2018 to December, 2018.

- (25) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
 - (i) G.S.R.744(E) published in Gazette of India dated 6th August, 2018, together with an explanatory memorandum seeking to exempt payment of tax under section 5(4) of the IGST Act, 2017 till 30.09.2019.
 - (ii) G.S.R.901(E) published in Gazette of India dated 20th September, 2018, together with an explanatory memorandum seeking to notify the rate of tax collection by every electronic commerce operator for inter-state taxable supplies.
 - (iii) G.S.R.1052(E) published in Gazette of India dated 22nd October, 2018, together with an explanatory memorandum seeking to supersede Notification No. 8/2017-Integrated Tax, dated 14.09.2017.
- (26) A copy of the Notification No. G.S.R.745(E) (Hindi and English versions) published in Gazette of India dated 6th August, 2018, together with an explanatory memorandum seeking to exempt payment of tax under section 7(4) of the UT GST Act, 2017 till 30.09.2019 under Section 24 of the Union Territory Goods and Service Act, 2017.
- (27) A copy of the Notification No. G.S.R.1116(E) (Hindi and English versions) published in Gazette of India dated 15th November, 2018, seeking to notify the Acts of Central and States Governments under which the specified taxes are being subsumed into Goods and Service Tax under sub-section (4) of Section 8 of the Goods and Service Tax (Compensation to States) Act, 2017.
- (28) A copy of Notification No. G.S.R.1180(E) (Hindi and English versions) published in Gazette of India dated 6th December, 2018, together with an explanatory memorandum notifying the All Industry Rates of Drawback on goods manufactured in India and exported and these rates are the average rates for calculation of rebate of customs duty and central excise duty, chargeable on any imported materials or excisable materials respectively, used as inputs in the manufacture of goods exported and the notification is effective from 19.12.2018 under Section 159 of the Customs Act, 1962 and Section 38 of the Central Excise Act, 1944.

- (29) A copy of the Customs Tariff Determination of Origin of Goods under the Comprehensive Economic Cooperation Agreement between the Republic of India and Republic of Singapore (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.881(E) in Gazette of India dated 14th September, 2018 under Section 10 of the Customs Tariff Act, 1975, together with an explanatory memorandum.
- (30) A copy of Notification No. G.S.R.1203(E) (Hindi and English versions) published in Gazette of India dated 13th December, 2018, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of 'Zeolite 4A (Detergent grade)', originating in, or exported from People's Republic of China in pursuance of final findings investigation by the Designated Authority under sub-section 7 of Section 9A of the Customs Tariff Act, 1975.
- (31) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) G.S.R.1212(E) published in Gazette of India dated 15th December, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus.(N.T.), dated 30th June, 2017.
 - (ii) G.S.R.1214(E) published in Gazette of India dated 17th December, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 37/2017-Cus.(N.T.), dated 30th June, 2017.
 - (iii) S.O.3442(E) published in Gazette of India dated 13th July, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
 - (iv) Notification No. 63/2018-Customs (N.T.) dated 19th July, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
 - (v) S.O.3762(E) published in Gazette of India dated 31st July, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (vi) Notification No. 67/2018-Customs (N.T.) dated 2nd August, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (vii) S.O.3976(E) published in Gazette of India dated 14th August, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (viii) Notification No. 72/2018-Customs (N.T.) dated 14th August, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (ix) Notification No. 74/2018-Customs (N.T.) dated 16th August, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (x) S.O.4236(E) published in Gazette of India dated 31st August, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xi) Notification No. 77/2018-Customs (N.T.) dated 6th September, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xii) S.O.4869(E) published in Gazette of India dated 14th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xiii) Notification No. 80/2018-Customs (N.T.) dated 19th September, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xiv) Notification No. 81/2018-Customs (N.T.) dated 20th September, 2018, together with an explanatory memorandum regarding revised rates of

- exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xv) Notification No. 83/2018-Customs (N.T.) dated 28th September, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xvi) S.O.5014(E) published in Gazette of India dated 28th September, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvii) Notification No. 85/2018-Customs (N.T.) dated 4th October, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xviii) S.O.5312(E) published in Gazette of India dated 15th October, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xix) Notification No. 87/2018-Customs (N.T.) dated 18th October, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xx) S.O.5601(E) published in Gazette of India dated 31st October, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxi) Notification No. 90/2018-Customs (N.T.) dated 1st November, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xxii) S.O.5743(E) published in Gazette of India dated 15th November, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (xxiii) Notification No. 93/2018-Customs (N.T.) dated 15th November, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xxiv) S.O.5880(E) published in Gazette of India dated 30th November, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxv) Notification No. 96/2018-Customs (N.T.) dated 6th December, 2018, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa of the purpose of assessment of imported and export goods.
- (xxvi) G.S.R.1176(E) published in Gazette of India dated 6th December, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus., dated 31st March, 2003.
- (32) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
 - (i) G.S.R.1177(E) published in Gazette of India dated 6th December, 2018 together with an explanatory memorandum so as to provide for deletion of reference to the Additional Duties of Excise (Goods of Special Importance) Act, 1957 and Additional Duties of Excise (textile and Textile Articles) Act, 1978 (40 of 1978) these Acts are not in existence post-GST; clearance of goods which were procured without payment of Excise duty prior to 30.06.2017, on payment of Excise duty availed as exemption and other technical amendments.
 - (ii) G.S.R.1178(E) published in Gazette of India dated 6th December, 2018 together with an explanatory memorandum notifying a revised B-17 (General Surety/Security) bond updated with references to GSTIN, present FTP provisions and Notification No. 52/2003-Customs dated 31.03.2003 etc., under relevant rules of Central Excise Rules, 2017.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2017-2018.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2017-2018.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2017-2018.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2017-2018.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2017-2018.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the

- Pharmacy Council of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2017-2018.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2017-2018.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2017-2018.
- (41) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
 - (i) The Food Safety and Standards (Food Products Standards and Food Additives) Thirteenth Amendment Regulations, 2018 published in Notification No. F. No. Stds/M&MP/Notification(02)/FSSAI-2016 published in Gazette of India dated 20th November, 2018.
 - (ii) The Food Safety and Standards (Food Products Standards and Food Additives) Eleventh Amendment Regulations, 2018 published in Notification

- No. F. No. Stds/03/Notification (CFOI&YC)/FSSAI-2017 published in Gazette of India dated 20th November, 2018.
- (iii) The Food Safety and Standards (Food Products Standards and Food Additives) Twelfth Amendment Regulations, 2018 published in Notification No. F. No. Stds/O&F/Notification(7)/FSSAI-2017 published in Gazette of India dated 20th November, 2018.
- (iv) The Food Safety and Standards (Advertising and Claims) Regulations, 2018 published in Notification No. F. No. 1-94/FSSAI/SP(Claims and Advertisements/2017 published in Gazette of India dated 20th November, 2018.
- (v) The Food Safety and Standards (Food Products Standards and Food Additives) Fifteenth Amendment Regulations, 2018 published in Notification No. F. No. 1-116/Scientific Committee(Noti.)/2010-FSSAI published in Gazette of India dated 27th November, 2018.
- (42) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 20 of the Dentists Act, 1948:-
 - (i) The Continuing Dental Education Regulations, 2018 published in Notification No. DE-226-2017 in Gazette of India dated 18th September, 2018.
 - (ii) The Dental Council of India, Master of Dental Surgery Course (2nd Amendment) Regulations, 2018 published in Notification No. DE-87(2)-2018 in Gazette of India dated 18th September, 2018.
 - (iii) The "Dental Council of India Screening Test (2nd Amendment) Regulations, 2018 published in Notification No. DE-147/Misc-I/2018 in Gazette of India dated 19th September, 2018.
 - (43) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2017-2018, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Authority, New Delhi, for the year 2017-2018.

- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2017-2018.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Childline India Foundation, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Childline India Foundation, Mumbai, for the year 2017-2018.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2017-2018.
- (47) A copy of the following papers (Hindi and English versions) under Section 14 of the National Commission for Women Act, 1990:-
 - (i) Annual Report of the National Commission for Women, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2017-2018.
- (48) A copy each of the following Annual Reports (Hindi and English versions) for the year 2017-2018 alongwith Audited Accounts in respect of the following centres:-
 - (i) Population Research Centre (JSS Institute of Economic Research), Dharwad.
 - (ii) Population Research Centre (Department of Statistics, Patna University), Patna.

- (iii) Population Research Centre (Department of General and Applied Geography, Dr. Harisingh Gour University), Sagar.
- (iv) Population Research Centre (Andhra University), Visakhapatnam.
- (49) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Company Secretaries Act, 1980:-
 - (i) The Annual Report and Audited Accounts of the Council of Institute of Company Secretaries of India for the year ending 31st March, 2018 published in Notification No. F. No. 104/38/Accts.-1INTRODUCTION in Gazette of India dated 27th September, 2018.
 - (ii) G.S.R.1001(E) published in Gazette of India dated 8th October, 2018, making certain amendments in the Notification No. G.S.R.490(E) dated 13th July, 2007.
- (50) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-
 - (i) The Annual Report and Audited Accounts of the Council of Institute of Cost Accountants of India for the year ending 31st March, 2018 published in Notification No. G/18-CWA/9/2018 in Gazette of India dated 8th October, 2018.
 - (ii) G.S.R.5808(E) published in Gazette of India dated 20th November, 2018, making certain amendments in the Notification No. G.S.R.1693(E) dated 3rd October, 2007.
- (51) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
 - (i) The Annual Report and Audited Accounts of the Council of Institute of Chartered Accountant of India for the year ending 31st March, 2018 published in Notification No. 1-CA(5)/69/2018 in Gazette of India dated 28th September, 2018 together with a corrigendum thereto published in the Notification No. 1-CA(5)/69A/2018 dated 26th October, 2018.
 - (ii) The Chartered Accountants (Election to the Council) Amendment Rules, 2018 published in Notification No. G.S.R.796(E) in Gazette of India dated 23rd August, 2018.

- (iii) The Chartered Accountants (Procedure of Investigations of Professional and other Misconduct and Conduct of Cases) Second Amendment Rules, 2018 published in Notification No. G.S.R.1072(E) in Gazette of India dated 29th October, 2018.
- (iv) G.S.R.1155(E) published in Gazette of India dated 30th November, 2018, making certain amendments in the Notification No. G.S.R.38(E) dated 19th January, 2011.
- (52) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code Act, 2016:-
 - (i) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fourth Amendment) Regulations, 2018 published in Notification No. IBBI/2018-19/GN/REG032 in Gazette of India dated 5th October, 2018.
 - (ii) The Insolvency and Bankruptcy Board of India (Insolvency Professional Agencies) (Amendment) Regulations, 2018 published in Notification No. IBBI/2018-19/GN/REG033 in Gazette of India dated 11th October, 2018.
 - (iii) The Insolvency and Bankruptcy Board of India (Information Utilities) (Second Amendment) Regulations, 2018 published in Notification No. IBBI/2018-19/GN/REG034 in Gazette of India dated 11th October, 2018.
 - (iv) The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2018 published in Notification No. IBBI/2018-19/GN/REG035 in Gazette of India dated 11th October, 2018.
 - (v) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Second Amendment) Regulations, 2018 published in Notification No. IBBI/2018-19/GN/REG036 in Gazette of India dated 11th October, 2018.
 - (vi) The Insolvency and Bankruptcy Board of India (Liquidation Process) (Second Amendment) Regulations, 2018 published in Notification No. IBBI/2018-19/GN/REG037 in Gazette of India dated 22nd October, 2018.

- (vii) The Insolvency and Bankruptcy Board of India (Mechanism for Issuing Regulations) Regulations, 2018 published in Notification No. IBBI/2018-19/GN/REG038 in Gazette of India dated 22nd October, 2018.
- (viii) The Insolvency and Bankruptcy Board of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and Members) Second Amendment Rules, 2018 published in Notification No. G.S.R.1083(E) in Gazette of India dated 5th November, 2018.
- (53) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 2013 for the year ended 31st March, 2018.
- (54) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (i) The Companies (Incorporation) Third Amendment Rules, 2018 published in Notification No. G.S.R.708(E) in Gazette of India dated 27th July, 2018.
 - (ii) The Companies (Accounts) Amendment Rules, 2018 published in Notification No. G.S.R.725(E) in Gazette of India dated 31st July, 2018.
 - (iii) The Companies (Prospectus and Allotment of Securities) Second Amendment Rules, 2018 published in Notification No. G.S.R.752(E) in Gazette of India dated 7th August, 2018.
 - (iv) The Companies (Appointment and Qualification of Directors) Fifth Amendment Rules, 2018 published in Notification No. G.S.R.798(E) in Gazette of India dated 23rd August, 2018.
 - (v) The Companies (Registration Offices and Fees) Fourth Amendment Rules, 2018 published in Notification No. G.S.R.797(E) in Gazette of India dated 23rd August, 2018.
 - (vi) The Companies (Prospectus and Allotment of Securities) Third Amendment Rules, 2018 published in Notification No. G.S.R.853(E) in Gazette of India dated 10th September, 2018.
 - (vii) The Companies (Appointment and Remuneration of Managerial Personnel)
 Amendment Rules, 2018 published in Notification No. G.S.R.875(E) in
 Gazette of India dated 13th September, 2018.

- (viii) The Companies (Indian Accounting Standards) Second Amendment Rules, 2018 published in Notification No. G.S.R.903(E) in Gazette of India dated 20th September, 2018.
- (ix) The Companies (Appointment and Qualification of Directors) Sixth Amendment Rules, 2018 published in Notification No. G.S.R.904(E) in Gazette of India dated 20th September, 2018.
- (x) The Companies (Registration Offices and Fees) Fifth Amendment Rules, 2018 published in Notification No. G.S.R.905(E) in Gazette of India dated 20th September, 2018.
- (xi) The Companies (Registered Valuers and Valuation) Third Amendment Rules, 2018 published in Notification No. G.S.R.925(E) in Gazette of India dated 26th September, 2018.
- (xii) The Companies (Registered Valuers and Valuation) Fourth Amendment Rules, 2018 published in Notification No. G.S.R.1108(E) in Gazette of India dated 13th November, 2018.
- (xiii) The National Financial Reporting Authority Rules, 2018 published in Notification No. G.S.R.1111(E) in Gazette of India dated 14th November, 2018.
- (xiv) The Companies (Cost records and Audit) Amendment Rules, 2018 published in Notification No. G.S.R.1157(E) in Gazette of India dated 3rd December, 2018.
- (55) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (54) above.
- (56) A copy of the Draft Notification No. F. No. 07/19/2012-CL.V (Pt.V) (Hindi and English versions) regarding granting/substituting exemptions to Government Company in three sections of the Companies Act, 2013 i.e. clause (45) of section 2, clause (a) of sub-section (1) of section 4 and sub-section (1) of Section 188 of the Companies Act, 2013 read with Notification No. 463(E) dated 05.06.2015 issued to Government Companies under sub-section (2) of Section 462 of the Companies Act, 2013.

- (57) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 467 of the Companies Act, 2013:-
 - (i) S.O.4822(E) published in Gazette of India dated 13th September, 2018 regarding amendment to Schedule V of the Companies Act, 2013.
 - (ii) G.S.R.1022(E) published in Gazette of India dated 11th October, 2018 regarding amendment to Schedule III of the Companies Act, 2013.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 3rd August, 2018, Rajya Sabha concurred in the recommendation of the Lok Sabha to elect three members of the Rajya Sabha to the Joint Committee on Offices of Profit in the vacancies caused by the disqualification of Shri Sharad Yadav from the membership of Rajya Sabha w.e.f. 04.12.2017, and the retirement of Shri Naresh Agrawal and Shri C.P. Narayanan from the membership of the House and also communicated the names of the following members of Rajya Sabha who had been duly elected to the said Committee: -

- (1) Shri Anand Sharma
- (2) Shri Javed Ali Khan
- (3) Shri Bashistha Narain Singh

5. Amendment to Directions by the Speaker, Lok Sabha under the Rules of Procedure and Conduct of Business in Lok Sabha

Secretary General laid on the Table a copy of the amendment to Directions (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

6. Report of Committee of Privileges

Smt. Meenakashi Lekhi laid on the Table the Tenth Report (Hindi and English versions) of the Committee of Privileges.

7. Reports of Committee on Papers laid on the Table

Shri Chandrakant B. Khaire presented the Thirty-fourth (Original Report), Thirty-fifth, Thirty-sixth and Thirty-seventh (Action Taken Reports) (Hindi and English versions) of the Committee on Papers Laid on the Table (2018-2019).

8. Statement of Standing Committee on External Affairs

Dr. Shashi Tharoor laid on the Table the Statement (Hindi and English versions) showing Further Action Taken by the Government on the Observations/ Recommendations contained in the Nineteenth Report on the Action Taken by the Government on the Observations/ Recommendations contained in the Sixteenth Report on the subject 'Indo-Pak Relations'.

9. Report of Standing Committee on Labour

Dr. Kirit Somaiya presented the Fourty-fifth Report (Hindi and English versions) of the Standing Committee on Labour on 'Scheduled/ Non-Scheduled/ Test Flying Air Operators/ Maintenance Repair and Overhaul (MRO) Companies/Airports Operators - Safety and Social Security Measures for their Workers/ Employees especially in context of those who are associated with flying of the Aircraft'.

10. Reports of Standing Committee on Industry

Shri Birendra Kumar Chaudhary laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) 291st Report on Action Taken on the recommendations contained in the 287th Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).
- (2) 292nd Report on Action Taken on the recommendations contained in the 286th Report of the Committee on Demands for Grants (2018-19) pertaining to the

- Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (3) 293rd Report on Action Taken on the recommendations contained in the 288th Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (4) 294th Report on Micro, Small and Medium Enterprises Development (Amendment) Bill, 2018 pertaining to the Ministry of Micro, Small and Medium Enterprises.

11. Reports of Standing Committee on Health and Family Welfare

- Dr. K. Kamaraj laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:
- (1) 111th Report on the Functioning of new AIIMS (Phase-1) under the Pradhan Mantri Swasthya Suraksha Yojana (PMSSY).
- (2) 112th Report on Action Taken by the Government on the recommendations/ observations contained in the One hundred Sixth Report of the Committee on Demands for Grants (2018-19) of the Department of Health and Family Welfare.
- (3) 113th Report on Action Taken by the Government on the recommendations/ observations contained in the One hundred Seventh Report of the Committee on Demands for Grants (2018-19) of the Department of Health Research.
- (4) 114th Report on Action Taken by the Government on the recommendations/ observations contained in the One hundred Eighth Report of the Committee on Demands for Grants (2018-19) of the Ministry of AYUSH.

12. Statements by Ministers

(1) The Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Shipping laid a Statement (Hindi and English versions) (i) correcting the reply given on 20.07.2018 to Unstarred Question No. 571 (Hindi and English versions) by Dr. C. Gopalakrishnan and Shri Vishnu Dayal

- Ram, MPs regarding 'Fake Currency' and (ii) giving reasons for delay in correcting the reply.
- (2) The Minister of Science and Technology; Minister of Earth Sciences; and Minister of Environment, Forest and Climate Change laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 305th Report of the Standing Committee on Science & Technology, Environment & Forests on Demands for Grants (2017-18) pertaining to the Department of Scientific & Industrial Research (DSIR), Ministry of Science and Technology.

13. Motion for Election of two Members to the Coffee Board

Shri C.R. Chaudhary on behalf of Shri Suresh Prabhu moved the following motion:-

"That in pursuance of sub-section (2)(b) of section 4 of the Coffee Act, 1942 read with Rule 4(1) of the Coffee Board Rules, 1955 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

14. Motion for Election of One Member to the Rubber Board

Shri C.R. Chaudhary on behalf of Shri Suresh Prabhu moved the following motion:-

"That in pursuance of clause (e) of sub-section (3) of section 4 of the Rubber Act, 1947 read with rule 4(1) of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as member of the Rubber Board *vice* Shri B.S. Yeddyurappa resigned from the membership of Lok Sabha, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

15. Motion for Election of two Members to the Marine Products Export Development Authority

Shri C.R. Chaudhary on behalf of Shri Suresh Prabhu moved the following motion:-

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Marine Products Export Development Authority Act, 1972 read with sub-rule (1) of Rule 4 of the Marine Products Export Development Authority Rules, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act and the Rules made thereunder."

16. Motion

Shri Narendra Singh Tomar moved the following motion :-

"That this House do agree with the Fifty-eighth Report of the Business Advisory Committee presented to the House on 27th December, 2018."

The motion was adopted.

The motion was adopted.

17. Statutory Resolutions

(i) Shri Arun Jaitley moved the following resolution:-

"In pursuance of section 8A (1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves Notification No. 67/2018-Customs, dated 26th September, 2018 [G.S.R.927(E). dated 26th September, 2018] which seeks to increase the basic customs duty (BCD) on the below mentioned goods:

Tariff Head/ Sub-Head/ Item	Descri	ption				From	То
3922	Baths, bidets,	shower lavatory	•	-	basins, covers,	10%	15%

	flushing cisterns and similar sanitary ware of plastics.		
3923	Articles for the conveyance or packing of goods, of plastics; stoppers, lids, caps and other closures, of plastics.	10%	15%
3924	Tableware, kitchenware, other household articles and hygienic or toilet articles, of plastics.	10%	15%
3926	Other articles of plastics and articles of other materials of headings 3901 to 3914 (other than bangles of plastic, plastic beads and feeding bottles, goods falling under tariff item 3926 90 91 and 3926 90 99 attract 15% BCD).	10%	15%
4011 10 10	Radial car tyres	10%	15%
6401	Waterproof footwear with outer soles and uppers of rubber or of plastics, the uppers of which are neither fixed to the sole nor assembled by stitching, riveting, nailing, screwing, plugging or similar processes.	20%	25%
6402	Other footwear with outer soles and uppers of rubber or plastics.	20%	25%
6403	Footwear with outer soles of rubber, plastics, leather or composition leather and uppers of leather.	20%	25%
6404	Footwear with outer soles of rubber, plastics, leather or composition leather and uppers of textile materials.	20%	25%
6405	Other footwear.	20%	25%
7113	Articles of jewellery and parts thereof, of precious metal or of metal clad with precious metal.	15%	20%
7114	Articles of Goldsmith or Silversmith wares and parts thereof of precious metal or of metal clad with precious metal.	15%	20%
8414 30 00	Compressors of kind used in refrigerating equipment.	7.5%	10%
8414 80 11	Gas compressors of a kind used in air- conditioning equipment.	7.5%	10%
8415 10	Air Conditioning machine of a kind designed to be fixed to a window, wall, ceiling or floor, self-contained or "split-system".	10%	20%
8415 20	Air Conditioning machine of a kind used for persons in motor vehicles.	10%	20%
8415 81	Air conditioning machine incorporating a refrigerating unit and a valve for reversal of the	10%	20%

	cooling or heat cycle (reversible heat pumps).		
8415 82	Other air conditioner incorporating a refrigerating unit.	10%	20%
8415 83	Other air conditioner not incorporating a refrigerating unit.	10%	20%
8418 10 90	Combined refrigerator-freezers, fitted with separate external doors.	10%	20%
8418 21 00	Household type refrigerator of compression type	10%	20%
8418 29 00	Other household refrigerator	10%	20%
8450 1 00	Fully automatic washing machine with dry linen capacity not exceeding 10 KG	10%	20%
8450 12 00	Other washing machine with built in centrifugal dryer with dry linen capacity not exceeding 10 KG	10%	20%
8450 19 00	Other washing machine with dry linen capacity not exceeding 10 KG	10%	20%".

The Resolution was adopted.

(ii) Shri Arun Jaitley moved the following Resolution:-

"In pursuance of section 8A (1) of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves Notification No. 74/2018-Customs, dated 11th October, 2018 [G.S.R.1027(E). dated 11th October, 2018] which seeks to increase the basic customs duty (BCD) on the below mentioned goods:

Tariff Head/ Sub- Head/ Item	Description	From	То
8517 61 00	Base Stations	10%	20%
8517 69 90	Other apparatus for transmission or reception of voice, images or other data, including apparatus for communication in a wired or wireless network (such as a local or wide area network)	10%	20%".

The Resolution was adopted.

18. Government Bill – Introduced

The Jallianwala Bagh National Memorial (Amendment) Bill, 2018

12.15 p.m.

19. Statutory Resolution – Adopted

Shri Rajnath Singh moved the following resolution:-

"That this House approves the Proclamation issued by the President on the 19th December, 2018 under article 356 of the Constitution of India in relation to the State of Jammu and Kashmir."

*The Resolution was adopted.

**12.52 P.M.

The following members spoke on the Resolution:-

- 1. Dr. Shashi Tharoor
- 2. Prof. Saugata Roy
- 3. Shri Bhartruhari Mahtab
- 4. Dr. P. Venugopal
- 5. Smt. Supriya Sadanand Sule
- 6. Shri Jitendra Singh
- 7. Shri Mohammad Salim
- 8. Shri Mulayam Singh Yadav
- 9. Shri Arvind Ganpat Sawant
- 10. Shri Bhagwant Mann
- 11. Shri Jai Prakash Narayan Yadav
- 12. Shri N.K. Premachandran
- 13. Dr. Farooq Abdullah

Shri Rajnath Singh replied to the Statutory Resolution.

(Lok Sabha adjourned at 2.22 P.M. and re-assembled at 3.33 P.M.)

^{*}At 12.15 P.M.

^{**}From 12.16 P.M. to 12.51 P.M., Members raised matters of urgent public importance.

3.33 P.M.

20. Motion – Adopted

Shri Rattan Lal Kataria moved the following motion :-

"That this House do agree with:-

- (1) the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 13 December, 2018, subject to modification that classification and allocation of time to Bill at Sl. No. 66 in Appendix –I be omitted; and
- (2) the Forty-fifth report of the Committee presented to the House on 19 December, 2018, subject to modification that para 4 and sub-para (ii) of para 5 of recommendations thereof, relating to allocation of time to Resolutions, be omitted.".

The motion was adopted.

3.34 P.M.

21. Private Members' Bills- Introduced

- The Prevention of Acid Attacks and Rehabilitation of Acid Attack Victims Bill,
 2018 by Dr. Kakoli Ghosh Dastidar, M.P.
- 2. The Constitution (Amendment) Bill, 2018 (Insertion of new article 21B) by Shri Nishikant Dubey, M.P.
- 3. The Vedic Education (Compulsory Teaching in Educational Institutions) Bill, 2018 by Shri Nishikant Dubey, M.P.
- 4. The Cow Protection Bill, 2018 by Shri Nishikant Dubey, M.P.
- 5. The Compulsory Protection of Witness and Victims of Crimes Bill, 2018 by Shri Nishikant Dubey, M.P.
- 6. The Code of Criminal Procedure (Amendment) Bill, 2017 (Amendment of section 41) by Dr. Sanjay Jaiswal, M.P.
- 7. The Indian Penal Code (Amendment) Bill, 2017 (Amendment of section 358) by Shri Sanjay Jaiswal, M.P.
- 8. The Right to Disconnect Bill, 2018 by Smt. Supriya Sule, M.P.

- 9. The Tuberculosis (Prevention and Eradication) Bill, 2018 by Smt. Supriya Sule, M.P.
- 10. The Gender Sensitization (Training and Education) Bill, 2018 by Smt. Supriya Sule, M.P.
- 11. The National Food Security (Amendment) Bill, 2018 (<u>Amendment of section 2</u>, <u>etc</u>) by Shri Jagdambika Pal, M.P.
- 12. The Information Technology (Amendment) Bill, 2018 (Omission of section 66A) by Shri Jagdambika Pal, M.P.
- 13. The Armed Forces Law (Amendment) Bill, 2018 (<u>Amendment of section 45, etc.</u>) by Shri Jagdambika Pal, M.P.
- 14. The Disaster Management (Amendment) Bill, 2018 (<u>Insertion of new section</u> 46A) by Dr. Shashi Tharoor, M.P.
- 15. The Freedom of Literature Bill, 2018 by Dr. Shashi Tharoor, M.P.
- 16. The Sports (Online Gaming and Prevention of Fraud) Bill, 2018 by Dr. Shashi Tharoor, M.P.
- 17. The Women's Sexual, Reproductive and Menstrual Rights Bill, 2018 by Dr. Shashi Tharoor, M.P.
- 18. The Supreme Court, High Courts and District Courts (Use of Official Languages) Bill, 2018 by Shri Gopal Chinayya Shetty, M.P.
- 19. The Constitution (Amendment) Bill, 2018 (Omission of article 44, etc.) by Shri Gopal Chinayya Shetty, M.P.
- 20. The Pineapple Board Bill, 2018 by Adv. Joice George, M.P.
- 21. The Jackfruit Board Bill, 2018 by Adv. Joice George, M.P.
- 22. The Farmers (Guaranteed Income and Welfare) Bill, 2018 by Adv. Joice George, M.P.
- 23. The Pepper Growers (Welfare) Bill, 2018 by Adv. Joioce George, M.P.
- 24. The Industrial Employment and Environmental Protection Bill, 2018 by Dr. Dharam Vira Gandhi, M.P.
- 25. The Indian Penal Code (Amendment) Bill, 2018 (<u>Amendment of section 171, etc.</u>) by Dr. Dharam Vira Gandhi, M.P.
- 26. The Abolition of Begging and Rehabilitation of Beggars Bill, 2018 by Shri Shivaji Adhalrao Patil, M.P.

- 27. The Women's (Reservation in Workplace) Bill, 2018 by Shri Shivaji Adhalrao Patil, M.P.
- 28. The Free and Compulsory Primary, Secondary, Higher and Technical Education Bill, 2018 by Shri Shivaji Adhalrao Patil, M.P.
- 29. The Motor Vehicles (Amendment) Bill, 2018 (<u>Insertion of new section 207A</u>) by Shri Vinod Kumar Sonkar, M.P.
- 30. The Anganwadi Workers (Regularisation of Service and Welfare) Bill, 2018 by Shri N.K. Premachandran, M.P.
- 31. The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2018 (Amendment of section 3, etc.) by Shri N.K. Premachandran, M.P.
- 32. The ASHA Workers (Regularisation of Service and other Benefits) Bill, 2018 by Shri N.K. Premachandran, M.P.
- 33. The Constitution (Amendment) Bill, 2018 (Amendment of article 142) by Shri Bhartruhari Mahtab, M.P.
- 34. The Code of Civil Procedure (Amendment) Bill, 2018 (Substitution of new sections 35A and 35B) by Shri Bhartruhari Mahtab, M.P.
- 35. The Employment Agencies (Regulation) 2018 by Shri Rabindra Kumar Jena, M.P.
- 36. The Code of Criminal Procedure (Amendment) Bill, 2018 (<u>Amendment of section 160</u>) by Shri Rabindra Kumar Jena, M.P.
- 37. The Indecent Representation of Women (Prohibition) Amendment Bill, 2018 (Insertion of new Chapter IIIA) by Shri Rabindra Kumar Jena, M.P.
- 38. The Industrial Disputes (Amendment) Bill, 2018 (Amendment of section 7, etc.) by Shri Rabindra Kumar Jena, M.P.
- 39. The Real Estate (Regulation and Development) Amendment Bill, 2018 (Amendment of section 7, etc.) by Dr. Kirit Premijibhai Solanki, M.P.
- 40. The National Food Security (Amendment) Bill, 2018 (Amendment of section 2, etc.) by Dr. Kirit Premijibhai Solanki, M.P.
- 41. The Indian Easements (Amendment) Bill, 2018 (Amendment of section 7, etc.) by Dr. Kirit Premijibhai Solanki, M.P.
- 42. The Right to Play Sports Bill, 2018 by Dr. Kirit Premjibhai Solanki, M.P.

- 43. The Prevention of Insults to National Honour (Amendment) Bill, 2018 (Substitution of new section for section 3) by Shri Parvesh Sahib Singh, M.P.
- 44. The Compulsory Teaching of Knowledge Traditions and Practices of India in Educational Institutions Bill, 2018 by Shri Parvesh Sahib Singh, M.P.
- 45. The Emblems and Names (Prevention of Improper Use) Amendment Bill,2018 (Amendment of the Schedule) by Shri Parvesh Sahib Singh, M.P.
- 46. The Official Government Meetings and Functions (Prohibition on serving Non-Vegetarian Food) Bill, 2018 by Shri Parvesh Sahib Singh, M.P.
- 47. The Cantonments (Amendment) Bill, 2018 (<u>Insertion of new Chapter IVA</u>) by Shri Chandrakant Khaire, M.P.
- 48. The Uniform Civil Code in India Bill, 2018 by Shri Chandrakant Khaire, M.P.
- The Change of Name of Aurangabad City of the State Of Maharashtra to Sambhaji Nagar Bill, 2018 by Shri Chandrakant Khaire, M.P.
- 50. The Distressed Widows and Single Women (Protection, Rehabilitation and Welfare) Bill, 2017 by Shri Gajanan Kirtikar, M.P.
- 51. The Missing Children (Faster Tracking and Reuniting) Bill, 2017 by Shri Gajanan Kirtikar, M.P.
- 52. The Ban on Cow Slaughter Bill, 2017 by Shri Gajanan Kirtikar, M.P.
- 53. The Population Stabilization Bill, 2017 by Shri Gajanan Kirtikar, M.P.
- 54. The Drafting of Law in Plain Language Bill, 2018 by Shri Rajeev Satav, M.P.
- 55. The Women (Development and Welfare) Authority Bill, 2018 by Shri Rajeev Satav, M.P.
- 56. The Agricultural Workers Welfare Fund Bill, 2018 by Shri Rajeev Satav, M.P.
- 57. The Unemployment Allowance Bill, 2018 by Shri Rajeev Satav, M.P.
- 58. The Constitution (Amendment) Bill, 2018 (Amendment of the Eighth Schedule) by Shri Faggan Singh Kulaste, M.P.
- 59. The Constitution (Scheduled Castes) and (Scheduled Tribes) Orders (Amendment) Bill, 2018 [Amendment of the Schedules] by Shri Faggan Singh Kulaste, M.P.
- 60. The Prevention of Violence Against Doctors, Medical Professionals and Medical Institutions Bill, 2018 by Dr. Shrikant Eknath Shinde, M.P.

- 61. The Women (Empowerment and Welfare) Bill, 2018 by Shri Bhairon Prasad Mishra, M.P.
- 62. The Urban Areas (Equitable Development and Regulation) Bill, 2018 by Shri Bhairon Prasad Mishra, M.P.
- 63. The National Agricultural Policy Commission Bill, 2018 by Shri Nihal Chand Chauhan, M.P.
- 64. The Water (Accessibility and Conservation) Bill, 2018 by Shri Anurag Singh Thakur, M.P.
- 65. The Population Control Bill, 2018 by Shri Vishnu Dayal Ram, M.P.
- 66. The Juvenile Justice (Care and Protection of Children) (Amendment) Bill, 2018 (Amendment of section 56, etc.) by Shri Bhanu Pratap Singh Verma, M.P.
- 67. The Companies (Amendment) Bill, 2018 (Amendment of section 135) by Shri Bhairon Prasad Mishra, M.P.
- 68. The Contempt of Courts (Amendment) Bill, 2018 (Amendment of section 2) by Shri Bhairon Prasad Mishra, M.P.
- 69. The High Court at Allahabad (Establishment of a Permanent Bench at Mahoba) Bill, 2018 by Shri Kunwar Pushpendra Singh Chandel, M.P.
- 70. The Constitution (Amendment) Bill, 2018 (<u>Amendment of article 51A</u>) by Shri Kunwar Pushpendra Singh Chandel, M.P.
- 71. The Compulsory Teaching of Indian Spiritual and Human Service Philosophy Education in Educational Institutions Bill, 2018 by Shri Kunwar Pushpendra Singh Chandel, M.P.
- 72. The Constitution (Amendment) Bill, 2018 (Amendment of article 309) by Shri Kunwar Pushpendra Singh Chandel, M.P.
- 73. The Suicide Prevention in Youth Bill, 2018 by Shri Anurag Singh Thakur, M.P.
- 74. The Single-Use Plastic (Regulation) Bill, 2018 by Shri Anurag Singh Thakur, M.P.
- 75. The Population (Stabilization & Planning) Bill, 2018 by Shri Anurag Singh Thakur, M.P.
- 76. The Air (Prevention and Control of Pollution) Amendment Bill, 2018 (<u>Insertion of new section 28A</u>) by Dr. Prabhash Kumar Singh, M.P.

- 77. The National Sports Development Commission Bill, 2018 by Shri Nihal Chand Chauhan, M.P.
- 78. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2018 (<u>Insertion of new section 24A, etc.</u>) by Dr. Prabhash Kumar Singh, M.P.
- 79. The Responsible Parenthood Bill, 2018 by Dr. Sanjeev Balyan, M.P.
- 80. The Ban on the use of Microbeads in Cosmetic Products Bill, 2018 by Shri A.P. Jithender Reddy, M.P.
- 81. The Declaring of Habitual Offenders Laws as void Bill, 2018 by Shri A.P. Jithender Reddy, M.P.
- 82. The Plastic Packaging (Regulation) Bill, 2018 by Smt. Meenakashi Lekhi, M.P.
- 83. The Constitution (Amendment) Bill, 2018 (<u>Insertion of new article 31</u>) by Shri Om Prakash Yadav, M.P.
- 84. The Constitution (Amendment) Bill, 2018 (<u>Insertion of new article 275A, etc.</u>) by Shri Om Prakash Yadav, M.P.
- 85. The Compulsory Military Training Bill, 2018 by Shri Om Prakash Yadav, M.P.
- 86. The Non-Resident Indians (Voting Rights and Welfare) Bill, 2018 by Shri Om Prakash Yadav, M.P.
- 87. The National Malnutrition Policy Commission Bill, 2018 by Shri Nihal Chand Chauhan, M.P.
- 88. The Protection of Human Rights Defenders Bill, 2018 by Shri A.P. Jithender Reddy, M.P.

4.17 P.M.

22. Observation by the Deputy Speaker

The Deputy Speaker made the following observation:-

"Hon'ble members, now item no. 174 that is the Rights of Transgender Persons Bill, 2014, as passed by Rajya Sabha. In this regard, I may inform that a Government Bill, namely, the Transgender Persons (Protection of Rights) Bill, 2018 was passed by this House on 17 December, 2018.

As per sub-rule (2) of rule 112, a Bill pending before Lok Sabha shall be removed from the Register of Pending Bills in case a substantially identical Bill is

passed by the House. Bill introduced in and passed by Rajya Sabha and laid on the Table of Lok Sabha falls within the definition of pending Bill. However, this definition is silent with respect to cases where Bill from Rajya Sabha after being laid on the Table of Lok Sabha is under discussion by Lok Sabha. In the past, Private Members' Bills introduced and pending in Lok Sabha have been removed from the Register of Pending Bills if their objective was achieved consequent upon passing of Government Bills.

There appears to be no past precedent as to the course of action to be followed with respect to a Private Member Bill passed by Rajya Sabha and under discussion in Lok Sabha, if a Government Bill on the same subject is passed by Lok Sabha.

As the Bill is part-discussed in Lok Sabha, the Lok Sabha alone can decide on the course of action to be followed with respect to this Bill. I am of the opinion that we should not further proceed with this Private Member Bill, as passed by Rajya Sabha in view of the provision laid down in sub-rule (2) of rule 112 read with third part of the explanation thereto. Therefore, if the House agrees, the Bill may be removed from the Register of Pending Bills as its object has been achieved with the passing of the Government Bill on the same subject."

The House agreed.

Accordingly, the Bill was removed.

4.25 P.M.

23. Private Members' Bill – Withdrawn

The Sixth Schedule to the Constitution (Amendment) Bill, 2015

Further discussion on the motion for consideration of the Bill moved by Shri Vincent H. Pala on the 5th August, 2016, continued.

[®]Shri Kiren Rijiju replied to the debate.

Shri Vincent H. Pala spoke by way of his reply.

The Bill was withdrawn by leave of the House.

4.52 P.M.

24. Private Member's Bill - Withdrawn

The Television Broadcasting Companies (Regulation) Bill, 2015

Discussion on the motion for consideration of the Bill moved by Shri Prahlad Singh Patel commenced.

The following members took part in the debate:-

- 1. Shri Bhartruhari Mahtab
- 2. Shri Bhairon Prasad Mishra
- 3. Shri Kunwar Pushpendra Singh Chandel

[#]Col. Rajyavardhan Singh Rathor replied to the debate.

Shri Prahlad Singh Patel spoke by way of his reply.

The Bill was withdrawn by leave of the House.

6.05 P.M.

25. Private Member's Bill – Under Consideration

The Tourism Promotion Corporation of India Bill, 2015

Discussion on the motion for consideration of the Bill moved by Shri Nishikant Dubey commenced.

His speech was unfinished.

The discussion was not concluded.

6.06 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 31st December, 2018.)

SNEHLATA SHRIVASTAVA Secretary General

^{*}Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports; and Minister of State (Independent Charge) of the Ministry of Information and Broadcasting

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, December 31, 2018/Pausha 10, 1940 (Saka)

No.316

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri M.V.V.S. Murthi, member of the Tenth and Thirteenth Lok Sabhas; and Capt. Jainarain Prasad Nishad, member of the Eleventh to Thirteenth and Fifteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.05 A.M.

2. Starred Questions

Starred Question Nos. 261, 263, 264 and 266 were orally answered. Members in whose names Starred Question Nos. 262 and 265 were listed, were absent. However, Ministers concerned laid the reply on the Table. Supplementary Questions to Starred Questions Nos. 262 and 265 were asked by the Members.

(Due to interruptions, Lok Sabha adjourned at 11.51 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 267–280 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos.2991-3220 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the following papers (Hindi and English versions) under Clause 6 of Article 338A of the Constitution:-
 - (i) A copy of the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2013-2014.
 - (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A copy of the Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of

- the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2017-2018.
- (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2017-2018 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2017-2018.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Petroleum Laboratory, Noida, for the year 2017-2018.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Society for Petroleum Laboratory, Noida, for the year 2017-2018.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-
- (i) The Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Third Amendment Regulations, 2018 published in Notification No. PNGRB/Auth./CGD/Adm/2018/3 in Gazette of India dated 9th November, 2018.
- (ii) The Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Fourth Amendment Regulations, 2018 published in Notification No. PNGRB/Auth./CGD/Adm/2018/4 in Gazette of India dated 26th November, 2018.

- (iii) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Retail Outlets Dispensing Petroleum, Auto LPG & CNG) Regulations, 2018 published in Notification No. F. No.INFRA/T4S/SC-6/4/18 in Gazette of India dated 26th November, 2018.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Oil Industry (Development) Act, 1974:-
 - (i) The Oil Industry Development Board Employees' (General Conditions of Service) Amendments Rules, 2018 published in Notification No. G.S.R.330 in Gazette of India dated 11th October, 2018.
 - (ii) The Oil Industry Development Board Employees' (Death-cum-Retirement)
 Gratuity (Amendment) Rules, 2018 published in Notification No.
 G.S.R.1026(E) in Gazette of India dated 11th October, 2018.
 - (8) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (9) A copy of the Industrial Employment (Standing Orders) Central (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.235(E) in Gazette of India dated 16th March, 2018 under sub-section (3) of Section 15 of the Industrial Employment (Standing Orders) Act, 1946.
- (10) A copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1125(E) in Gazette of India dated 16th November, 2018 under subsection (3) of Section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.

- (11) A copy of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Central (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1126(E) in Gazette of India dated 16th November, 2018 under sub-section (3) of Section 35 of the of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.
- (12) A copy of the Building and other Construction Workers (Regulation of Employment and Conditions of Service) Central (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.828(E) in Gazette of India dated 4th September, 2018 under sub-section (3) of Section 62 of the Building and Other construction Workers' (Regulation of Employment and Conditions of Service) Central Act, 1996.
- (13) A copy of the Employees' Provident Funds (Amendment) Scheme, 2018 (Hindi and English versions) published in Notification No. G.S.R.1182(E) in Gazette of India dated 7th December, 2018 under sub-section (2) of Section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2016-2017.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2016-2017.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Research Institute, Mathura, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Research Institute, Mathura, for the year 2016-2017.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2016-2017.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the International Buddhist Confederation, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Buddhist Confederation, New Delhi, for the year 2016-2017.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2017-2018, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2017-2018.
- (26) A copy each of the Annual Reports for the year 2017-2018 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-
 - (i) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
 - (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
 - (iii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
 - (iv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
 - (v) Institute of Hotel Management and Catering Technology, Thiruvananthapuram.

- (vi) Institute of Hotel Management, Catering and Nutrition, Shimla.
- (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
- (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (ix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
- (x) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
- (xi) Indian Institute of Tourism and Travel Management, Gwalior
- (xii) National Council for Hotel Management and Catering Technology, Noida.
- (xiii) Indian Culinary Institute, Tirupati & Noida
- (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.
- (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition (Calcutta) Society, Kolkata.
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
- (xvii) Institute of Hotel Management, Catering and Nutrition, New Delhi.
- (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Lucknow.
- (xix) Institute of Hotel Management, Catering and Nutrition (Society), Gurdaspur.
- (xx) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
- (xxi) Institute for Hotel Management, Bangalore.
- (xxii) Dr. Ambedkar Institute of Hotel Management Catering and Nutrition,Chandigarh.
- (xxiii) Institute of Hotel Management, Catering Technology and Applied

- Nutrition, Chennai.
- (xxiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
- (27) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2017-2018 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2017-2018.
 - (ii) Annual Report of the Rashtriya Ispat Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2017-2018.
 - (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the MOIL Limited, Nagpur, for the year 2017-2018.
 - (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2017-2018.

- (ii) Annual Report of the MECON Limited, Ranchi, for the year 2017-2018 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the KIOCL Limited,
 Bangalore, for the year 2017-2018.
 - (ii) Annual Report of the KIOCL Limited, Bangalore, for the year 2017-2018 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the MSTC Limited, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the MSTC Limited, Kolkata, for the year 2017-2018 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the National Scheduled Tribes Finance and

Development Corporation, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2017-2018.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2017-2018.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2017-2018.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2017-2018.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers' Research Association, Thane, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers' Research Association, Thane, for the year 2017-2018.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2017-2018.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2017-2018.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2017-2018.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and

- Building Materials, Ballabgarh, for the year 2017-2018.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2017-2018.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2017-2018.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2017-2018.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2017-2018.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2017-2018, together with

- Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2017-2018.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2017-2018.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2017-2018.
- (45) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the STCL Limited,

- Bengaluru, for the year 2017-2018.
- (ii) Annual Report of the STCL Limited, Bengaluru, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the PEC Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (46) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2016-2017.
 - (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kollam, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kollam, for the year 2017-2018.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board India, Kolkata, for the year 2017-2018.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2017-2018.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2017-2018.

- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Cochin, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Cochin, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board India, Cochin, for the year 2017-2018.
- (53) A copy of the Calcium Carbide (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1094(E) in Gazette of India dated 9th November, 2018 under sub-section (4) of Section 29 of the Petroleum Act, 1934.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2017-2018.
- (55) A copy of the Ammonium Nitrate (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.938(E) in Gazette of India dated 28th September, 2018 under sub-section (8) of Section 18 of the Explosives Act, 1884.
- (56) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 35 of the Footwear Design and Development Institute Act, 2017:-
 - (i) The Ministry of Commerce and Industry, Footwear Design and Development Institute, Managing Director Recruitment Rules, 2018 published in Notification No. G.S.R.841(E) Preamble in Gazette of India dated 6th September, 2018.

- (ii) The Ministry of Commerce and Industry, Footwear Design and Development Institute, Secretary Recruitment Rules, 2018 published in Notification No. G.S.R.842(E) Preamble in Gazette of India dated 6th September, 2018.
- (iii) The Ministry of Commerce and Industry, Footwear Design and Development Institute, Executive Director Recruitment Rules, 2018 published in Notification No. G.S.R.843(E) Preamble in Gazette of India dated 6th September, 2018.
- (57) A copy each of the following Notifications (Hindi and English versions) issued under Section 14 of the Bureau of Indian Standards Act, 2016:-
 - (i) The Bureau of Indian Standards Kitchen Appliances (Quality Control)
 Order, 2018 published in Notification No. S.O.5243(E) in Gazette of
 India dated 12th October, 2018.
 - (ii) The Bureau of Indian Standards Domestic Water Heater for Use with Liquefied Petroleum Gas (Quality Control) Order, 2018 published in Notification No. S.O.5244(E) in Gazette of India dated 12th October, 2018.
- (58) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005:-
 - (i) The Special Economic Zones (Amendment) Rules, 2018 published in Notification No. G.S.R.909(E) in Gazette of India dated 21st September, 2018.
 - (ii) The Special Economic Zones (2nd Amendment) Rules, 2018 published in Notification No. G.S.R.1139(E) in Gazette of India dated 27th November, 2018.
- (59) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act, 1975:-
 - (i) S.O.3867(E) published in Gazette of India dated 4th August, 2018, authorising the Tobacco Board to allow the traders/dealers of the Tobacco

- to purchase the excess unauthorized tobacco at the auction platforms by charging penalties as fixed by the Government in the State of Andhra Pradesh.
- (ii) S.O.3868(E) published in Gazette of India dated 4th August, 2018, relaxing the operation of the provisions of Section 10(1) of the Tobacco Board Act, 1975 in the State of Andhra Pradesh.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2017-2018.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts of the Navodaya Vidyalaya Samiti, Noida, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, Noida, for the year 2017-2018.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2017-2018.
- (63) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year

- 2016-2017, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the National Council for Teacher Education, New Delhi, for the year 2016-2017.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2017-2018.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 2017-2018.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan,

- Jaipur, for the year 2017-2018.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2017-2018.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Koraput, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Orissa, Koraput, for the year 2017-2018.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2017-2018.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2017-2018.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2017-2018.
 - (ii) Statement regarding Review (Hindi and English versions) by the

- Government of the working of the Nagaland University, Lumami, for the year 2017-2018.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2016-2017.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2017-2018.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2017-2018, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2017-2018.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2017-2018.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2017-2018.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvarur, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvarur, for the year 2017-2018.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2017-2018.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2017-2018.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2017-2018.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute of Technology, Tiruchirappalli, for the year 2016-2017, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tiruchirappalli, for the year 2016-2017.
- (83) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (82) above.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Srinagar, Srinagar, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Srinagar, Srinagar, for the year 2016-2017, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Srinagar, Srinagar, for the year 2016-2017.
- (85) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2017-2018, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2017-2018.
- (87) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Indian Institute of Information Technology (Public-Private Partnership) Act, 2017:-

- (i) The Statutes of the Indian Institute of Information Technology, Ranchi, 2017 published in Notification No. S.O.5359(E) in Gazette of India dated 22nd October, 2018.
- (ii) The Statutes of the Indian Institute of Information Technology, Una, 2017 published in Notification No. S.O.5358(E) in Gazette of India dated 22nd October, 2018.
- (iii) The Statutes of the Indian Institute of Information Technology, Guwahati, 2017 published in Notification No. S.O.5356(E) in Gazette of India dated 22nd October, 2018.
- (iv) The Statutes of the Indian Institute of Information Technology, Kalyani, 2017 published in Notification No. S.O.5349(E) in Gazette of India dated 22nd October, 2018.
- (v) The Statutes of the Indian Institute of Information Technology, Nagpur, 2017 published in Notification No. S.O.5350(E) in Gazette of India dated 22nd October, 2018.
- (vi) The Statutes of the Indian Institute of Information Technology, Pune, 2017 published in Notification No. S.O.5352(E) in Gazette of India dated 22nd October, 2018.
- (vii) The Statutes of the Indian Institute of Information Technology, Kota, 2017 published in Notification No. S.O.5362(E) in Gazette of India dated 22nd October, 2018.
- (viii)The Statutes of the Indian Institute of Information Technology, Dharwad, 2017 published in Notification No. S.O.5360(E) in Gazette of India dated 22nd October, 2018.
- (ix) The Statutes of the Indian Institute of Information Technology, Tiruchirappalli, 2017 published in Notification No. S.O.5351(E) in Gazette of India dated 22nd October, 2018.

- (x) The Statutes of the Indian Institute of Information Technology, Lucknow, 2017 published in Notification No. S.O.5363(E) in Gazette of India dated 22nd October, 2018.
- (xi) The Statutes of the Indian Institute of Information Technology, Vadodara, 2017 published in Notification No. S.O.5357(E) in Gazette of India dated 22nd October, 2018.
- (xii) The Statutes of the Indian Institute of Information Technology, Sonepat, 2017 published in Notification No. S.O.5354(E) in Gazette of India dated 22nd October, 2018.
- (xiii)The Statutes of the Indian Institute of Information Technology, Chittoor, 2017 published in Notification No. S.O.5355(E) in Gazette of India dated 22nd October, 2018.
- (xiv)The Statutes of the Indian Institute of Information Technology, Kottayam, 2017 published in Notification No. S.O.5361(E) in Gazette of India dated 22nd October, 2018.
- (xv) The Statutes of the Indian Institute of Information Technology, Senapati, 2017 published in Notification No. S.O.5353(E) in Gazette of India dated 22nd October, 2018.
- (88) A copy each of the following Notifications (Hindi and English versions) under Section 28 of the University Grants Commission Act, 1956:-
 - (i) The University Grants Commission (Recognition and Monitoring of Assessment and Accreditation Agencies) Regulations, 2018 published in Notification No. F. No. 1-19/2017(CPP-II) Preamble in Gazette of India dated 20th August, 2018.
 - (ii) The University Grants Commission (Open and Distance Learning) Third Amendment Regulations, 2018 published in Notification No. F. No. 2-4/20189DEB-I) Preamble in Gazette of India dated 6th September, 2018.
- (89) A copy of the School of Planning and Architecture (Amendment) Statutes, 2018 (Hindi and English versions) published in Notification No. G.S.R.1183(E) in

Gazette of India dated 7th December, 2018 under sub-section (4) of Section 29 of the School of Planning and Architecture Act, 2014.

- (90) A copy of the All India Council for Technical Education Regulations, 2018 (Career Advancement Scheme)(Degree/Diploma) (Hindi and English versions) published in Notification No. F. No.34-36/RIFD/FDP through MOOCs/2017-18 in Gazette of India dated 16th August, 2018 under Section 24 of the All India Council for Technical Education Act, 1987.
- (91) A copy of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya (Amendment) Statutes, 2018 (Hindi and English versions) published in Notification No. F. No. 006/Admn./I(1)/2014/7765 Preamble in Gazette of India dated 26th July, 2018 under Section 44 of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya Wardha Act, 1996.

5. Reports of Railway Convention Committee

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Railway Convention Committee:-

- (1) Twenty-eighth Report (Sixteenth Lok Sabha) on 'Cleanliness and Hygiene in Coaches and Stations'.
- (2) Twenty-ninth Report (Sixteenth Lok Sabha) on 'Action Taken by Government on the Observations/Recommendations of the Committee contained in their Seventeenth Report (Sixteenth Lok Sabha) on 'Facilities given by Indian Railways to Differently Abled Persons (Divyangjan)'
- (3) Thirtieth Report (Sixteenth Lok Sabha) on 'Human Resource Development and Manpower Planning in Indian Railways'.

6. Reports of Standing Committee on Rural Development

Shri Prahlad Singh Patel presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Fifty-second Report on action taken by the Government on the recommendations contained in the Forty-sixth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Rural Development (Department of Rural Development).
- (2) Fifty-third Report on action taken by the Government on the recommendations contained in the Forty-fifth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Drinking Water and Sanitation.
- (3) Fifty-fourth Report on action taken by the Government on the recommendations contained in the Forty-eighth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Panchayati Raj.
- (4) Fifty-fifth Report on action taken by the Government on the recommendations contained in the Forty-seventh Report (Sixteenth Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Rural Development (Department of Land Resources).
- (5) Fifty-sixth Report on action taken by the Government on the recommendations contained in the Fifty-first Report on 'Swachh Bharat Mission -Gramin (SBM-G) in States/UTs' of the Ministry of Drinking Water and Sanitation; and
- (6) Fifty-seventh Report on action taken by the Government on the recommendations contained in the Fiftieth Report on 'Improvement in the functioning of Panchayats' of the Ministry of Panchayati Raj.

7. Reports of Standing Committee on Human Resource Development

Shri Bhairon Prasad Mishra laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Human Resource Development:-

- (1) 307th Report on the Action Taken by the Government on the Observations/
 Recommendations contained in the Three Hundred and Second Report on
 the Demands for Grants (2018-2019) of the Department of Higher
 Education.
- (2) 308th Report on Action Taken by the Government on the Observations/
 Recommendations contained in the Three Hundred and Fourth Report on
 the Demands for Grants (2018-2019) of the Ministry of Women and Child
 Development.

8. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Culture; and Minister of State in the Ministry of Environment, Forest and Climate Change laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 254th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations contained in 245th Report of the Committee on Demands for Grants (2017-18), pertaining to the Ministry of Culture.
- (2) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation on behalf of the Minister of State (Independent Charge) of the Ministry of Micro, Small and Medium Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 288th Report of the Standing Committee on Industry on Demands for Grants (2018-19) pertaining to the Ministry of Micro, Small & Medium Enterprises.
- (3) The Minister of State in the Ministry of Skill Development and Entrepreneurship laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 36th

Report of the Standing Committee on Labour on Demands for Grants (2018-19) pertaining to the Ministry of Skill Development & Entrepreneurship (MSDE).

- (4) The Minister of State in the Ministry of Human Resource Development; and Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 297th Report of the Standing Committee on Human Resource Development on Action Taken by the Government on the recommendations contained in 288th Report of the Committee on Demands for Grants (2017-18), pertaining to the Department of Higher Education, Ministry of Human Resource Development.
 - (ii) the status of implementation of the recommendations contained in the 302nd Report of the Standing Committee on Human Resource Development on Demands for Grants (2018-19)(Demand No.58), pertaining to the Department of Higher Education, Ministry of Human Resource Development.

[%]12.10 P.M.

9. Submission by Member

Shri Mallikarjun Kharge made submission regarding constitution of Joint Parliamentary Committee on Rafale Fighter Jets.

\$Shri Rajnath Singh responded.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.03 P.M.)

[%]From 12.08 P.M. to 12.58 P.M., Members raised matters of urgent public importance.

^{\$}Minister of Home Affairs

2.03 P.M.

10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Jugal Kishore Sharma regarding need to set up industries in Jammu parliamentary constituency.
- (2) Dr. Kirit Somaiya regarding air crash of illegal flight/test flight in Mumbai.
- (3) Shri Nishikant Dubey regarding need to give clearance to pending projects of Jharkhand.
- (4) Shri Mukesh Rajput regarding need to set up cow shelters in Uttar Pradesh particularly in Farrukhabad parliamentary constituency.
- (5) Shri Kunwar Pushpendra Singh Chandel regarding need to run separate trains from Hazrat Nizamuddin, Delhi to Manikpur and Khajuraho.
- (6) Shri G. M. Siddeshwara regarding setting up of a fertilizer plant in Davangere, Karnataka.
- (7) Shri Sharad Tripathi regarding need to establish a Cancer Hospital in Sant Kabir Nagar Parliamentary Constituency in Uttar Pradesh.
- (8) Smt. Jayshreeben Patel regarding need to increase the quota and attach special coach in trains passing through North Gujarat.
- (9) Smt. Riti Pathak regarding need to provide adequate funds for development of Dubri Sanjay Tiger Reserve in Madhya Pradesh.
- (10) Shri Ganesh Singh regarding need to provide compensation to land oustees in Satna parliamentary constituency, Madhya Pradesh.
- (11) Shri B. N. Chandrappa regarding inclusion of Chitradurga district of Karnataka in the list of backward districts.
- (12) Dr. Shashi Tharoor regarding upgradation of National Institute of Speech and Hearing.
- (13) Dr. Karan Singh Yadav regarding refund of money to investors.
- (14) Smt. R. Vanaroja regarding situation arising out of proposed National Medical Commission Bill.

- (15) Prof. Saugata Roy regarding purchase of Rafale Jet Fighters.
- (16) Smt. Rita Tarai regarding reservation of women seats in Odish Legislative Assembly and the House of People.
- (17) Shri Jayadev Galla regarding supply of sufficient quantity of Urea to farmers in Andhra Pradesh and Telangana.
- (18) Shri Vinod Kumar Boianapalli regarding need to double the funds for education sector.
- (19) Shri P. K. Biju regarding need to start a new train from Palani to Palakkadu.
- (20) Shri E.T. Mohammed Basheer regarding an action plan to save Bharatpuzha river in Kerala.
- (21) Shri Kaushalendra Kumar regarding need to set up a Ultra Mega Power Plant in Banka district, Bihar.
- (22) Shri Naba Kumar Sarania regarding rights of people in Bodoland Territorial Council, Assam.

2.04 P.M.

11. Supplementary Demands for Grants-Second Batch - 2018-19

Time taken: 2 Hrs. 36 Mts.

Discussion on the Supplementary Demands for Grants Nos. 1 to 5, 8, 9, 11, 13 to 18, 20, 23 to 36, 41, 42, 44, 46 to 48, 52 to 54, 56 to 61, 64 to 68, 70, 72 to 74, 78, 80 to 82, 84 and 87 to 99 in respect of Budget for 2018-2019 commenced.

The following members took part in the debate:-

- 1. Shri Nishikant Dubey
- 2. Shri Bhartruhari Mahtab
- 3. Prof. Saugata Roy
- Shri Madhukarrao Kukade

- 5. Shri P.K. Biju
- 6. Shri Gajanan Chandrakant Kiritikar
- 7. Shri Dharmendra Yadav
- 8. Shri Boianapalli Vinod Kumar
- 9. Shri Anurag Singh Thakur
- 10. Smt. Renuka Butta
- 11. Shri Prem Singh Chandumajra
- 12. Shri Jai Prakash Narayan Yadav
- 13. Shri Dushyant Chautala

Shri Arun Jaitley replied to the debate.

All the Supplementary Demands for Grants Nos. 1 to 5,8, 9, 11, 13 to 18, 20, 23 to 36, 41, 42, 44, 46 to 48, 52 to 54, 56 to 61, 64 to 68, 70, 72 to 74, 78, 80 to 82, 84 and 87 to 99 in respect of Budget for 2018-2019 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants – Second Batch for 2018–2019 were voted in full.

4.35 P.M.

12. Government Bill – Introduced

The Appropriation (No. 6) Bill, 2018

13. Government Bill – Passed

The Appropriation (No. 6) Bill, 2018

The motion for consideration moved by Shri Arun Jaitley was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

4.41 P.M.

#14. Statutory Resolution – Negatived

Time Taken: 36 Mts.

Shri N.K. Premachandran moved the following resolution: -

"That this House disapproves of the Indian Medical Council (Amendment) Ordinance, 2018 (No. 8 of 2018) promulgated by the President on 26^{th} September, 2018".

After discussion, the Resolution was put to vote and negatived.

#15. Government Bill – Passed

The Indian Medical Council (Amendment) Bill, 2018

The motion for consideration of the Bill was moved by Shri Jagat Prakash Nadda.

Shri N.K. Premachandran spoke on Statutory Resolution.

The following members took part in the combined debate:-

- 1. Dr.(Smt.) Mamtaz Sanghmita
- 2. Shri Rahul Shewale
- 3. Dr. Sanjay Jaiswal
- 4. Smt. Supriya Sadanand Sule
- 5. Shri P.K. Biju

Shri Jagat Prasad Nadda replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagat Prakash Nadda.

The motion was adopted and the Bill was passed.

[#]_.

[#]Discussed together.

5.17 P.M.

16. Cancellation of the sitting of Lok Sabha

The Speaker announced that on account of New Year, the sitting of the House fixed for Tuesday, the 1st January, 2019 has been cancelled.

5.18 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 2nd January, 2019.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, January 2, 2019/Pausha 12, 1940 (Saka)

No.317

11.00 A.M.

1. Questions

(i) Starred Question No. 301 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.17 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 302–320 were laid on the Table. Replies to Unstarred Question Nos.3451–3680 were laid on the Table.

(ii) As the sitting of Lok Sabha fixed for Tuesday, the 1st January, 2019 was cancelled, the replies to Starred Question Nos. 281–300 were also treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 3221–3450 would also be printed in the Official report for the day.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Agharkar Research Institute, Pune, for the year 2017-2018.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhatta Research Institute for Observational Sciences, Nainital, for the year 2017-2018.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2017-2018.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2017-2018.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2017-2018.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bengaluru, for the year 2017-

- 2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bengaluru, for the year 2017-2018.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2017-2018.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2017-2018.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science and Technology, Mohali, for the year 2017-2018.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced

- Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2017-2018.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2017-2018.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2017-2018.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation-India, Ahmedabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation-India, Ahmedabad, for the year 2017-2018.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2017-2018.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Academy of Sciences, Bengaluru, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bengaluru, for the year 2017-2018.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, Gurugram, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, Gurugram, for the year 2017-2018.
- (17) (i) A copy of the Annual Report (Hindi and English versions of the Indian National Science Academy, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2017-2018.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2017-2018.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences,

- India, Allahabad, for the year 2017-2018.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2017-2018.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Science and Engineering Research Board, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Science and Engineering Research Board, New Delhi, for the year 2017-2018.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bengaluru, for the year 2017-2018.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bengaluru, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bengaluru, for the year 2017-2018.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2017-2018.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2017-2018.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2017-2018.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Antrix Corporation Limited, Bengaluru, for the year 2017-2018.

- (ii) Annual Report of the Antrix Corporation Limited, Bengaluru, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2017-2018.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2017-2018.
 - (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Tata Memorial Centre, Mumbai, for the year 2017-

2018.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2017-2018.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2017-2018.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2017-2018.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2017-2018.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2017-2018.
- (35) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2017-2018.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2017-2018.
- (38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the ITI Limited, Bengaluru, for the year 2017-2018.
 - (ii) Annual Report of the ITI Limited, Bengaluru, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2017-2018.

- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (39) A copy of the Flight and Maritime Connectivity Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1211(E) in Gazette of India dated 14th December, 2018 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.
- (40) A copy of the Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2017-2018.
- (41) Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Statistical Commission, New Delhi, for the year 2017-2018.
- (42) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-
- (i) The Aadhaar (Enrolment and Update) (Sixth Amendment) Regulations, 2018 (No. 2 of 2018) published in Notification No. 13012/79/2017/Legal-UIDAI(13)(No. 2 of 2018) published in Gazette of India dated 31st July, 2018.
- (ii) The Unique Identification Authority of India (Form of Annual Statement of Accounts) Rules, 2018 published in Notification No. G.S.R.1135(E) published in Gazette of India dated 20th November, 2018.
- (43) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Neyveli Lignite
 Corporation Limited, Chennai, and its subsidiary companies NLC
 Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited
 for the year 2017-2018.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, and its subsidiary companies NLC Tamilnadu Power Limited and

Neyveli Uttar Pradesh Power Limited for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khamman, for the year 2017-2018.
 - (ii) Annual Report of the Singareni Collieries Company Limited, Khamman, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies for the year 2017-2018.
 - (ii) Annual Report of the Coal India Limited, Kolkata, for the year 2017-2018, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep State Waqf Board, Kavaratti, for the year 2017-2018 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep State Waqf Board, Kavaratti, for the year 2017-2018.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Central Waqf Council, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Waqf Council, New Delhi, for the year 2017-2018.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the

- Waqf Board Andaman and Nicobar Island, Port Blair, for the year 2017-2018, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Waqf Board Andaman and Nicobar Island, Port Blair, for the year 2017-2018.
- (47) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2017-2018, alongwith Audited Accounts.
- (48) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Food Processing Technology, Thanjavur, for the year 2017-2018, alongwith Audited Accounts.
- (49) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (50) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-
 - (i) Report No. 271 Human DNA Profiling-A draft Bill for the Use and Regulation of DNA-Based Technology July, 2017.
 - (ii) Report No. 272 Assessment of Statutory Frameworks of Tribunals in IndiaOctober, 2017.
 - (iii) Report No. 273 Implementation of 'United Nations Convention against Torture and other Cruel, Inhuman and Degrading Treatment or Punishment' through Legislation October, 2017.
 - (iv) Report No. 274 Review of the Contempt of Courts Act, 1971 (Limited to Section 2 of the Act) April, 2018
 - (v) Report No. 275 Legal Framework : BCCI *vis-a-vis* Right to Information Act, 2005 April, 2018

- (vi) Report No. 276 Legal Framework : Gambling and Sports Betting including in Cricket in India July, 2018
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2017-2018.
- (52) A copy of the Conduct of Elections (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. S.O.5196(E) in Gazette of India dated 10th October, 2018 under sub-section (3) of Section 169 of the Representation of the People Act, 1951.
- (53) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bengaluru, for the year 2017-2018.
 - (ii) Annual Report of the Hindustan Aeronautics Limited, Bengaluru, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Electronics Limited, Bengaluru, for the year 2017-2018.
 - (ii) Annual Report of the Bharat Electronics Limited, Bengaluru, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the BEL Optronic Devices Limited, Pune, for the year 2017-2018.
 - (ii) Annual Report of the BEL Optronic Devices Limited, Pune, alongwith Audited Accounts and comments of the Comptroller and Auditor

General thereon.

- (d) (i) Review by the Government of the working of the BEL-Thales Systems, Bengaluru, for the year 2017-2018.
 - (ii) Annual Report of the BEL-Thales Systems, Bengaluru, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the Mazagon Dock Shipbuilders Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2017-2018.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2017-2018.
 - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Bharat Earth Movers Limited, Bengaluru, for the year 2017-2018.
 - (ii) Annual Report of the Bharat Earth Movers Limited, Bengaluru, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2017-2018.

- (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2017-2018.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2017-2018.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2016-2017.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2017-2018.

3. Reports of Committee on Welfare of Other Backward Classes

Dr. Swami Sakshi Ji Maharaj presented the following Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Seventeenth Report on Action Taken by the Government on the Observations/
 Recommendations contained in the Tenth Report (Sixteenth Lok Sabha) of the
 Committee on 'Need for greater budgetary allocations for various welfare
 measures/schemes for OBCs' pertaining to the Ministry of Social Justice and
 Empowerment.
- (2) Eighteenth Report on Action Taken by the Government on the Observations/
 Recommendations contained in the Twelfth Report (Sixteenth Lok Sabha) of the
 Committee on 'Measures undertaken to secure representation of OBCs in
 employment and for their welfare in National Highways Authority of India'
 pertaining to the Ministry of Road Transport and Highways.
- (3) Nineteenth Report on Action Taken by the Government on the Observations/
 Recommendations contained in the Sixteenth Report (Sixteenth Lok Sabha) of
 the Committee on 'Measures undertaken to secure representation of OBCs in
 employment and for their welfare in NTPC Ltd.' pertaining to the Ministry of
 Power.

4. Statement of Committee on Welfare of Other Backward Classes

Dr. Swami Sakshi Ji Maharaj laid the Statement (Hindi and English versions) showing further action taken by the Government on the recommendations contained in Chapter I and Chapter V of the Eighth Report (Sixteenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on the action taken by the Government on the recommendations contained in the Fourth Report (Sixteenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs and for their welfare in universities and other higher educational/technical institutions' pertaining to the Ministry of Human Resource Development.

5. Reports of Standing Committee on Information Technology

Shri Anurag Singh Thakur presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2018-19):-

- (1) Fifty-fifth Report on Action Taken by the Government on the Observations/
 Recommendations of the Committee contained in their Forty-seventh Report
 (Sixteenth Lok Sabha) on 'Demands for Grants (2018-19)' of the Department of
 Telecommunications.
- (2) Fifty-sixth Report on Action Taken by the Government on the Observations/
 Recommendations of the Committee contained in their Forty-fourth Report on
 'Cable TV Digitization and Interoperability of Set Top Boxes' of the Ministry of
 Information and Broadcasting.
- (3) Fifty-seventh Report on Action Taken by the Government on the Observations/
 Recommendations of the Committee contained in their Forty-sixth Report on
 'Demands for Grants (2018-19)' of the Ministry of Electronics and Information
 Technology.
- (4) Fifty-eighth Report on Action Taken by the Government on the Observations/
 Recommendations of the Committee contained in their Fifty-third Report on
 'Expansion of Rural BPOs and Challenges Faced by them' of the Ministry of
 Electronics and Information Technology.

6. Statements of Standing Committee on Information Technology

Shri Anurag Singh Thakur laid the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Information Technology:-

(1) Fortieth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Thirty-fifth Report (16th Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Communications (Department of Telecommunications).

- (2) Fifty-first Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Forty-fifth Report (16th Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Information and Broadcasting.
- (3) Fifty-second Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Forty-eighth Report (16th Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Communications (Department of Posts).
- (4) Fifty-fourth Action Taken Report (16th Lok Sabha) on the recommendations of the Committee contained in their Forty-ninth Report (16th Lok Sabha) on 'Review of Functioning of Song and Drama Division' of the Ministry of Information and Broadcasting.

7. Report of Standing Committee on External Affairs

Dr. Shashi Tharoor presented the Twenty-third Report (Hindi and English versions) of the Committee on External Affairs (2018-19) on the subject 'Issues relating to migrant workers including appropriate legislative framework and skill development initiatives for prospective emigrants.'

8. Final Action Taken Statements of Standing Committee on Chemicals and Fertilizers

Shri K. Ashok Kumar laid the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Final Action Statement on Forty-eighth Action Taken Report on the observations/recommendations contained in the Forty-third Report on the subject 'Demands for Grants 2018-19' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (2) Final Action Statement on Fiftieth Action Taken Report on the observations/ recommendations contained in the Forty-first Report on the subject 'Freight

Subsidy Policy' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

9. Reports of Standing Committee on Science & Technology, Environment & Forests

Kumari Sushmita Dev laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) 317th Report on the Action Taken by the Department on the recommendations/ observations contained in Three Hundred Ninth Report of the Committee on Demands for Grants (2018-2019) of the Department of Biotechnology.
- (2) 318th Report on the Action Taken by the Department on the recommendations/ observations contained in the Three Hundred Tenth Report of the Committee on Demands for Grant (2018-2019) of the Department of Science and Technology.
- (3) 319th Report on the Action Taken by the Department on the recommendations/ observations contained in the Three Hundred Eleventh Report of the Committee on Demands for Grants (2018-2019) of the Department of Scientific & Industrial Research.
- (4) 320th Report on the Action Taken by the Department on the recommendations/ observations contained in Three Hundred Twelfth Report of the Committee on Demands for Grants (2018-2019) of the Department of Space.
- (5) 321st Report on the Action Taken by the Ministry on the recommendations/ observation contained in Three Hundred Thirteenth Report of the Committee on Demands for Grants (2018-2019) of the Ministry of Environment, Forest and Climate Change.
- (6) 322nd Report on the Action Taken by the Department on the recommendations/ observations contained in the Three Hundred Fourteenth Report of the

- Committee on Demands for Grants (2018-2019) of the Department of Atomic Energy.
- (7) 323rd Report on the Action Taken by the Ministry on the recommendations/ observation contained in the Three Hundred Fifteenth Report of the Committee on Demands for Grants (2018-2019) of the Ministry of Earth Sciences.

10. Statements by Ministers

- (1) The Minister of Law and Justice; and Minister of Electronics and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 46th Report of the Standing Committee on Information Technology on Demands for Grants (2018-19) pertaining to the Ministry of Electronics & Information Technology.
- (2) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Science laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 210th Report of the Standing Committee on Home Affairs on Demands for Grants (2018-19) pertaining to the Ministry of Development of North Eastern Region.
- (3) The Minister of Sate in the Ministry of Mines; and Minister of State in the Ministry of Coal laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Coal and Steel on Demands for Grants (2018-19) pertaining to the Ministry of Coal.
- (4) The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of Minority Affairs laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 30th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2016-17) pertaining to the Ministry of Minority Affairs.
- (ii) the status of implementation of the recommendations contained in the 53rd Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2018-19) pertaining to the Ministry of Minority Affairs.

12.09 P.M.

11. Government Bill – Introduced

The Aadhaar and Other Laws (Amendment) Bill, 2018

The motion for leave to introduce the Aadhaar and Other Laws (Amendment) Bill, 2018 moved by Shri Ravi Shankar Prasad, was opposed.

Prof. Saugata Roy, Dr. Shashi Tharoor and Shri N.K. Premachandran opposed the introduction of the Bill and sought clarifications from the Minister of Law and Justice; and Minister of Electronics and Information Technology. The Minister of Law and Justice; and Minister of Electronics and Information Technology replied to the clarifications sought by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

(Due to interruptions, Lok Sabha adjourned at 12.21 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Subhash Chandra Baheria regarding need to set up MEMU coach factory in Bhilwara, Rajasthan.
- (2) Shri Prabhubhai Nagarbhai Vasava regarding increase in air-fare.
- (3) Shri Rajesh Kumar Diwakar regarding need to confer Bharat Ratna on Raja Mahendra Pratap.
- (4) Shri Nihal Chand Chauhan regarding augmentation of railway facilities in Ganganaar parliamentary constituency in Rajasthan.
- (5) Shri Laxman Giluwa regarding need to make sale of paddy by farmers hasslefree in procurement centres of Jharkhand.
- (6) Shri Sunil Kumar Singh regarding need to reopen closed mines in Jharkhand.
- (7) Shri Om Birla regarding need to provide financial assistance to farmers for fencing of their agricultural fields.
- (8) Dr. Udit Raj regarding need to stop sealing drive in Delhi.
- (9) Shri Harishchandra Deoram Chavan regarding need to ensure remunerative price to onion growers.
- (10) Shri Gopal Chinayya Shetty regarding need to utilize surplus money lying with RBI and other PSUs for developmental works.
- (11) Shri Ajay Misra (Teni) regarding need to implement the approved cadre restructure and career progression for physiotherapists in the country.
- (12) Shri Ravindra Kumar Pandey regarding putting Saakshar Bharat Mission in Jharkhand on hold.
- (13) Smt. Rama Devi regarding construction of bridge on river Burhi Gandak in Sheohar Parliamentary Constituency, Bihar.
- (14) Shri S.P. Muddahanumegowda regarding eight-laning of National Highway No. 4.

- (15) Shri Rajeev Shankarrao Satav regarding need to provide financial assistance to farmers affected by drought in Maharashtra.
- (16) Shri R.P. Marutharajaa regarding setting up of integrated Veterinary Park in Perambalur Constituency, Tamil Nadu.
- (17) Shri K. Parasuraman regarding release of funds for damage caused by cyclone 'Gaja'.
- (18) Smt. Pratima Mondal regarding non-completion of one side platform of Chandkhali Halt station on Sealdah-Canning line.
- (19) Prof. (Dr.) Mamtaz Sanghamita regarding safeguarding the interests of poor migrant workers.
- (20) Dr. Kulamani Samal regarding inclusion of local MP and MLA in Paradip Port Trust Board.
- (21) Smt. Supriya Sule regarding need to include Dhangar community of Maharashtra in Scheduled Tribes List.
- (22) Shri Tejpratap Singh Yadav regarding need to set up a Mega Food Park/Food Processing Unit in Mainpuri Parliamentary Constituency, Uttar Pradesh.
- (23) Shri Prem Singh Chandumajra regarding need to streamline loan disbursement mechanism by banks for developmental projects.
- (24) Begum Tabassum Hasan regarding need to cover damage to crops caused by stray animals under Pradhan Mantri Fasal Bima Yojana.

2.04 P.M.

13. Discussion Under Rule 193

Time Taken: 2 Hrs. 08 Mts.

The Speaker informed the House that Shri K.C. Venugopal, who was to initiate the discussion under rule 193 on issues relating to Rafale Deal, requested her that Shri Rahul Gandhi might be permitted to initiate the discussion on his behalf and she had acceded to his request.

Accordingly, Shri Rahul Gandhi initiated the discussion.

(Due to interruptions, Lok Sabha adjourned at 2.23 P.M. and re-assembled at 2.30 P.M.)

2.30 P.M.

Shri Rahul Gandhi resumed his speech.

The following members took part in the debate:-

1. Shri Arun Jaitley

(Due to continued interruptions, Lok Sabha adjourned at 2.59 P.M. and re-assembled at 3.30 P.M.)

3.30 P.M.

Shri Arun Jaitley resumed his speech.

- 2. Prof. Saugata Roy
- 3. Shri Kalikesh Narayan Singh Deo
- 4. Shri Arvind Ganpat Sawant
- 5. Shri Jayadev Galla
- 6. Shri Mohammad Salim
- 7. Shri Dhananjay Bhimrao Mahadik

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned at 4.47 P.M. and re-assembled at 5.00 P.M.)

5.00 P.M.

14. Suspension of members from the services of the House under Rule 374A

The Speaker, under Rule 374A, named the following members and they stood automatically suspended from the services of the House for five consecutive sittings, *i.e.*, 2, 3, 4, 7, and 8 January, 2019:-

- 1. Shri K. Ashok Kumar
- 2. Shri Bharathi Mohan R.K.
- 3. Shri M. Chandrakasi
- 4. Shri Hari G.
- 5. Shri K. Parasuraman
- 6. Shri P. Kumar
- 7. Shri Mahendran C.
- 8. Shri. A.P. Nagarajan
- 9. Shri R. Parthipan
- 10. Shri Prabakaran K.R.P.
- 11. Shri A. Anwhar Raajhaa
- 12. Shri T. Radhakrishnan
- 13. Shri S. Rajendran
- 14. Shri S. Selvakumarachinnayan
- 15. Shri P.R. Sundaram
- 16. Shri V. Elumalai
- 17. Shri Venkatesh Babu T.G.
- 18. Dr. J. Jayavardhan
- 19. Dr. K. Kamaraj
- 20. Adv. M. Udhaya Kumar
- 21. Smt. V. Sathya Bama
- 22. Smt. Vasanthi M.
- 23. Smt. Maragatham K.
- 24. Smt. Vanaroja R.

5.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd January, 2019.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, January 3, 2019/Pausha 13, 1940 (Saka)

No.318

11.00 A.M.

1. Starred Questions

Starred Question Nos. 321 and 322 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.13 A.M. and re-assembled at 12.00 Noon)

Replies to Starred Question Nos. 323–340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos.3682–3686, 3688–3712, 3714–3732, 3734–3743, 3745, 3747–3751, 3753–3763, 3765–3770, 3772–3773, 3775–3778, 3780, 3782–3879 and 3881–3910 were laid on the Table. Unstarred Question Nos. 3681, 3687, 3713, 3733, 3744, 3746, 3752, 3764, 3771, 3774, 3779, 3781 and 3880 were deleted due to suspension of members from the services of the House under Rule 374A.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2017-2018.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2016-2017.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bengaluru, for the year 2017-2018, alongwith Audited Accounts.
- (5) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bengaluru, for the year 2017-2018.
- (6) A copy of the Statement (Hindi and English versions) on Half yearly Review of the trends in receipts and expenditure in relation to the budget at the end of first half of the Financial year 2018-2019 and Statement explaining deviations in meeting the obligations of the Government under the Fiscal Responsibility and Budget Management Act, 2003 under sub-section (1) of Section 7 and sub-section (3)(b) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.
- (7) A copy of the 31st Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, December, 2018.

- (8) A copy of the Indian Railways (Open Lines) General Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1168(E) in Gazette of India dated 5th December, 2018 under Section 199 of the Railways Act, 1989.
- (9) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Burn Standard Company Limited, Kolkata, for the year 2016-2017.
 - (ii) Annual Report of the Burn Standard Company Limited, Kolkata, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the GE Diesel Locomotive Private Limited, New Delhi, for the year 2016-2017.
 - (ii) Annual Report of the GE Diesel Locomotive Private Limited, New Delhi, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the GE Diesel Locomotive

- Private Limited, New Delhi, for the year 2017-2018.
- (ii) Annual Report of the GE Diesel Locomotive Private Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Indian Railway Finance Corporation, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Indian Railway Finance Corporation, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (c) & (d) of (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2017-2018.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, Delhi, for the year 2017-2018.

- (13) A copy of the Airports Authority of India (Ground Handling Services) Regulations, 2018 (Hindi and English versions) published in Notification No. AAI/OPS/707/GHR-2018 in Gazette of India dated 30th October, 2018 under Section 43 of the Airports Authority of India Act, 1994, together with an explanatory note.
- (14) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2017-2018.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2017-2018.

- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987:-
 - (i) S.O.4993(E) (Hindi and English versions) published in Gazette of India dated 27th September, 2018, making certain amendments in Notification No. S.O.1024(E) dated 9th March, 2018.
 - (ii) S.O.5396(E) (Hindi and English versions) published in Gazette of India dated 25th October, 2018, making certain amendments in Notification No. S.O.1024(E) dated 9th March, 2018.
 - (iii) S.O.5878(E) (Hindi and English versions) published in Gazette of India dated 30th November, 2018, empowered to specify the commodities or class of commodities or such percentage thereof to be packed for the purpose of its supply or distribution in such jute packaging material by an Order, after considering the recommendations of the Standing Advisory Committee.
- (18) A copy of Notification No. S.O.4959(E) (Hindi and English versions) published in Gazette of India dated 24th September, 2018, reconstituting official member in the National Jute Board issued under sub-section 4(b) of Section 3 of the National Jute Board Act, 2008.
- (19) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O.3528(E) published in Gazette of India dated 20th July, 2018, making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (ii) S.O.3529(E) published in Gazette of India dated 20th July, 2018, directing that the National Highways and Infrastructure Development Corporation Limited

- shall exercise the function relating to the development and maintenance of stretches of the National Highways, mentioned therein.
- (iii) S.O.3833(E) published in Gazette of India dated 3rd August, 2018, entrusting the stretches of National Highway No. 29 Extn. to the National Highways Authority of India.
- (iv) S.O.3834(E) published in Gazette of India dated 3rd August, 2018 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (v) S.O.3835(E) published in Gazette of India dated 3rd August, 2018 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (vi) S.O.3836(E) published in Gazette of India dated 3rd August, 2018 entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (vii) S.O.4023(E) published in Gazette of India dated 20th August, 2018 declaring highways, mentioned therein, as new National Highways in the State of Bihar.
- (viii) S.O.4024(E) published in Gazette of India dated 20th August, 2018 making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (ix) S.O.4025(E) published in Gazette of India dated 20th August, 2018 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (x) S.O.4026(E) published in Gazette of India dated 20th August, 2018 entrusting the stretches of National Highway Nos. 44&108A to National Highways & Infrastructure Development Corporation Limited in the State of Tripura.
- (xi) S.O.4193(E) published in Gazette of India dated 28th August, 2018 declaring highways, mentioned therein, as new National Highways in the State of Karnataka.
- (xii) S.O.4194(E) published in Gazette of India dated 28th August, 2018 entrusting the stretches of National Highway No. 135A to National Highways Authority of India.

- (xiii) S.O.4195(E) published in Gazette of India dated 28th August, 2018 making certain amendments in the Notification No. S.O.1096(E) dated 4th August, 2005.
- (xiv) S.O.4203(E) published in Gazette of India dated 29th August, 2018 making certain amendments in the Notification No. S.O.689(E) dated 4th April, 2011.
- (xv) S.O.4204(E) published in Gazette of India dated 29th August, 2018 declaring highways, mentioned therein, as new National Highways in the State of Uttar Pradesh.
- (xvi) S.O.4713(E) published in Gazette of India dated 10th September, 2018 declaring highways, mentioned therein, as new National Highways in the State of Rajasthan.
- (xvii) S.O.4714(E) published in Gazette of India dated 10th September, 2018 declaring highways, mentioned therein, as new National Highways in the State of Gujarat.
- (xviii) S.O.4809(E) published in Gazette of India dated 13th September, 2018 declaring highways, mentioned therein, as new National Highways in the State of Andhra Pradesh.
- (xix) S.O.4895(E) published in Gazette of India dated 19th September, 2018, entrusting the stretches of National Highway No. 200 to National Highways Authority of India.
- (xx) S.O.4896(E) published in Gazette of India dated 19th September 2018, entrusting the stretches of National Highway No. 200 to National Highways Authority of India.
- (xxi) S.O.4897(E) published in Gazette of India dated 19th September 2018 declaring highways, mentioned therein, as new National Highways in the State of Bihar.
- (xxii) S.O.4898(E) published in Gazette of India dated 19th September 2018 declaring highways, mentioned therein, as new National Highways in the State of Bihar.

- (xxiii) S.O.5214(E) published in Gazette of India dated 11th October, 2018, declaring highways, mentioned therein, as new National Highways in the State of Rajasthan.
- (xxiv) S.O.5215(E) published in Gazette of India dated 11th October, 2018, entrusting the stretches of National Highway Nos. 78 and 12A to National Highways Authority of India in the State of Madhya Pradesh.
 - (xxv) S.O.5216(E) published in Gazette of India dated 11th October, 2018, entrusting the stretches of National Highway Nos. 78 and 12A to National Highways Authority of India in the State of Madhya Pradesh.
 - (xxvi) S.O.5565(E) published in Gazette of India dated 30th October, 2018, entrusting the stretches of National Highway No. 65 to National Highways Authority of India in the State of Rajasthan.
 - (xxvii) S.O.5566(E) published in Gazette of India dated 30th October, 2018, entrusting the stretches of National Highway No. 65 to National Highways Authority of India in the State of Rajasthan.
 - (xxviii) S.O.5567(E) published in Gazette of India dated 30th October, 2018, entrusting the stretches of National Highway No. 212 to National Highways Authority of India in the State of Karnataka.
 - (xxix) S.O.5568(E) published in Gazette of India dated 30th October, 2018 entrusting the stretches of National Highway No. 212 to National Highways Authority of India in the State of Karnataka.
 - (xxx) S.O.5569(E) published in Gazette of India dated 30th October, 2018, entrusting the stretches of National Highway No. 754K to State PWD in the State of Gujarat.
 - (xxxi) S.O.5662(E) published in Gazette of India dated 9th November, 2018, entrusting the stretches of National Highway Nos. 150 to National Highways & Infrastructure Development Corporation Limited in the State of Nagaland.

- (xxxii) S.O.5663(E) published in Gazette of India dated 9th November, 2018, entrusting the stretches of National Highway Nos. 150 to National Highways & Infrastructure Development Corporation Limited in the State of Nagaland.
- (xxxiii) S.O.5664(E) published in Gazette of India dated 9th November, 2018, entrusting the stretches of National Highway Nos. 39 to National Highways & Infrastructure Development Corporation Limited in the State of Manipur.
- (xxxiv) S.O.5665(E) published in Gazette of India dated 9th November, 2018, entrusting the stretches of National Highway Nos. 39 to National Highways & Infrastructure Development Corporation Limited in the State of Manipur.
- (xxxv) S.O.5666(E) published in Gazette of India dated 9th November, 2018, entrusting the stretches of National Highway Nos. 54 and 51 to National Highways & Infrastructure Development Corporation Limited in the States of Mizoram/Meghalaya containing corrigendum thereto published in Notification No. S.O.5837(E) in Gazette of India dated 27th November, 2018.
- (xxxvi) S.O.5667(E) published in Gazette of India dated 9th November, 2018, entrusting the stretches of National Highway Nos. 54 and 51 to National Highways & Infrastructure Development Corporation Limited in the States of Mizoram/Meghalaya.

4. Reports of Committee on Subordinate Legislation

Shri Dilipkumar Mansukhlal Gandhi presented the following Reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

(1) The Thirty-seventh Report on the Acts/Rules/Regulations/Bye-Laws governing the Admission Process of Bachelor of Ayurveda/Homoeopathy and other Courses for Higher Studies in Ayurveda/Homoeopathy.

- (2) The Thirty-eighth Report on Rules/Regulations governing the service condition of Delhi, Andaman & Nicobar Islands Civil Services (DANICS) and Central Secretariat Services (CSS).
- (3) The Thirty-ninth Action Taken Report on the observations/recommendations contained in the 8th Report of the Committee on Subordinate Legislation (16th Lok Sabha).
- (4) The Fortieth Action Taken Report on the observations/recommendations contained in the 12th Report of the Committee (16th Lok Sabha) on the Amendment to Employees Pension Scheme, 1995.
- (5) The Forty-first Action Taken Report on the Action Taken by the Government on the Recommendations / Observations contained in the Sixteenth Report of the Committee on Subordinate Legislation (Sixteenth Lok Sabha) on Rules/Regulations framed under various Acts of Parliament pertaining to the Ministry of Ayush (Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy).
- (6) The Forty-second Action Taken Report on the observations/recommendations contained in the 20th Report of the Committee on Subordinate Legislation (16th Lok Sabha) on the RBI Pension Regulations, 1990.

5. Reports of Standing Committee on Agriculture

Smt. Raksha Khadse presented the following Reports (Hindi and English versions) (Sixteenth Lok Sabha) of Standing Committee on Agriculture:-

- (1) 62nd Report on the Subject 'Agriculture Marketing and Role of Weekly Gramin Haats' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (2) 63rd Report on the Action Taken by the the Government Observations/Recommendations contained in the 53rd Report (16th Lok Sabha) of the Standing Committee on Agriculture (2017-18) on the Subject 'Scheme on Development of Inland Fisheries and Aquaculture - An Analysis' of the Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries).

6. Reports of Standing Committee on Finance

Dr. M. Veerappa Moily presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

- (1) Sixty-eighth Report on 'Banking Sector in India Issues, Challenges and the Way Forward including Non-Performing Assets / Stressed Assets in Banks / Financial Institutions'.
- (2) Sixty-ninth Report on Action Taken by the Government on the Recommendations contained in the 56th Report on 'Transformation towards a Digital Economy'.
- (3) Seventieth Report on 'The Banning of Unregulated Deposit Schemes Bill, 2018'.

7. Reports of Standing Committee on Railways

Shri Sudip Bandyopadhyay presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Twenty-second Report on Action Taken by the Government on the Recommendations/Observations contained in their 19th Report on 'Demands for Grants (2018-19) of the Ministry of Railways'.
- (2) Twenty-third Report on 'Maintenance of Bridges in Indian Railways: A Review'.

8. Statement of Standing Committee on Railways

Shri Sudip Bandyopadhyay laid on the Table the Statement (Hindi and English versions) on further Action Taken by Government on the recommendations contained in Chapter – I of the 20th Report (16th Lok Sabha) of the Committee on action taken by Government on the recommendations contained in their 16th Report on 'Outstanding Dues for Indian Railways'.

9. Report of Standing Committee on Coal and Steel

Prof. Chintamani Malviya presented the Forty-eighth Report (Hindi and English versions) of the Standing Committee on Coal and Steel on 'CSR Activities in Steel PSUs' relating to the Ministry of Steel.

10. Reports of Standing Committee on Social Justice and Empowerment

Kunwar Bharatendra Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2018-19):-

- (1) Sixty-third Report on 'Assessment of the working of Tribal Sub-Plan (TSP)' of the Ministry of Tribal Affairs.
- (2) Sixty-fourth Report on 'Assessment of the working of Scheme of Special Central Assistance to Scheduled Castes Sub Plan (SCA to SCSP)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (3) Sixty-fifth Report on Action Taken on 61st Report on 'Review of the functioning of Artificial Limbs Manufacturing Corporation of India (ALIMCO)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (4) Sixty-sixth Report on Action Taken on 62nd Report on 'Implementation of Scheme of Multi-sectoral Development Programme (MsDP)/Pradhan Mantri Jan Vikas Karyakram (PMJVK)' of the Ministry of Minority Affairs.

11. Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Rajiv Pratap Rudy laid the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) Ninety-eighth Report on the Action Taken on Ninety-fifth Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (2) Ninety-ninth Report on the Action Taken on Ninety-sixth Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Law and Justice.

12. Statement by Minister

The Minister of State in the Ministry of Finance; and Minister of State in the Ministry of Shipping laid a statement regarding the status of implementation of the recommendations contained in the 260th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-19) pertaining to the Ministry of Shipping.

12.07 P.M.

13. Suspension of members from the services of the House under Rule 374A

The Speaker, under Rule 374A, named the following members and they stood automatically suspended from the services of the House for four consecutive sittings, *i.e.*, 3, 4, 7 and 8 January, 2019:-

- 1. Shri A. Arunmozhithevan
- 2. Dr. C. Gopalakrishnan
- 3. Shri R. Gopalakrishnan
- 4. Shri R.P. Marutharajaa
- 5. Shri J.J.T. Natterjee
- 6. Shri V. Panner Selvam
- 7. Shri P.R. Senthil Nathan
- 8. Shri Jayadev Galla
- 9. Shri M. Murali Mohan
- 10. Shri Maganti Venkateswara Rao (Babu)
- 11. Shri Malyadri Sri Ram
- 12. Shri Nimmala Kristappa
- 13. Shri Ashok Gajapathi Raju
- 14. Shri Ram Mohan Naidu Kinjarapu
- 15. Shri Konakalla Narayana Rao
- 16. Shri Muttamsetti Srinivasa Rao (Avanthi)
- 17. Dr. J.C. Divakar Reddy
- 18. Shri Thota Narasimham
- 19. Smt. Renuka Butta

(Lok Sabha adjourned at 12.10 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

14. Suspension of members from the services of the House under Rule 374A

The Speaker, under Rule 374A, named the following members and they stood automatically suspended from the services of the House for four consecutive sittings, *i.e.*, 3, 4, 7 and 8 January, 2019:-

- 1. Dr. P. Ravindra Babu
- 2. Shri Kesineni Nani

2.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th January, 2019.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, January 4, 2019/Pausha 14, 1940 (Saka)

No.319

11.00 A.M.

1. Starred Questions

Starred Question Nos. 341, 342, 344 and 347 were orally answered. Members in whose names Starred Question Nos. 345 and 348 were listed, were absent. However, Ministers concerned laid the reply on the Table. Supplementary Questions to Starred Questions Nos. 345 and 348 were asked by the Members. Replies to Starred Question Nos. 349–352, 354–356 and 358–360 were laid on the Table. Starred Question Nos. 343, 346, 353 and 357 were deleted due to suspension of members from the services of the House under Rule 374A.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3911, 3914–3925, 3927–3932, 3934, 3935, 3937–3948, 3951–3959, 3962–3965, 3967-3970, 3972–3976, 3978–3986, 3988–3991, 3994–4000, 4002–4014, 4016–4019, 4021–4041, 4043, 4045–4079, 4081–4118, 4120–4126, 4128–4130 and 4133–4140 were laid on the Table. Unstarred Question Nos. 3912, 3913, 3926, 3933, 3936, 3949, 3950, 3960, 3961, 3966, 3971, 3977, 3987, 3992, 3993, 4001, 4015, 4020, 4042, 4044, 4080, 4119, 4127, 4131 and 4132 were deleted due to suspension of members from the services of the House under Rule 374A.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2017-2018.
- (3) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the year 2017-2018, alongwith Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the year 2017-2018.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2017-2018.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2017-2018.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the

- year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2017-2018.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2017-2018.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Siddha, Chennai, for the year 2017-2018.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2017-2018.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2017-2018.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation

- Limited, Almora, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A copy of the Indian Central Council (Election) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.714(E) in Gazette of India dated 27th July, 2018 under sub-section (3) of Section 36 of the Indian Medicine Central Council Act, 1970 together with a corrigendum thereto published in Notification No.G.S.R.1020(E) in Gazette of India dated 11th October, 2018:-
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973:-
 - (i) The Homoeopathy Central Council (Election) Amendment Rules, 2018 published in Notification No. G.S.R.713(E) in Gazette of India dated 30th July, 2018.
 - (ii) The Homoeopathy (Post Graduate Degree Course) M.D.(Hom.) Amendment Regulations, 2018 published in Notification No. 12-11/2010-CCH(Pt.II)(1) in Gazette of India dated 17th December, 2018.
 - (iii) The Homoeopathy (Degree Course) Amendment Regulations, 2018 published in Notification No. 12-13/2006-CCH(Pt.V) in Gazette of India dated 14th December, 2018.
 - (iv) The Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Amendment Regulations, 2018 published in Notification No. 12-15/2012-CCH(Pt.) in Gazette of India dated 18th December, 2018.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the years 2015-2016 and 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the years 2015-2016 and 2016-2017.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G. B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2017-2018.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2017-2018.
- (18) A copy of Notification No. S.O.6147(E) (Hindi and English versions) published in Gazette of India dated 13th December, 2018, making certain amendments in the Notification No. S.O.394(E) dated 16th April, 1987 under Section 19 of the Environment (Protection) Act, 1986.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Bharat Broadband Network Limited, New Delhi, for the year 2017-2018.
- (ii) Annual Report of the Bharat Broadband Network Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year

- 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2017-2018.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2017-2018.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Review by the Government of the working of the Maharashtra Metro Rail Limited, Nagpur, for the year 2017-2018.
 - (ii) Annual Report of the Maharashtra Metro Rail Limited, Nagpur, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2017-2018.
 - (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Lucknow Metro Rail Corporation Limited, Lucknow, for the year 2017-2018.
 - (ii) Annual Report of the Lucknow Metro Rail Corporation Limited,

- Lucknow, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the NBCC (India) Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the NBCC (India) Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2017-2018 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Kochi Metro Rail Limited, Kochi, for the year 2017-2018.
 - (ii) Annual Report of the Kochi Metro Rail Limited, Kochi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Metro-Link Express for Gandhinagar and Ahmedabad (Mega) Company Limited, Gandhinagar, for the year 2017-2018.
 - (ii) Annual Report of the Metro-Link Express for Gandhinagar and Ahmedabad (Mega) Company Limited, Gandhinagar, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2017-2018.
 - (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (23) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2017-2018alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) A copy of the Land Pooling Regulations, 2018 (Hindi and English versions) published in Notification No. S.O.5384(E) in Gazette of India dated 24th October, 2018, under Section 58 of the Delhi Development Act, 1957.
- (26) A copy each of the following Notifications (Hindi and English versions) under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002:-
 - (i) The Metro Railway (Carriage and Ticket) Amendment Rules, 2018 published in Notification No. G.S.R.837(E) published in Gazette of India dated 6th September, 2018.
 - (ii) The Bangalore Metro Railway (Carriage and Ticket) Amendment Rules, 2018 published in Notification No. G.S.R.838(E) published in Gazette of India dated 6th September, 2018.

- (iii) The Chennai Metro Railway (Carriage and Ticket) Amendment Rules, 2018 published in Notification No. G.S.R.839(E) published in Gazette of India dated 6th September, 2018.
- (27) A copy of the Notification No. S.O.1216(E) (Hindi and English versions) published in Gazette of India dated 19th April, 2017 appointing the 1st day of May, 2017 as the date on which the provisions, mentioned therein, of the Real Estate (Regulation and Development) Act, 2016 shall come into force issued under sub-section (3) of Section 1 of the said Act.
- (28) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
 - (i) The Securities and Exchange Board of India (Settlement Proceedings)
 Regulations, 2018 published in Notification No. SEBI/LADNRO/GN/2018/48 in Gazette of India dated 30th November, 2018.
 - (ii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)(Fourth Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/49 in Gazette of India dated 30th November, 2018.
 - (iii) The Securities and Exchange Board of India (Mutual Funds)(Third Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/50 in Gazette of India dated 6th December, 2018.
 - (iv) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers)(Second Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018/27 in Gazette of India dated 30th July, 2018.
- (29) A copy of the Notification No. S.O.6142(E) (Hindi and English versions) published in Gazette of India dated 12th December, 2018, regarding acceptance of resignation of Shri Shaktikanta Das as member of Fifteenth Finance Commission under Article 280 of the Constitution read with Section 6 and 8 of the Finance Commission (Miscellaneous Provisions) Act, 1951.

- (30) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2018 together with Auditor's Report thereon:-
 - (i) Allahabad UP Gramin Bank, Allahabad
 - (ii) Andhra Pradesh Grameena Vikas Bank, Warangal
 - (iii) Andhra Pragathi Grameena Bank, Kadapa
 - (iv) Arunachal Pradesh Rural Bank, Naharlagun
 - (v) Assam Gramin Vikash Bank, Guwahati
 - (vi) Bangiya Gramin Vikash Bank, Berhampore
 - (vii) Baroda Gujarat Gramin Bank, Bharuch
 - (viii) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer
 - (ix) Baroda Uttar Pradesh Gramin Bank, Raebareli
 - (x) Bihar Gramin Bank, Begusarai
 - (xi) Central Madhya Pradesh Gramin Bank, Chhindwara
 - (xii) Chaitanya Godavari Grameena Bank, Guntur
 - (xiii) Chhattisgarh Rajya Gramin Bank, Raipur
 - (xiv) Dena Gujarat Gramin Bank, Gandhinagar
 - (xv) Ellaquai Dehati Bank, Srinagar
 - (xvi) Gramin Bank of Aryavart, Lucknow
 - (xvii) Himachal Pradesh Gramin Bank, Mandi
 - (xviii) J&K Grameen Bank, Jammu
 - (xix) Jharkhand Gramin Bank, Ranchi
 - (xx) Karnataka Vikas Grameena Bank, Dharwad
 - (xxi) Kashi Gomti Samyut Gramin Bank, Varanasi
 - (xxii) Kaveri Grammena Bank, Mysore
 - (xxiii) Kerala Gramin Bank, Mallappuram
 - (xxiv) Langpi Dehangi Rural Bank, Diphu
 - (xxv) Madhyanchal Gramin Bank, Sagar
 - (xxvi) Madhya Bihar Gramin Bank, Patna
 - (xxvii) Maharashtra Gramin Bank, Aurangabad
 - (xxviii) Malwa Gramin Bank, Sangrur

- (xxix) Manipur Rural Bank, Imphal
- (xxx) Meghalaya Rural Bank, Shillong
- (xxxi) Mizoram Rural Bank, Aizawl
- (xxxii) Nagaland Rural Bank, Kohima
- (xxxiii) Narmada Jhabua Gramin Bank, Indore
- (xxxiv) Odisha Gramya Bank, Bhubaneswar
- (xxxv) Pallavan Grama Bank, Salem
- (xxxvi) Pandyan Grama Bank, Virudhunagar
- (xxxvii) Paschim Banga Gramin Bank, Howrah
- (xxxviii) Pragathi Krishna Gramin Bank, Ballari
- (xxxix) Prathama Bank, Moradabad
 - (xl) Puduvai Bharthiar Grama Bank, Puducherry
 - (xli) Punjab Gramin Bank, Kapurthala
 - (xlii) Purvanchal Bank, Gorakhpur
 - (xliii) Rajasthan Marudhara Gramin Bank, Jodhpur
 - (xliv) Saptagiri Grameena Bank, Chittoor
 - (xlv) Sarva Haryana Gramin Bank, Rohtak
 - (xlvi) Sarva U.P. Gramin Bank, Meerut
 - (xlvii) Saurashtra Gramin Bank, Rajkot
- (xlviii) Sutlej Gramin Bank, Bathinda
 - (xlix) Telangana Grameena Bank, Hyderabad
 - (I) Tripura Gramin Bank, Agartala
- (li) Utkal Grameen Bank, Bolangir
- (lii) Uttar Banga Kshetriya Gramin Bank, Cooch Behar
- (liii) Uttar Bihar Gramin Bank, Muzaffarpur
- (liv) Uttarakhand Gramin Bank, Dehradun
- (Iv) Vananchal Gramin Bank, Dumka
- (Ivi) Vidharbha Konkan Gramin Bank, Nagpur
- (31) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-

- (i) The Income-tax (14th Amendment) Rules, 2018 published in Notification No. G.S.R.1217(E) in Gazette of India dated 18th December, 2018, together with an explanatory memorandum.
- (ii) The Income-tax (13th Amendment) Rules, 2018 published in Notification No. S.O.6054(E) in Gazette of India dated 18th December, 2018, together with an explanatory memorandum.
- (iii) S.O.6053(E) in Gazette of India dated 6th December, 2018, together with an explanatory memorandum facilitating the conversion of Indian branch of foreign bank insert u/s 115JG specifying the conditions to be fulfilled by the conversion and also specifying modifications, exceptions, etc in applicability of certain provisions of the Income-tax Act, 1961 to such conversion.
- (32) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R.533(E) published in Gazette of India dated 8th June, 2018, together with an explanatory memorandum assigning powers to customs officers for purposes of adjudging confiscation or penalty.
 - (ii) G.S.R.622(E) published in Gazette of India dated 11th July, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 12/97-Customs(N.T.), dated 2nd April, 1997.
 - (iii) The Levy of Fees (Customs Documents) Amendment Regulations, 2018 published in Notification No. G.S.R.3687(E) published in Gazette of India dated 27th July, 2018, together with an explanatory memorandum.
 - (iv) The Sea Cargo Manifest and Transhipment (Amendment) Regulations, 2018 published in Notification No. G.S.R.716(E) published in Gazette of India dated 30th July, 2018, together with an explanatory memorandum.
 - (v) The Courier Imports and Exports (Clearance) Amendment Regulations, 2018 published in Notification No. G.S.R.736(E) published in Gazette of

- India dated 3rd August, 2018, together with an explanatory memorandum.
- (vi) The Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2018 published in Notification No. G.S.R.737(E) published in Gazette of India dated 3rd August, 2018, together with an explanatory memorandum.
- (vii) G.S.R.735(E) published in Gazette of India dated 3rd August, 2018, together with an explanatory memorandum regarding appointment of Customs officers, mentioned therein, assigning powers to function as Commissioner of Customs (Appeals).
- (viii) The Customs (Finalisation of Provisional Assessment) Regulations, 2018 published in Notification No. G.S.R.779(E) published in Gazette of India dated 14th August, 2018, together with an explanatory memorandum.
- (ix) G.S.R.791(E) published in Gazette of India dated 21st August, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 82/2017-Customs(N.T.), dated 24th August, 2017.
- (x) G.S.R.1085(E) published in Gazette of India dated 5th November, 2018, together with an explanatory memorandum assigning powers to Customs officers for adjudication of show cause notices.
- (xi) The Sea Cargo Manifest and Transhipment (Second Amendment) Regulations, 2018 published in Notification No. G.S.R.1076(E) published in Gazette of India dated 30th October, 2018, together with an explanatory memorandum.
- (33) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002:-
 - (i) S.O.6254(E) published in Gazette of India dated 21st December, 2018, regarding amalgamation of Madhya Bihar Gramin Bank and Bihar Gramin Bank as Dakshin Bihar Gramin Bank.

- (ii) S.O.6255(E) published in Gazette of India dated 21st December, 2018, regarding amalgamation of Punjab Gramin Bank, Malwa Gramin Bank and Sutlej Gramin Bank as Punjab Gramin Bank.
- (34) A copy of the Amalgamation of Vijaya Bank and Dena Bank with Bank of Baroda Scheme, 2019 (Hindi and English versions) published in Notification No. G.S.R.2(E) in Gazette of India dated 2nd January, 2019 under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 & 1980.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2017-2018.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the HLL Biotech Limited, Thiruvananthapuram, for the year 2017-2018.
 - (ii) Annual Report of the HLL Biotech Limited, Thiruvananthapuram, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the HLL Infra Tech Services Limited, Thiruvananthapuram, for the year 2017-2018.
 - (ii) Annual Report of the HLL Infra Tech Services Limited, Thiruvananthapuram, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the HLL Medipark Limited, Thiruvananthapuram, for the year 2017-2018.
 - (ii) Annual Report of the HLL Medipark Limited, Thiruvananthapuram, alongwith Audited Accounts and comments of the Comptroller and

- Auditor General thereon.
- (d) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2017-2018.
 - (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2017-2018.
 - (ii) Annual Report of the Goa Antibiotics and Pharmaceuticals Limited, Pernem, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the HLL Mother and Child Care Hospitals Limited, Lucknow, for the year 2017-2018.
 - (ii) Annual Report of the HLL Mother and Child Care Hospitals Limited, Lucknow, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2017-2018.
- (38) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (39) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2017-2018.
- (40) A copy of the Annual Report (Hindi and English versions) of the

Jansankhya Sthirata Kosh, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (University of Kashmir), Srinagar, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (University of Kashmir), Srinagar, for the year 2017-2018.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2017-2018.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2017-2018.

4. Messages From Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 3rd January, 2019, Rajya Sabha passed the National Council for Teacher Education (Amendment) Bill, 2018, with amendment and returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha.
- (ii) That at its sitting held on the 3rd January, 2019, Rajya Sabha passed the Right of Children to Free and Compulsory Education (Amendment)

bill, 2018, with amendment and returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha.

5. Bill as amended by Rajya Sabha – Laid on the Table

- (i) The National Council for Teacher Education (Amendment) Bill, 2018
- (ii) The Right of Children to Free and Compulsory Education (Amendment) Bill, 2018

6. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Fifty-ninth Report of the Business Advisory Committee.

7. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2018-19):-

- (1) Twenty-eighth Report on Action taken by the Government on the recommendations contained in the Twenty-seventh Report (Fifteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Implementation of schemes for Beedi workers with particular reference to Scheduled Castes and Scheduled Tribes' pertaining to the Ministry of Labour & Employment.
- (2) Twenty-ninth Report on Action taken by the Government on the recommendations contained in the Twelfth Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Representation of SCs/STs in Services and Redressal of their grievances and credit facilities being provided by IDBI Bank to SCs/STs' pertaining to the Ministry of Finance (Department of Financial Services).

8. Statement of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit Premjibhai Solanki laid on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter I of the Twenty-first Report (16th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Eleventh Report (16th Lok Sabha) on 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Bharat Sanchar Nigam Limited (BSNL)' pertaining to the Ministry of Communications (Department of Telecommunications).

9. Reports of Standing Committee on Energy

Dr. Kambhampati Haribabu presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2018-19):-

- (1) Forty-second Report on 'Stressed/Non-Performing Assests in Gas based Power Plants' pertaining to the Ministry of Power.
- (2) Forty-third Report on 'Hydro Power' pertaining to the Ministry of Power.

10. Statements of Standing Committee on Energy

Dr. Kambhampati Haribabu laid on the Table the following statements (Hindi and English versions) of the Standing Committee on Energy (2018-19):-

- (1) Twenty-ninth Report (Sixteen Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Twenty-sixth Report (Sixteen Lok Sabha) of the Committee on Demands for Grants of the Ministry of Power for the year 2017-18.
- (2) Forty-first Report (Sixteen Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations

contained in the Thirty-eighth Report (Sixteen Lok Sabha) of the Committee on Demands for Grants of the Ministry of Power for the year 2018-19.

11. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Urban Development on Demands for Grants (2018-19) pertaining to the Ministry of Housing and Urban Affairs.

*12.06 P.M.

12. Submission by the Member

Dr. M. Thambi Durai made a submission regarding revoking suspension of members of AIADMK and TDP.

The Speaker made an observation# thereon.

[%]Shri Arjun Ram Meghwal responded.

^{*}From 12.06 P.M. to 12.19 P.M., Members raised matters of urgent public importance.

^{*} Original in Hindi, for details see the debate of the day.

Minister of State in the Ministry of Parliamentary Affairs

12.20 P.M.

13. Discussion Under Rule 193

Time Taken: 6 Hrs. 13 Mts.

Further discussion on issues relating to Rafale Deal raised by Shri Rahul Gandhi on 2nd January, 2019, continued.

The following members took part in the debate:-

- 1. Shri Dharmendra Yadav
- 2. Shri A.P. Jithender Reddy
- 3. Shri Jai Prakash Narayan Yadav
- 4. Shri Mallikarjun Kharge
- 5. Shri P.K. Kunhalikutty
- 6. Shri Bhagwant Mann
- 7. Shri Anurag Singh Thakur
- 8. Shri Prem Singh Chandumajra
- 9. Shri Kaushalendra Kumar
- 10. Shri Nishikant Dubey
- 11. Shri N.K. Premachandran

Smt. Nirmala Sitharaman replied to the debate.

Shri Rahul Gandhi and Dr. M. Thambi Durai sought clarifications.

Smt. Nirmala Sitharaman replied to the clarifications asked by the members.

The discussion was concluded.

***14.** Observation by the Speaker

The Speaker made an observation that discussion under Rule 193 and other Listed items may be completed today and the Private Members' Business of today may be postponed to some other day.

4.27 P.M.

15. Statutory Resolution – Not moved

Time Taken: 44 Mts.

As all members in whose names Statutory Resolution was listed, were absent. The Statutory Resolution was not moved.

16. Government Bills – Passed

(i) The Companies (Amendment) Bill, 2018

The motion for consideration of the Bill was moved by Shri P.P. Chaudhary on behalf of Shri Arun Jaitley.

The following members took part in the debate:-

- 1. Shri Tathagata Satpathy
- 2. Shri Bheemrao Baswanthrao Patil

Shri P.P. Chaudhary replied to the debate.

Shri Bhartruhari Mahtab sought clarifications.

Shri P.P. Chaudhary replied to the clarifications sought by the Members.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Clauses 6 and 7 were adopted.

Clause 8 was adopted, as amended.

Clauses 9 to 32 were adopted.

Clause 33 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula and Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P.P. Chaudhary.

The motion was adopted and the Bill, as amended, was passed.

5.11 P.M.

(ii) The Aadhaar and Other Laws (Amendment) Bill, 2018

Time Taken:-45 Mts.

The motion for consideration of the Bill was moved by Shri Ravi Shankar Prasad.

The following members took part in the debate:-

- 1. Shri Tathagata Satpathy
- 2. Shri Sharad Tripathi
- 3. Shri Bhairon Prasad Mishra

Shri Ravi Shankar Prasad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 27 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ravi Shankar Prasad.

The motion was adopted and the Bill, as amended, was passed.

5.56 P.M.

(iii) The New Delhi International Arbitration Centre Bill, 2018

Time Taken: 13 Mts.

The motion for consideration of the Bill was moved by Shri Ravi Shankar Prasad.

Shri Rattan Lal Kataria took part in the debate.

Shri Ravi Shankar Prasad replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted, as amended.

Clauses 6 to 34 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble and Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ravi Shankar Prasad.

The motion was adopted and the Bill, as amended, was passed.

6.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th January, 2019.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, January 7, 2019/Pausha 17, 1940 (Saka)

No.320

11.00 A.M.

1. Starred Questions

Member in whose name Starred Question No. 361 was listed, was absent. However, Minister laid the reply on the Table. No Supplementary Question to Starred Question No. 361 was asked.

(Due to interruptions, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon.)

Replies to Starred Question Nos. 362–377 and 379—380 were laid on the Table. Starred Question No. 378 was deleted due to suspension of member from the services of the House under Rule 374A.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4141–4154, 4156, 4158–4162, 4164–4167, 4170–4172, 4174–4179, 4181–4184, 4186–4187, 4189–4192, 4194–4209, 4211–4213, 4217–4218, 4221–4225, 4227–4233, 4235–4239, 4241–4259, 4261–4269, 4271–4295, 4297–4301, 4303–4305, 4307–4336, 4338–4344, 4346–4362, 4364–4366 and 4368–4369 were laid on the Table. Unstarred Question Nos. 4155, 4157, 4163, 4168, 4169, 4173, 4180, 4185, 4188, 4193, 4210, 4214–4216, 4219, 4220, 4226, 4234, 4240, 4260, 4296, 4302, 4306, 4337, 4345, 4363, 4367 and

4370 were deleted due to suspension of members from the services of the House under Rule 374A. Unstarred Question No. 4270 was deleted under Rule 47 of 'Rules of Procedure and Conduct of Business in Lok Sabha'.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (i) A copy of the Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2017-2018.
- (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Employees' State Insurance (Central) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.650(E) in Gazette of India dated 16th July, 2018 under sub-section (4) of Section 97 of the Employees' State Insurance Act, 1948.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2017-2018.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2016-2017.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2017-2018.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Research Institute, Vrindavan, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Research Institute, Vrindavan, for the year 2015-2016.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2017-2018.

- (10) A copy of the National Monuments Authority Hertiage by-laws of Centrally Protected Monument Amjad Ali Shah's Mausoleum at Hazratganj, Lucknow, Byelaws 2018 (Hindi and English versions) under sub-section (6) of Section 20E of the Ancient Monuments and Archeological Sites and Remains Act, 1958.
- (11) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth and Sixteenth Lok Sabhas:-

FIFTEENTH LOK SABHA

Statement No. 28

	Statement Hor	20	Lighti Session, Zott
2.	Statement No.	26	Tenth Session, 2012
3.	Statement No.	18	Fifteenth Session, 2013-14
		SIXTEENTH LOK SABHA	
4.	Statement No.	16	Third Session, 2014
5.	Statement No.	15	Fourth Session, 2015
6.	Statement No.	13	Fifth Session, 2015
7.	Statement No.	12	Sixth Session, 2015
8.	Statement No.	10	Seventh Session, 2016
9.	Statement No.	10	Eighth Session, 2016
10.	Statement No.	9	Ninth Session, 2016
11.	Statement No.	7	Tenth Session, 2016
12.	Statement No	.7	Eleventh Session, 2017
13.	Statement No.	5	Twelfth Session, 2017
14.	Statement No.	4	Thirteenth Session, 2017-18
15.	Statement No.	3	Fourteenth Session, 2018
16.	Statement No.	2	Fifteenth Session, 2018

Eighth Session, 2011

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2017-2018.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Trade Information, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 2017-2018.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2017-2018.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2017-2018.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2017-2018.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the

- Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2017-2018.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2017-2018.
- (19) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2017-2018, together with Audit Report thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2017-2018.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2016-2017.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2016-2017,

- together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Goa, Goa, for the year 2016-2017.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Ropar, for the year 2017-2018.
- (23) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology (Indian School of Mines), Dhanbad, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology (Indian School of Mines), Dhanbad, for the year 2017-2018.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2017-2018.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the

- Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2017-2018.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Tripura, Agartala, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Tripura, Agartala, for the year 2015-2016.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2017-2018, together with Audit Report thereon.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2017-2018.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2017-2018.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the University, Tezpur, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2017-2018.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Shimla, for the year 2017-2018.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2017-2018.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the University Grants Commission, New Delhi, for the year 2017-2018.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2017-2018.
- (37) A copy of the Memorandum of Understanding (Hindi and English versions) between the EdCIL (India) Limited and the Ministry of Human Resource Development for the year 2018-2019.
- (38) A copy of Notification Nos. CUKmr/Admin./F.No.595/17/3272 (Hindi and English versions) published in Gazette of India dated 3rd August, 2018, relating to Ordinance Nos. 3, 21, 5, 20, 25, 26, 27, 28, 29 and 7 of the Central University of Kashmir under sub-section (2) of Section 43 of the Central Universities Act, 2009.
- (39) A copy of the following Notifications (Hindi and English versions) under Section 28 of the University Grants Commission Act, 1956:-
 - (i) The University Grants Commission (Minimum Standards and Procedure for Award of M.Phil/Ph.D Degrees)(2nd Amendment) Regulations, 2018 published in Notification No. F. No. 1-1/2002(PS)Exempt(PT.FI.III) Vol.II in Gazette of India dated 18th October, 2018.
 - (ii) The University Grants Commission (Minimum Standards and Procedure for Award of M.Phil/Ph.D Degrees)(1st Amendment) Regulations, 2018 published in Notification No. F. No. 1-1/2002(PS)Exempt(PTFI.III) Vol.II in Gazette of India dated 27th August, 2018.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2016-2017, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2016-2017, for the year 2015-2016.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2016-2017.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2016-2017.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

4. Departmentally Related Standing Committees - Summary of Work

Secretary General laid on the Table a copy each of the Hindi and English versions of the Departmentally Related Standing Committees - Summary of Work (1^{st} September, 2016 to 31^{st} August, 2017)'.

5. Parliamentary Committees (other than Financial and DRSCs) - Summary of Work

Secretary General laid on the Table a copy each of the Hindi and English versions of the 'Parliamentary Committees (Other than Financial and Departmentally Related Standing Committees) - Summary of Work (1st June, 2016 to 31st May, 2017)'.

6. Reports of Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha

Dr. Kirit Somaiya laid on the Table the Sixth, Seventh and Eighth Reports (Hindi and English versions) of the Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha.

7. Report of Joint Committee on the Citizenship (Amendment) Bill, 2016

Shri Rajendra Agrawal presented the Report (Hindi and English versions) of the Joint Committee on the Citizenship (Amendment) Bill, 2016

8. Reports of Committee on Papers laid on the Table

Shri Chandrakant B. Khaire presented the Thirty-eighth (Original Report), and Thirty-ninth (Action Taken Report) (Hindi and English versions) of the Committee on Papers Laid on the Table (2018-19).

9. Reports of Standing Committee on Agriculture

Dr. Tapas Mandal presented the following Reports (Hindi and English versions) (Sixteenth Lok Sabha) of Standing Committee on Agriculture:-

- (1) Sixty-fourth Report on the Subject 'National Dairy Research Institute, Karnal-A Performance Review' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (2) Sixty-fifth Report on the Action Taken by the Government on the Observations/Recommendations contained in the Fifty-eighth Report (16th Lok Sabha) of the Standing Committee on Agriculture (2017-18) on the Subject 'ICAR-Central Tuber Crops Research Institute- A Performance Review' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

10. Statements of Standing Committee on Agriculture

Dr. Tapas Mandal laid the Statements (Hindi and English versions) showing further action taken by the Government on the following reports:

- (1) Forty-sixth Report on action taken by the Government on the observations/recommendations contained in the Thirty-eighth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2017-18)' of the Ministry of Food Processing Industries.
- (2) Sixtieth Report on action taken by the Government on the observations/ recommendations contained in the Fiftieth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Food Processing Industries.

11. Reports of Standing Committee on Defence

Shri Kalraj Mishra presented the following Reports (Hindi and English Versions) of the Standing Committee on Defence:-

- (1) Forty-fourth Report of the Standing Committee on Defence on 'Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-second Report (Sixteenth Lok Sabha) on Creation of Non-Lapsable Capital Fund Account, instead of the present system'.
- (2) Forty-fifth Report of the Standing Committee on Defence on 'Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-third Report (Sixteenth Lok Sabha) on Resettlement of Ex-Servicemen'.
- (3) Forty-sixth Report of the Standing Committee on Defence on 'Action Taken by the Government on the Observations/ Recommendations contained in the Fortieth Report (16th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2018-19 on General Defence Budget, Border Roads Organisation, Indian Coast Guard, Military Engineer Services, Directorate General Defence Estates, Defence Public Sector Undertakings, Welfare of Ex-Servicemen, Defence Pensions, Ex-Servicemen Contributory Health Scheme (Demand Nos. 19 and 22)'.
- (4) Forty-seventh Report of the Standing Committee on Defence on 'Action Taken by the Government on the Observations/Recommendations contained in the Forty-first Report (16th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2018-19 on Army, Navy and Air Force (Demand No. 20)'.
- (5) Forty-eighth Report of the Standing Committee on Defence on 'Action Taken by the Government on the Observations/ Recommendations contained in the Forty-second Report (16th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2018-19 on Capital Outlay on

- Defence Services, Procurement Policy and Defence Planning (Demand No. 21)'.
- (6) Forty-ninth Report of the Standing Committee on Defence on 'Action Taken by the Government on the Observations/Recommendations contained in the Forty-third Report(16th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2018-19 pertaining to Revenue Budget of Ordnance Factories, Defence Research and Development Organisation, DGQA and NCC (Demand No. 20)'.

12. Statements of Standing Committee on Food, Consumer Affairs and Public Distribution

Dr. Swami Sakshiji Maharaj laid on the Table the Final Action Taken Statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Action Taken Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution (2017-18):-

- (1) Twenty-second Action Taken Report on Demands for Grants (2018-19) (16th Lok Sabha) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Twenty-third Action Taken Report on Demands for Grants (2018-19) (16th Lok Sabha) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

13. Report of Standing Committee on Petroleum and Natural Gas

Shri Pralhad Venkatesh Joshi presented the Twenty-sixth Report on Action Taken by the Government on the recommendations contained in the Twenty-fourth

Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2017-18) on 'Safety, Security and Environmental Aspects in Petroleum Sector'.

14. Report of Standing Committee on Urban Development

Smt. Meenakashi Lekhi presented the 24th Report (Hindi and English versions) of the Standing Committee on Urban Development (2018-19) on the subject, 'Rain Water Harvesting in Metropolitan Cities'.

15. Action Taken Report of the Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul presented the fifty-third report (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations contained in the Forty-ninth Report (16th Lok Sabha) on the subject 'Assam Gas Cracker Project' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

16. Reports of Standing Committee on Commerce

Dr. Farooq Abdullah laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 147th Report on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its 140th Report on Demands for Grants (2018-19) of Department of Commerce, Ministry of Commerce and Industry.
- (2) 148th Report on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its 141st Report on Demands for Grants (2018-19) of Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

17. Statements by Ministers

- (1) The Minister of Petroleum and Natural Gas; and Minister of Skill Development and Entrepreneurship laid the following statements (Hindi and English versions) regarding -
 - (i) the status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Petroleum & Natural Gas on Action Taken by the Government on the recommendations contained in 18th Report of the Committee on Demands for Grants (2017-18) pertaining to the Ministry of Petroleum & Natural Gas.
 - (ii) the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Petroleum & Natural Gas on Action Taken by the Government on the recommendations contained in 23rd Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Petroleum & Natural Gas.
- (2) The Minister of State in the Ministry of Mines; and Minister of State in the Ministry of Coal on behalf of the Minister of State (Independent Charge) of the Ministry of Micro, Small and Medium Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 289th Report of the Standing Committee on Industry on the Credit Linked Capital Subsidy Scheme (CLCSS) pertaining to Ministry of Micro, Small and Medium Enterprises (MSME).
- (3) The Minister of Sate (Independent Charge) of the Ministry of Tourism laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 261st Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2018-2019) pertaining to Ministry of Tourism.
- (4) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Commerce and Industry

laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 139th Report of the Standing Committee on Commerce, on 'Impact of Goods and Services Tax (GST) on Exports' pertaining to the Department of Commerce, Ministry of Commerce & Industry.

(5) The Minister of Defence made a Statement regarding Orders placed and Orders in Pipeline for HAL.

18. Motion

Shri Arjun Ram Meghwal moved the following motion:-

"That this House do agree with the Fifty-ninth Report of the Business Advisory Committee presented to the House on 4th January, 2019."

The motion was adopted.

19. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Smt. Jayshreeben K. Patel regarding need to run a new train service from Ahmedabad to Haridwar.
- (2) Shri Anurag Singh Thakur regarding increasing incidence of drug abuse among youth.
- (3) Shri Sunil Kumar Singh regarding laying of Barwadih-Chirimiri railway line.
- (4) Shri Rattan Lal Kataria regarding safeguarding the reservation rights of Scheduled Castes.
- (5) Shri Laxmi Narayan Yadav regarding need to increase the creamy layer income limit for OBCs.
- (6) Dr. Udit Raj regarding levying of GST on service providers.

- (7) Shri Bidyut Baran Mahato regarding need to absorb para teachers in Jharkhand as primary teachers.
- (8) Shri Kirti (JHA) Azad regarding need to start Lohna Road to Muktapur new rail line project in Bihar.
- (9) Shri Nishikant Dubey regarding giving clearance to railway projects in Godda Parliamentary Constituency, Jharkhand.
- (10) Shri Vishnu Dayal Ram regarding merger of SBI branch with another branch in Palamu, Jharkhand.
- (11) Km. Shobha Karandlaje regarding promotion of tourism in Karnataka.
- (12) Shri Rajendra Agrawal regarding need to make Kali river, a tributary of river Ganga, pollution free.
- (13) Shri Jugal Kishore Sharma regarding pay scale of ad hoc teachers of Rashtriya Sanskrit Sansthan, Jammu.
- (14) Shri Rajeev Shankarrao Satav regarding need to provide loan to farmers in Maharashtra.
- (15) Shri S.P. Muddahanumegowda regarding creation of Land Bank of closed Central Public Undertakings.
- (16) Km. Sushmita Dev regarding need to revive two units of Hindustan Paper Corporation in Assam.
- (17) Dr. K. Gopal regarding need to declare cyclone 'Gaja' as a national tragedy.
- (18) Prof. Saugata Roy regarding finalization of National Register of citizens in Assam.
- (19) Shri Dinesh Trivedi regarding closure of ATM machines.
- (20) Shri Bhartruhari Mahtab regarding implementation of National Food Security Act in Odisha.
- (21) Shri Rahul Ramesh Shewale regarding renaming of Madurai International Airport.
- (22) Shri B.B. Patil regarding increasing salary of Mini-Anganwadi teachers.
- (23) Shri P. K. Biju regarding quality of construction on Vadakkancherry-Mannuthy stretch of NH- 544.
- (24) Smt. Supriya Sule regarding limit of shishu loan.

- (25) Shri Rajesh Ranjan (Pappu Yadav) regarding incident of mob lynching in Nalanda, Bihar.
- (26) Shri Kaushalendra Kumar regarding need to include Lohar Caste of Bihar in the Scheduled Tribes list in the State.
- (27) Shri N. K. Premachandran regarding non-utilization of Punalur-Schenkottah railway route.

12.13 P.M.

20. Suspension of members from the services of the House under Rule 374A

The Speaker, under Rule 374A, named the following members and they stood automatically suspended from the services of the House for two consecutive sittings, *i.e.*, 7 and 8 January, 2019:-

- 1. Dr. P. Venugopal
- 2. Dr. K. Gopal
- 3. Shri K.N. Ramachandran
- 4. Dr. Naramalli Sivaprasad

(Lok Sabha adjourned at 12.15 P.M. and re-assembled at 12.30 P.M.)

*12.30 P.M.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.03 P.M.)

^{*}From 12.30 P.M. to 12.58 P.M., Members raised matters of urgent public importance.

2.03 P.M.

21. Amendment made by Rajya Sabha to Government Bill -Agreed to

* The National Council for Teacher Education (Amendment) Bill, 2018

The motion that the following amendment made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Shri Prakash Javadekar:-

CLAUSE 1

1. That at page 1, line 4, <u>for</u> the word and figure "Act, 2018", the word and figure "Act, 2019" be <u>substituted</u>.

The motion for consideration was adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to, was moved by Shri Prakash Javadekar.

The motion was adopted and the amendment was agreed to.

22. Amendment made by Rajya Sabha to Government Bill -Agreed to

% The Right of Children to Free and Compulsory Education (Amendment) Bill, 2018

The motion that the following amendment made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Shri Prakash Javadekar:-

CLAUSE 1

1. That at page 1, line 3, <u>for</u> the word and figure "Act, 2018", the word and figure "Act, 2019" be <u>substituted</u>.

The motion for consideration was adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to, was moved by Shri Prakash Javadekar.

The motion was adopted and the amendment was agreed to.

(Due to interruptions, Lok Sabha adjourned at 2.08 P.M. and re-assembled at 2.31 P.M.)

*The Bill was passed by Lok Sabha on the 23rd July, 2018 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with an amendment at its sitting held on the 3rd January, 2019 and returned it to Lok Sabha on 4th January, 2019.

 $^{^{96}}$ The Bill was passed by Lok Sabha on the 18^{th} July, 2018 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with an amendment at its sitting held on the 3^{rd} January, 2019 and returned it to Lok Sabha on the 4^{th} January, 2019.

2.31 P.M.

23. Government Bill - Passed

The Personal Laws (Amendment) Bill, 2018

Time Taken: 24 Mts.

The motion for consideration of the Bill was moved by Shri P.P. Chaudhary on behalf of Shri Ravi Shankar Prasad.

The following members took part in the debate:-

- 1. Shri Kalyan Banerjee
- 2. Shri Bhartruhari Mahtab
- 3. Shri Vinod Kumar Boinapalli
- 4. Shri Asaduddin Owaisi
- 5. Shri Md. Badaruddoza Khan

Shri P.P. Chaudhary replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P.P. Chaudhary.

The motion was adopted and the Bill, as amended, was passed.

2.55 P.M.

24. Discussion under Rule 193

Time Permissible: 2 Hrs. Time Taken: 03 Mts. Balance: 1 Hr. 57 Mts.

Shri Bhartruhari Mahtab raised a discussion on natural calamities in various parts of the country, particularly in Kerala, Tamil Nadu and Odisha with special reference to cyclones like Gaja, Titli, etc.

His speech was unfinished.

The discussion was not concluded.

2.58 P.M.

(Due to interruptions, Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th January, 2019.)

SNEHLATA SHRIVASTAVA Secretary General

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, January 8, 2019/Pausha 18, 1940 (Saka)

No.321

11.00 A.M.

1. Starred Questions

Starred Question Nos. 381–385 were orally answered. Replies to Starred Question Nos. 386, 388–394 and 396–400 were laid on the Table. Starred Question Nos. 387 and 395 were deleted due to suspension of members from the services of the House under Rule 374A.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4372–4378, 4380–4382, 4384–4391, 4393, 4395, 4397–4407, 4409–4414, 4416–4417, 4419, 4421–4422, 4424–4431, 4433–4437, 4439–4440, 4442–4445, 4447–4455, 4457–4462, 4464, 4466–4506, 4508–4514, 4516-4523, 4527–4539, 4541–4543, 4547–4560, 4562–4571, 4573–4575, 4577–4584, 4586–4589, 4591–4593, 4595, 4597 and 4599 were laid on the Table. Unstarred Question Nos. 4371, 4379, 4383, 4392, 4394, 4396, 4408, 4415, 4418, 4420, 4423, 4432, 4438, 4441, 4446, 4456, 4463, 4465, 4507, 4515, 4524, 4525–4526, 4540, 4544–4546, 4561, 4572, 4576, 4585, 4590, 4594, 4596, 4598 and 4600 were deleted due to suspension of members from the services of the House under Rule 374A.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2017-2018.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2017-2018.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2017-2018.
- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2017-2018.
- (6) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2017-2018.
 - (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the HIL (India) Limited (formerly Hindustan Insecticides Limited), New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the the HIL (India) Limited (formerly Hindustan Insecticides Limited), New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2017-2018.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Notification No. S.O.5571(E) (Hindi and English versions) published in Gazette of India dated 31st October, 2018, order indicating the supplies of urea to be made by domestic manufactures of urea to states and Union Territories during Rabi, 2018-2019 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
 - (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth (Development Planning Centre), Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth (Development Planning Centre), Delhi, for the year 2017-2018.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Labour Economics Research and Development, Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Labour Economics Research and Development, Delhi, for the year 2017-2018.
- (10) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2017-2018, alongwith Audited Accounts.
- (11) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2017-2018.
- (12) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
- (13) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2017-2018.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2016-2017.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2017-

- 2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2017-2018.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2017-2018.
- (18) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Solar Energy Corporation of India, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Solar Energy Corporation of India, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Power System Operation Corporation Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Power System Operation Corporation Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2017-2018.

- (20) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power System Operation Corporation Limited and the Ministry of Power for the year 2018-2019.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2017-2018.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2017-2018,

- together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority, New Delhi, for the year 2017-2018.
- (24) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (No.16 of 2018)-(Department of Revenue-Indirect Taxes-Customs) for the year ended March, 2017.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Railways)(Report No.19 of 2018)-Compliance to statutory requirements in engagement of contract labour by Indian Railways, for the year ended March, 2017.
 - (iii) Report of the Comptroller and Auditor General of India-Union Government (Civil)(No. 20 of 2018)-Compliance of the Fiscal Responsibility and Budget Management Act, 2003 Department of Economic Affairs, Ministry of Finance, for the year ended March, 2017.
 - (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 21 of 2018)-Ministry of Communications and Ministry of Electronics and Information Technology, for the year ended March, 2017.
 - (v) Report of the Comptroller and Auditor General of India-Union Government (No. 22 of 2018)(Performance Audit)-Accelerated Irrigation Benefits Programme, Ministry of Water Resources, River Development and Ganga Rejuvenation.
- (25) A copy of the Securities and Exchange Board of India (Mutual Funds)(Fourth Amendment) Regulations, 2018 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2018/51 in Gazette of India dated 13th

December, 2018 under section 31 of the Securities and Exchange Board of India Act, 1992.

- (26) A copy of the Memorandum of Understanding (Hindi and English versions) National Safai Karamcharis Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2018-2019.
- (27) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2017-2018.
- (28) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2017-2018, together with Audit Report thereon.
- (29) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2017-2018.
- (30) A copy each of the following papers (Hindi and English versions) under subsection (2) of Section 20 of the Protection of Human Rights Act, 1993:-
 - (i) Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2016-2017.
 - (ii) Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2016-2017.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy of the Delhi Police (Appointment and Recruitment)(Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. F. 16/01/2018/HP-I/Estt./5475-5477 in Delhi Gazette dated 23rd October, 2018 under sub-section (2) of Section 148 of the Delhi Police Act, 1978.

- (33) A copy of the Notification No. S.O.6313(E) (Hindi and English versions) published in Gazette of India dated 26th December, 2018, adding the name of "The Khalistan Liberation Force and all its manifestations" at Serial No. 40 of the first schedule of Unlawful Activities (Prevention) Act, 1967 under sub-section (5) of Section 35 of the said Act.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the years 2015-2016 and 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the years 2015-2016 and 2016-2017.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurugram, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurugram, for the year 2017-2018.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2017-2018.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute of Agricultural Extension Management, Hyderabad, for the year 2017-2018.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2017-2018.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2017-2018.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2017-2018.
- (41) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2017-2018.
 - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2015-2016.
 - (ii) Annual Report of the Odisha Agro-Industries Corporation Limited, Bhubaneswar, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2015-2016.
 - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (42) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) & (c) of (41) above.
- (43) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
- (i) The Fertiliser (Inorganic, Organic or Mixed)(Control)(Fifth) Amendment Order, 2018 published in Notification No. S.O.5887(E) in Gazette of India dated 1st December, 2018.

- (ii) The Fertiliser (Inorganic, Organic or Mixed)(Control) Fourth Amendment Order, 2018 published in Notification No. S.O.3720(E) in Gazette of India dated 30th July, 2018.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2017-2018.
- (45) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-
 - (i) The Plant Quarantine (Regulation of Import into India) (Eighth Amendment) Order, 2018 published in Notification No. S.O.5830(E) in Gazette of India dated 26th November, 2018.
 - (ii) The Plant Quarantine (Regulation of Import into India) (Ninth Amendment) Order, 2018 published in Notification No. S.O.6224(E) in Gazette of India dated 19th December, 2018.
- (46) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Artificial Limbs

 Manufacturing Corporation of India, Kanpur, for the year 20172018.
 - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Hanuman Prasad Poddar Andh Vidyalaya, Varanasi, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Hanuman Prasad Poddar Andh Vidyalaya, Varanasi, for the year 2015-2016.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur, for the year 2017-2018.
- (50) A copy of the Annual Report (Hindi and English versions) of the National Trust, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (51) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handicapped Finance and Development Corporation and the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment, for the year 2018-2019.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the

- Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2017-2018.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2017-2018, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2017-2018.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Medical Services Society, New Delhi, for the year 2017-2018.
- (55) A copy of the Citizenship (Registration of Citizens and Issue of National Identity Cards) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.722(E) in Gazette of India dated 30th July, 2018 under subsection (4) of Section 18 of the Citizenship Act, 1955.
- (56) A copy of the National Fire Service College, Nagpur, Artist-cum-Draughtsman, Recruitment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.313 in Gazette of India dated 26th September, 2018 under article 309 of the Constitution of India.
- (57) A copy of the Central Reserve Police Force, Assistant Sub Inspector (Steno) and Head Constable (Ministerial) Recruitment (Amendment) Rules, 2018 (Hindi and

English versions) published in Notification No. G.S.R.1121(E) in Gazette of India dated 16th November, 2018 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

- (58) A copy of the Sashastra Seema Bal Group 'C' Combatised (Non-Gazetted) Para-Veterinary Posts Recruitment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.283 in Gazette of India dated 30th August, 2018 under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007.
- (59) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
 - (i) The Indo-Tibetan Border Police Force, Engineering Cadre, Group 'A' Post, Recruitment Rules, 2018 published in Notification No. G.S.R.531(E) in Gazette of India dated 7th June, 2018.
 - (ii) The Indo-Tibetan Border Police Force, Constable (Water Carrier, Safai Karamchari, Cook, Washerman and Barber, Group 'C' Posts Recruitment Rules, 2018 published in Notification No. G.S.R.591(E) in Gazette of India dated 28th June, 2018.
 - (iii) The Indo-Tibetan Border Police Force, Combatant (Ministerial Cadre and Stenographer Cadre) Group 'C' Posts Recruitment Rules, 2018 published in Notification No. G.S.R.619(E) in Gazette of India dated 9th July, 2018.
 - (iv) The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'A' Posts)
 Recruitment Rules, 2018 published in Notification No. G.S.R.655(E) in
 Gazette of India dated 18th July, 2018 together with a corrigendum thereto published in the Notification No. G.S.R.1018(E) dated 10th October, 2018.
 - (v) The Indo-Tibetan Border Police Force, Education and stress Counsellor Cadre, Group 'C' Posts, Recruitment Rules, 2018 published in Notification No. G.S.R.739(E) in Gazette of India dated 3rd August, 2018.
 - (vi) The Ministry of Home Affairs, Indo-Tibetan Border Police Force, Tailor, Cobbler and Gardener Cadre, Group 'B' and 'C' Posts Recruitment Rules,

- 2018 published in Notification No. G.S.R.1015(E) in Gazette of India dated 10th October, 2018.
- (vii) The Ministry of Home Affairs, Indo-Tibetan Border Police Force, Deputy Commandant (Official Language) and Assistant Commandant (Official Language), Group 'A' Posts, Recruitment Rules, 2018 published in Notification No. G.S.R.1016(E) in Gazette of India dated 10th October, 2018.
- (viii) The Ministry of Home Affairs, Indo-Tibetan Border Police Force, Animal Transport Cadre, Group 'A' (Gazetted) and Group 'B" (Non-Gazetted) Posts, Recruitment Rules, 2018 published in Notification No. G.S.R.1099(E) in Gazette of India dated 12th November, 2018.
- (ix) The Indo-Tibetan Border Police Force, Hindi Translators, Group 'B' Posts, Recruitment Rules, 2018 published in Notification No. G.S.R.1014(E) in Gazette of India dated 10th October, 2018.
- (x) The Ministry of Home Affairs, Indo-Tibetan Border Police Force, Head Constable and Constable Animal Transport Cadre (Group 'C' post) Recruitment Rules, 2018 published in Notification No. G.S.R.1017(E) in Gazette of India dated 10th October, 2018.
- (xi) The Indo-Tibetan Border Police Force, Telecommunication Cadre (Group 'A' posts) Recruitment Rules, 2018 published in Notification No. G.S.R.1112(E) in Gazette of India dated 14th November, 2018.
- (xii) The Indo-Tibetan Border Police Force, Transport Cadre (Group 'A' posts)
 Recruitment Rules, 2018 published in Notification No. G.S.R.1113(E) in
 Gazette of India dated 14th November, 2018.
- (xiii) The Indo-Tibetan Border Police Force, Electronic Data Processing Cadre (Group 'A' posts) Recruitment Rules, 2018 published in Notification No. G.S.R.1114(E) in Gazette of India dated 14th November, 2018.

- (60) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 18 of the Citizenship Act, 1955:-
 - (i) The Citizenship (Amendment) Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1049(E) in Gazette of India dated 22nd October, 2018.
 - (ii) The Citizenship (Second) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1158(E) in Gazette of India dated 3rd December, 2018.
- (61) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2017-2018, alongwith Audited Accounts.
- (62) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2017-2018.
- (63) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2017-2018.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year

2017-2018.

- (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bengaluru, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bengaluru, for the year 2017-2018.
- (65) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion

Technology, New Delhi, for the year 2017-2018.

- (67) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the National Jute Manufactures Corporation, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the National Jute Manufactures Corporation, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (68) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2016-2017.
- (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2017-2018.
 - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2017-2018.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the

- year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (71) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2017-2018, together with Audit Report thereon.
- (72) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hyderabad, for the year 2016-2017, together with Audit Report thereon.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2017-2018.
- (75) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2017-2018.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (76) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
 - (i) The Levy Sugar Supply (Control) Amendment Order, 2018 published in Notification No. G.S.R.780(E)Ess.Com./Sugar in Gazette of India dated 14th August, 2018.

- (ii) The Sugarcane (Control) (Second Amendment) Order, 2018 published in Notification No. S.O.5258(E) in Gazette of India dated 12th October, 2018.
- (77) A copy of the Warehousing Development and Regulatory Authority (Conditions of service of the Officers and other Employees) (Amendment) Regulations, 2018 (Hindi and English versions) published in Notification No. G.S.R.865(E) in Gazette of India dated 12th September, 2018 under Section 52 of the Warehousing (Development and Regulation) Act, 2007.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Services Exports Promotion Council, New Delhi, for the years 2015-2016 and 2016-2017, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Services Exports Promotion Council, New Delhi, for the years 2015-2016 and 2016-2017.
- (79) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Services Exports Promotion Council, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Services Exports Promotion Council, New Delhi, for the year 2017-2018.
- (81) A copy of the Consumer Protection (Administrative Control Over the State Commission and the District Forum) Regulations, 2018 (Hindi and English versions) published in Notification No. G.S.R.335(E) in Gazette of India dated 5th April, 2018 under Section 31 of the Consumer Protection Act, 1986.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Corporate Affairs, Gurgaon, for the year 2016-2017, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Corporate Affairs, Gurgaon, for the year 2016-2017.
- (83) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (82) above.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the years 2014-2015 to 2016-2017, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the years 2014-2015 to 2016-2017.
- (85) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (84) above.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2017-2018.
- (87) A copy of the Competition Commission of India (General) Amendment Regulations, 2018 (Hindi and English versions) published in Notification No. L-3(2)/Regin.-Gen.(Amdt.)/2018/CCI in Gazette of India dated 7th December, 2018 under sub-section (3) of Section 63 of the Competition Act, 2002, as amended by Competition Act (Amendment) Act, 2007.
 - (88) (i) A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2016-

2017.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Legal Services Authority, New Delhi, for the year 2016-2017.
- (89) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (88) above.
- (90) (i) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards for the year 2017-2018.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cantonment Boards for the year 2017-2018.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2017-2018.
- (92) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal for the year 2016-2017.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal for the year 2016-2017.
- (93) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (92) above.

- (94) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2015-2016, together with Audit Report thereon.
- (95) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (94) above.
- (96) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2017-2018, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2017-2018.
- (97) A copy of the Bhagar Grading and Marking Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.1167(E) in Gazette of India dated 4th December, 2018 under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.
- (98) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the years 2001-2002 to 2017-2018 within the stipulated period of nine months after the close of the respective accounting years.
 - (99) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2017-2018.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2017-2018, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative

- Development Corporation, New Delhi, for the year 2017-2018.
- (iv) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (100) A copy of the Kusum Seed Grading and Marking Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.600(E) in Gazette of India dated 29th June, 2018 under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 4th January, 2019, Rajya Sabha concurred in the recommendation of the Lok Sabha to suspend the para 3 of the Motion adopted by Lok Sabha on 22.07.2014 and to extend the tenure of present members of Rajya Sabha on the Committee on Welfare of Other Backward Classes (2018-2019) upto the last day of the tenure of the present Lok Sabha, as adopted by Lok Sabha at its sitting held on 20.12.2018.

5. Minutes of the Sittings of the Committee on Private Members' Bills and Resolutions

Shri Rattan Lal Kataria laid on the Table the Minutes (Hindi and English versions) of the Forty-fourth and Forty-fifth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

6. Reports of Committee on Government Assurances

Dr. Ramesh Pokhriyal 'Nishank' presented the following Reports (Hindi and English versions):-

- (1) Eighty-third Report (16th Lok Sabha) regarding requests for dropping of Assurances (Acceded to).
- (2) Eighty-fourth Report (16th Lok Sabha) regarding requests for dropping of Assurances (Not Acceded to).
- (3) Eighty-fifth Report (16th Lok Sabha) regarding requests for dropping of Assurances (Acceded to).
- (4) Eighty-sixth Report (16th Lok Sabha) regarding requests for dropping of Assurances (Not Acceded to).
- (5) Eighty-seventh Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Mines.
- (6) Eighty-eighth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (7) Eighty-ninth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Defence (Department of Defence Production).
- (8) Ninetieth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Human Resource Development (Department of School Education and Literacy).

7. Reports of Standing Committee on Information Technology

Shri Anurag Singh Thakur presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2018-19):-

- (1) Fifty-ninth Report on 'Review of National Digital Literacy Mission(NDLM)-Problems and Challenges' relating to the Ministry of Electronics and Information Technology.
- (2) Sixtieth Report on 'Setting up of Post Bank of India as a payments Bankscope, objectives and framework' relating to the Department of Posts, Ministry of Communications.

8. Statement of Standing Committee on Water Resources

Shri Abhijit Mukherjee laid on the Table the Statement (Hindi and English versions) of the Standing Committee on Water Resources showing further Action Taken by the Government on the Observations / Recommendations contained in the Twenty-second Report (16th Lok Sabha) on Action Taken by Government on the Observations / Recommendations contained in the Twentieth Report (16th Lok Sabha) on 'Demands for Grants (2018-19)' of the Ministry of Water Resources, River Development & Ganga Rejuvenation.

9. Statements by Ministers

- (1) The Minister of Human Resource Development made a Statement correcting the reply to Starred Question No. 271 given on 31st December, 2018 asked by Shri B.V. Naik, MP regarding 'School Dropout'.
- (2) The Minister of Agriculture and Farmers Welfare laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Agriculture on 'Impact of Chemical Fertilizers & Pesticides on Agriculture and Allied Sectors in the Country' pertaining to the Department of Agricultural Research & Education, Ministry of Agriculture & Farmers Welfare.
 - (ii) the status of implementation of the recommendations contained in the 39th Report of the Standing Committee on Agriculture on 'Comprehensive Agriculture Research based on Geographical Conditions and Impact of Climatic Changes to ensure Food Security in the country' pertaining to the Department of Agricultural Research & Education, Ministry of Agriculture & Farmers Welfare.

- (3) The Minister of Social Justice and Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/ observations contained in the 50th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2018-2019) pertaining to the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment.
- (4) The Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Chemicals and Fertilizers laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 43rd Report of the Standing Committee on Chemicals & Fertilizers on Demands for Grants (2018-19) pertaining to the Department of Fertilizers, Ministry of Chemicals & Fertilizers.
- (5)* The Minister of State in the Ministry of Home Affairs laid a Statement regarding the status of implementation of the recommendations contained in the 205th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/observations contained in 203rd Report of the Committee on Border Security; Capacity Building & Institutions pertaining to the Ministry of Home Affairs.

^{*} At 12.28 P.M.

12.12 P.M.

10. Government Bills - Introduced

(i) The Trade Unions (Amendment) Bill, 2019

The motion for leave to introduce the Trade Unions (Amendment) Bill, 2019 moved by Shri Santosh Kumar Gangwar, was opposed.

Shri N.K. Premachandran, Dr. A. Sampath, Shri M.B. Rajesh and Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarifications from the Minister of State (Independent Charge) of the Ministry of Labour and Employment. The Minister of State (Independent Charge) of the Ministry of Labour and Employment replied to the clarifications sought by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

^{*(}ii) The Protection of Children from Sexual Offences (Amendment) Bill, 2019

^{#(}iii) The Constitution (One Hundred and Twenty-Fourth Amendment) Bill, 2019

[#]At 12.46 P.M.

12.29 P.M.

11. Government Bills - Passed

(i) The DNA Technology (Use and Application) Regulation Bill, 2018

Time Taken: 1 Hr. 35 Mts.

The motion for consideration of the Bill was moved by Dr. Harsh Vardhan.

The following members took part in the debate:-

- 1. Dr. Shashi Tharoor
- 2. Dr. Sanjay Jaiswal
- 3. Shri Kalyan Banerjee
- 4. Dr. P.K. Biju
- 5. Dr. Boora Narsaiah Goud
- 6. Shri Kaushalendra Kumar
- 7. Shri N.K. Premachandran
- 8. Shri Prem Das Rai

Dr. Harsh Vardhan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted.

Clauses 5 to 12 were adopted.

Clauses 13 to 19 were adopted.

Clause 20 was adopted.

Clause 21 was adopted.

Clause 22 was adopted.

Clauses 23 to 30 were adopted.

Clauses 31 to 61 were adopted.

The Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Harsh Vardhan.

The motion was adopted and the Bill, as amended, was passed.

2.07 P.M.

(ii) The Citizenship (Amendment) Bill, 2019, as Reported by Joint Committee

Time Taken: 2 Hrs. 54 Mts.

The motion for consideration of the Bill was moved by Shri Rajnath Singh.

The following members took part in the debate:-

- 1. Prof. Saugata Roy
- 2. Shri Rajendra Agrawal
- 3. Shri S.S. Ahluwalia
- 4. Shri Bhartruhari Mahtab
- 5. Shri Arvind Ganpat Sawant
- 6. Shri Mohammad Salim
- 7. Shri Mulayam Singh Yadav
- 8. Maulana Badruddin Ajmal
- 9. Shri P.K. Kunhalikutty
- 10. Smt. Bijoya Chakravarty
- 11. Shri Jai Prakash Narayan Yadav
- 12. Shri Asaduddin Owaisi
- 13. Shri Rajesh Ranjan alias Pappu Yadav
- 14. Smt. Meenakashi Lekhi
- 15. Shri Sunil Kumar Singh

Shri Rajnath Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Rajnath Singh.

The motion was adopted and the Bill was passed.

5.04 P.M.

(iii) The Constitution (One Hundred and Twenty-fourth Amendment) Bill, 2019

32

Time Taken: 4 Hrs. 55 Mts.

The motion for consideration of the Bill was moved by Dr. Thaawarchand Gehlot.

The following members took part in the debate:-

- 1. Prof. K.V. Thomas
- 2. Shri Arun Jaitley
- 3. Dr. M. Thambi Durai
- 4. Shri Sudip Bandyopadhyay
- 5. Shri Anandrao Adsul
- 6. Shri A.P. Jithender Reddy
- 7. Shri Ram Vilas Paswan
- 8. Shri Bhatruhari Mahtab
- 9. Shri Jitendra Chaudhury
- 10. Smt. Supriya Sadanand Sule
- 11. Shri Dharmendra Yadav
- 12. Dr. Mahendra Nath Pandey
- 13. Shri Jai Prakash Narayan Yadav
- 14. Shri Nishikant Dubey
- 15. Shri Bhagwant Mann
- 16. Shri Upender Kushwaha
- 17. Shri Deepender Singh Hooda
- 18. Shri Nand Kumar Singh Chauhan
- 19. Shri E.T. Mohammed Basheer
- 20. Prof. Richard Hay
- 21. Shri N.K. Premachandran
- 22. Smt. Anupriya Patel
- 23. Shri Dushyant Chautala
- 24. Shri Ramdas Athawale
- 25. Shri Asaduddin Owaisi
- 26. Shri Kaushalendra Kumar
- 27. Shri Prem Das Rai
- 28. Shri Rajesh Ranjan alias Pappu Yadav
- 29. Shri Hukmdev Narayan Yadav
- 30. Shri Venkatapura Subbaiah Ugrappa

Dr. Thaawarchand Gehlot replied to the debate.

The motion for consideration of the Constitution (One Hundred and Twenty-fourth Amendment) Bill, 2019 was adopted.

On the motion for consideration of the Bill, the House divided and result of Division was: "Ayes 319, "Noes 4. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was taken up.

On the motion for adoption of Clauses 2 and 3, the House divided and result of Division was: $^{\#}$ Ayes 316, $^{\#}$ Noes 5.

Clauses 2 and 3 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Amendment No. 1 to Clause 1 was put to vote and adopted.

On the motion for adoption of Clause 1, as amended, the House divided and result of Division was: *Ayes 323, *Noes 3.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Thaawar Chand Gehlot.

On the motion the House divided and result of Division was: *Ayes 323, *Noes 3.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

[#]Subject to correction.

[®]12. Report of Business Advisory Committee

Shri Narendra Singh Tomar presented the Sixtieth Report of the Business **Advisory Committee**

10.00 P.M.

13. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Sixteenth Session of the Sixteenth Lok Sabha.

10.06 P.M.

14. National Song

The National Song was played.

10.08 P.M.

(Lok Sabha adjourned sine-die at 10.08 P.M.)

SNEHLATA SHRIVASTAVA Secretary General

[@]At 5.17 P.M.